

PRESIDENTIAL ORDINANCES

1950–2014



LOK SABHA SECRETARIAT
NEW DELHI

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PREFACE

Article 123 of the Constitution of India provides that Ordinances having the same force and effect as an Act of Parliament may be issued by the President from time to time except when both the Houses of Parliament are in session, if the President is satisfied that circumstances demand immediate action. Accordingly, after the Constitution came into force and till December 2014, the President of India has promulgated 679 Ordinances.

This publication titled *Presidential Ordinances 1950—2014* presents relevant data and information in regard to the Ordinances promulgated by the President till date. Among other things, it enumerates the dates of commencement and termination of the sessions of Parliament, the dates of laying the Ordinances on the Table of the Houses of Parliament and the dates of assent by the President to the Bills replacing the Ordinances.

It is hoped that the publication will be a useful work of reference for Members of Parliament, academics, researchers and others.

NEW DELHI;
November 2015

ANOOP MISHRA
*Secretary-General
Lok Sabha*

PRESIDENTIAL ORDINANCES
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INTRODUCTION

Under article 123 of the Constitution, the President of India has the power to promulgate Ordinances when both the Houses of Parliament are not in session. The article states:

“123. (1) If at any time, except when both the Houses of Parliament are in session, the President is satisfied that circumstances exist which render it necessary for him to take immediate action, he may promulgate such Ordinances as the circumstances appear to him to require.

- (2) An Ordinance promulgated under this article shall have the same force and effect as an Act of Parliament, but every such Ordinance—
 - (a) shall be laid before both the Houses of Parliament and shall cease to operate at the expiration of six weeks from the reassembly of Parliament, or, if before the expiration of that period resolutions disapproving it are passed by both Houses, upon the passing of the second of those resolutions; and
 - (b) may be withdrawn at any time by the President.

Explanation—Where the Houses of Parliament are summoned to reassemble on different dates, the period of six weeks shall be reckoned from the later of those dates for the purposes of this clause.

- (3) If and so far as an Ordinance under this article makes any provision which Parliament would not under this Constitution be competent to enact, it shall be void.”

The constitutional history relating to the Ordinance-making power of the President in India is traceable to the Indian Councils Act, 1861. Under this Act, the Governor-General could promulgate Ordinances in case of Emergency which could remain in force for not more than six months. The Government of India Act, 1935 provided for promulgation of Ordinances by the Governor-General in his discretion or in exercise of his individual judgement. The Governor-General was, however, required to obtain previous instructions from the Crown in certain cases. The Governor-General also had the power to issue Ordinances even when the Legislature was in session. An Ordinance could remain in force for not more than six months and extension for a further period not exceeding six months was possible by a subsequent Ordinance. The restriction on the period of operation of the Ordinance was removed by the India and Burma (Emergency Provisions) Act, 1940. This provision continued till the enactment of the India and Burma (Termination of Emergency) Order, 1 April 1946. Under the 1935 Act, the Crown had the power to disallow an Ordinance. The India (Provisional Constitution) Order, 1947, however, omitted this provision.

A study of the practice of issuing Ordinances since the coming into force of the Constitution shows that the President of India used the Constitutional power vested in him/her when both the Houses of Parliament were not in session or when either of the Houses had been prorogued. In the case of latter, there are a few instances starting with the Travancore-Cochin Appropriation (Vote on Account) Ordinance, 1956, when the Lok Sabha was in session. But the predominant practice has been the promulgation of Ordinances when both the Houses of Parliament were not in session. If an Ordinance is promulgated before the notification of order of prorogation, the same becomes void.

Under article 123, the President can exercise his legislative powers of promulgating ordinance in accordance with the aid and advice of the Council of Ministers. The satisfaction of the President is a condition precedent to the exercise of the power under clause (1) of article 123. However, in the *Cooper's versus Union of India case, 1970*, the Supreme Court maintained that it was open to an aggrieved person to challenge the exercise of the power on the ground that no such genuine satisfaction could be entertained in the facts and circumstances of the case or in other words that the action of the President or the Governor was *malafide*. The Court, in the same case, however, held that

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it was difficult to establish the propriety of the President's satisfaction. The majority, therefore, considered it unnecessary to express any final opinion on this question. The Government of India subsequently enacted the Constitution (Thirty-eighth Amendment) Act, 1975 to expressly provide (through inserting clause IV in article 123) that the satisfaction of the President (or of the Governor) shall not be questionable in any court on any ground. By the Constitution (Forty-fourth Amendment) Act, 1978, the same clause was omitted.

As per the prevailing position, while the satisfaction of the President or of the Governor as to the existence of circumstances necessitating issuing of an Ordinance can not be examined by the Court, it is competent for the Court to inquire whether in exercise of his Constitutional power, the President or the Governor had exceeded the limits imposed by the Constitution upon the exercise of that power or not.

The validity of an Ordinance promulgated by the President cannot be decided by a Ruling of the Speaker nor can the President's discretion in the matter of promulgation of an Ordinance be controlled by the House, *i.e.* Parliament. For instance, on 19 December 1953, the Speaker (Shri G.V. Mavalankar) held that the Constitutional power of the Government to issue an Ordinance, whenever they liked, could not be challenged, although it was desirable to restrict its use. He observed: "...It is a matter in the discretion of the President and cannot be controlled by this House."

The Speaker of the Lok Sabha has, on several occasions, disapproved the action of the Government to promulgate Ordinances during the inter-session period, particularly on the eve of a session. In January 1947, referring to the issue of Ordinances, the then Speaker (Shri G.V. Mavalankar) observed:

"It was obviously a wrong convention for the Executive Government to promulgate Ordinances merely because of shortage of time. That power was to be exercised only when there was an emergency and the Legislature could not meet. It was not a desirable precedent to promulgate Ordinances for want of time, as inconvenient legislation might also be promulgated in that manner."

The issue of promulgation of Ordinances was also a subject of correspondence between Speaker Shri G.V. Mavalankar and Prime Minister Shri Jawaharlal Nehru. In reply to Speaker Shri Mavalankar's letter on the subject, the Prime Minister wrote on 13 December 1950:

"I think all my colleagues will agree with you that the issue of Ordinances is normally not desired and should be avoided except on special and urgent occasions. As to when such an occasion may or may not arise, it is a matter of judgement...Not only the Government of a State, but Private Members of Parliament are continually urging that new legislation should be passed. Parliamentary procedure is sufficient to give the fullest opportunities for consideration and debate and to check errors and mistakes creeping in. That is obviously desirable. But all this involves considerable delay. The result is that important legislation is held up. Every Parliament in the world has to face this difficult problem and various proposals have been made to overcome it."

On 22 February 1952, when a member questioned the desirability of promulgating an Ordinance to pass what was virtually a Money Bill, the Speaker (Shri G.V. Mavalankar) observed: "I myself do not like promulgation of Ordinances. It is only in extreme cases that an Ordinance should be issued. The ordinary rule should be "No Ordinance".

The Speaker Shri Mavalankar brought the matter to the notice of the Prime Minister once again in his letter of 17 July 1954 stating:

"...we, as first Lok Sabha, carry a responsibility of laying down traditions. It is not a question of present personnel in the Government but a question of precedents; and if this Ordinance issuing is not limited by convention, only to extreme and very urgent cases, the result may be that, in future, the Government may go on issuing Ordinances giving the Lok Sabha no option, but to rubber-stamp the Ordinances."

In his reply to Shri Mavalankar's letter, the Prime Minister Shri Jawaharlal Nehru *inter alia* observed on 19 July 1954:

"We have been reluctant to issue Ordinances and it is only when we have felt compelled to do so by circumstances, that we have issued them. You will appreciate that it is the responsibility of the Government to decide what steps should be taken in particular contingency. The Constitution itself has provided for the issue of Ordinances where such necessity arises, and that discretion has to be exercised by Government. We have issued in the past a

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very limited number of Ordinances and we have always placed before Parliament the reasons for having issued each one of them.

I am myself unable to see why this should be considered undemocratic. Of course, this power, like any other power may be abused and Parliament will be the ultimate judge as to whether the use of this power has been right... .”

On 16 November 1971, the then Speaker (Dr. G.S. Dhillon), quoting precedents of the days of Shri Mavalankar and Pt. Nehru, took exception to the issue of a large number of Ordinances by the Government during the inter-session period of the Fifth Lok Sabha and observed: “...I would invite the attention of the Government to see that there is real emergency or urgency in justifying the issue of an Ordinance.” When some members again raised the matter on 22 November 1971, the Speaker observed: “All I can say is that I do not approve of an Ordinance just at the time when the House is about to meet.” Again on 13 November 1973, the Speaker observed:

“Ordinances by themselves are not very welcome, specially so when the date (for session of the House) is very clear. It is not only clear but is also near. In such cases, unless there are very special reasons, Ordinances should be avoided. This is the ruling which I gave on 22 November 1971 and the same was given by my predecessors.”

On 11 November 1974, when the Minister of Works and Housing and Parliamentary Affairs laid on the Table copies of Ordinances issued by the President during the inter-session period, several members, critical of the issue of Ordinances by the Government, sought the Speaker’s ruling on the subject. The Speaker (Dr. G.S. Dhillon), thereupon, observed:

“Where ordinary legislation can serve the purpose, where is the need for this (issue of Ordinances)? This I have already said, my views about this question of Ordinances are not only my views but they are the views of my predecessors...I just reiterated them and added a bit of my own emphasis in my own words, according to the situation. I stand by those various observations.”

On 17 November 1980, when the Minister of Parliamentary Affairs and Works and Housing laid on the Table ten Ordinances issued by the President during the preceding inter-session period, a member stated that Ordinances were a threat to the parliamentary form of Government and the Speaker should express his displeasure to the Government in that regard. The Speaker (Dr. Bal Ram Jakhar), thereupon, observed: “My distinguished predecessors have made observations in regard to these matters from time to time in the past. They did not approve of the issue of Ordinances on the eve of Parliament Session. I agree with them.”

Though the Ordinance-making power is thus legally unfettered, Parliament in the country has been ensuring that the power of the President in this regard is not misused by the Executive. Rule 71 of the *Rules of Procedure and Conduct of Business in Lok Sabha* seeks to achieve the object by making the Executive accountable to Parliament for any questionable use of ordinance-making power by the Government.

The Rule provides:

- “(1) Whenever a Bill seeking to replace an Ordinance with or without modification is introduced in the House, shall be placed before the House along with the Bill a statement explaining the circumstances which had necessitated immediate legislation by Ordinance.
- (2) Whenever an Ordinance, which embodies wholly or partly or with modification the provisions of a Bill pending before the House is promulgated a statement explaining the circumstances which had necessitated immediate legislation by Ordinance shall be laid on the Table at the commencement of the session following the promulgation of the Ordinance.”

On 19 December 1956, when the Central Excise and Salt (Second Amendment) Bill, 1956 was being debated in the Lok Sabha, some members characterized the measure as a serious encroachment on parliamentary power

and constitutional propriety as, in their opinion, it sought to delegate the powers to the Executive for imposing taxes. The Speaker (Shri G.V. Mavalankar) thereupon had observed as under:

“...so far as taxation measures are concerned, the power to issue Ordinances ought not to be invoked. Thereupon, this has come in the place of Ordinance, and it must be effective: this power ought not to be used when both the Houses are there. If only one House is there, it is no Parliament at all, and no Act can be passed.”

Again, on 22 November 1971, when a member sought to raise a point regarding issue of Ordinances relating to additional measures of taxation, the Speaker (Dr. G.S. Dhillon) observed as follows:

“I will request you not to ask me to repeat the observation that I had already made in very strong terms. But if you think that there should be some distinction between financial and non-financial, tax and non-tax Ordinances, there is nothing in my knowledge on which I can base my ruling.”

As already stated, since the Constitution came into force on 26 January 1950 in all 679 Ordinances have been promulgated till 31 December 2014. The maximum number of Ordinances promulgated in a year was 34 in 1993 followed by 32 each in 1950 and 1996. 31 Ordinances were issued during the year 1997. No Ordinance was promulgated in 1963 and only 1 Ordinance each was promulgated in 1960 and 1982. The number of Ordinances promulgated during 1950-59 was 88. As many as 67 Ordinances were promulgated during 1960-69 which almost doubled in the following decade (1970-1979) when as many as 135 Ordinances were promulgated. The decade 1980-89 evinced a reduction again in the number when 93 Ordinances were promulgated. The decade of the nineties again showed an upward trend when 196 Ordinances were promulgated. During the years 2000–2009 (31 December 2009) 74 Ordinances were issued. 28 Ordinances were issued during the years 2010-14 (till 31 December 2014).

Out of the total of 679 Ordinances promulgated during the last 64 years, 35 Ordinances were issued during the transition period, *i.e.*, after the coming into force of the Constitution of India on 26 January 1950 but before the constitution of the First Lok Sabha on 17 April 1952. The number of Ordinances issued during the life span of each Lok Sabha varies considerably. While the number of Ordinances issued during the First, Second, Third and the Fourth Lok Sabha was 37, 20, 31 and 34 respectively, their number went up by nearly three times during the Fifth Lok Sabha (1971-1977) when as many as 93 Ordinances were promulgated. However, the number fell to 27 during the Sixth Lok Sabha which had a life span of 2 years, 4 months and 28 days. During the Seventh Lok Sabha, the number again rose to 58 but came down to 35 during the Eighth Lok Sabha. The number of Ordinances issued was only 5 during the term of the Ninth Lok Sabha which lasted for 1 year, 2 months and 26 days. The number rose to 114 during the span of the Tenth Lok Sabha. The number of Ordinances issued during the Eleventh, Twelfth, Thirteenth and the Fourteenth Lok Sabha was 33, 22, 33 and 36 respectively. The Eleventh Lok Sabha had a duration of 18 months while the Twelfth Lok Sabha lasted 13 months. The Bill replacing the Prevention of Terrorism Ordinance, 2001 was passed in a joint sitting of Parliament on 26 March 2002. During the Fifteenth Lok Sabha, (May 2009—May 2014) 25 Ordinances were promulgated.

ORDINANCES PROMULGATED BY THE PRESIDENT DURING THE PERIOD 1950—2014

Sl. No.	Title and No. of Ordinance	Date of promulgation of Ordinance	Subject matter of Ordinance	Date of prorogation of previous session	Date of commencement of following session	Date on which laid before the Houses of Parliament (Lok Sabha)	Date of assent of the Bill replacing the Ordinance	Title and No. of the Act replacing/ repealing the Ordinance
1	2	3	4	5	6	7	8	9
				1950				
1.	The Parliament (Prevention of Disqualification) Ordinance, 1950 (12 of 1950) ¹	26-1-50	To declare certain offices of profit under the Government of India or the Government of a State to be offices the holding of which shall not disqualify the holder thereof for being chosen as, and for being a member of Parliament.	24-12-49	28-1-50	2-2-50	11-3-50	The Parliament (Prevention of Disqualification) Act, 1950 (19 of 1950).
2.	The High Courts (Seals) Ordinance, 1950 (13 of 1950)	26-1-50	To provide for the use of seals of common form and design by the High Courts in the States.	24-12-49	28-1-50	2-2-50	27-2-50	The High Courts (Seals) Act, 1950 (7 of 1950).
3.	The Judicial Commissioner's Courts (Declaration as High Courts) Ordinance, 1950 (14 of 1950)	26-1-50	To declare the Judicial Commissioner's Courts in Part C States to be High Courts for certain purposes of the Constitution.	24-12-49	28-1-50	2-2-50	10-3-50	The Judicial Commissioner's Courts (Declaration as High Courts) Act, 1950 (15 of 1950).
4.	The Voluntary Surrender of Salaries (Exemption from Taxation) Ordinance, 1950 (15 of 1950)	26-5-50	To provide for exempting from taxes on income a portion of the salaries of certain persons who have in the public interest volunteered to forgo it.	20-4-50	31-7-50	1-8-50	24-8-50	The Voluntary Surrender of Salaries (Exemption from Taxation) Act, 1950 (61 of 1950).
5.	The Dentists (Extension of Time) Ordinance, 1950 (16 of 1950)	29-5-50	To provide for the extension of time limit in certain cases under the Dentists Act, 1948, and for matters connected therewith.	20-4-50	31-7-50	1-8-50	22-8-50	The Dentists (Amendment) Act, 1950 (58 of 1950).
6.	The Minimum Wages (Extension of Time) Ordinance, 1950 (17 of 1950)	16-6-50	To provide for the extension of time limit for fixing minimum rates of wages in employments specified in Part-I of the Schedule to the Minimum Wages Act, 1948.	20-4-50	31-7-50	1-8-50	22-8-50	The Minimum Wages (Amendment) Act, 1950 (56 of 1950).
7.	The Cantonment Laws (Extension and Amendment) Ordinance, 1950 (18 of 1950)	19-6-50	To extend the Cantonments (House Accommodation) Act, 1923, and the Cantonment Act, 1924, to Part B States, to provide for elections to	20-4-50	31-7-50	1-8-50	18-8-50	The Cantonment Laws (Extension and Amendment) Act, 1950 (53 of 1950).

¹The Ordinance expired.

1	2	3	4	5	6	7	8	9
			Cantonment Boards on the basis of adult suffrage and to provide for a temporary extension of the term of office of elected members of Cantonment Boards.					
8.	The Preventive Detention (Amendment) Ordinance, 1950 (19 of 1950)	23-6-50	To amend the Preventive Detention Act, 1950.	20-4-50	31-7-50	1-8-50	14-8-50	The Preventive Detention (Amendment) Act, 1950 (50 of 1950).
9.	The Salaries of Ministers (Amendment) Ordinance, 1950 (20 of 1950)	29-6-50	To amend the Salaries of Ministers Act, 1947.	20-4-50	31-7-50	1-8-50	22-8-50	The Salaries of Ministers (Amendment) Act, 1950 (59 of 1950).
10.	The Naval Force (Miscellaneous) Provisions Ordinance, 1950 (21 of 1950)	23-7-50	To make certain additional provisions regarding the naval forces of the Union so as to ensure the proper discharge of their duties and the maintenance of discipline among them.	20-4-50	31-7-50	1-8-50	22-8-50	The Naval Forces (Miscellaneous Provisions) Act, 1950 (57 of 1950).
11.	The Influx from Pakistan (Control) Amendment Ordinance, 1950 (22 of 1950)	24-7-50	To amend the Influx from Pakistan (Control) Act, 1949.	20-4-50	31-7-50	1-8-50	22-8-50	The Influx from Pakistan (Control) Amendment Act, 1950 (55 of 1950).
12.	The Ajmer Tenancy and Land Records (Amendment) Ordinance, 1950 (23 of 1950)	28-8-50	To amend the Ajmer Tenancy and Land Records Act, 1950.	14-8-50	14-11-50	15-11-50	1-12-50	The Ajmer Tenancy and Land Records (Amendment) Act, 1950 (63 of 1950).
13.	The Allianz Und Stuttgarter Life Insurance Bank (Transfer) Ordinance, 1950 (24 of 1950)	1-9-50	To provide for the transfer of the business of the Allianz Und Stuttgarter Life Insurance Bank Limited, to the United India Life Assurance Company Limited and for matters connected therewith.	14-8-50	14-11-50	15-11-50	1-12-50	The Allianz Und Stuttgarter Life Insurance Bank (Transfer) Act, 1950 (62 of 1950).
14.	The Sugar Crisis Enquiring Authority Ordinance, 1950 (25 of 1950) ²	1-9-50	To vest an enquiring Authority with certain powers.	14-8-50	14-11-50	15-11-50	-Nil-	-Nil-
15.	The Supply and Prices of Goods Ordinance, 1950 (26 of 1950)	2-9-50	To provide, in pursuance of a resolution under article 249 of the Constitution, for the control of prices of certain goods, and the supply and distribution thereof.	14-8-50	14-11-50	15-11-50	23-12-50	The Supply and Prices of Goods Act, 1950 (70 of 1950).

16.	The Administration of Evacuee Property (Amendment) Ordinance 1950 (27 of 1950)	6-9-50	To amend the Administration of Evacuee Property Act, 1950.	14-8-50	14-11-50	15-11-50	7-12-50	The Administration of Evacuee Property (Amendment) Act, 1950 (66 of 1950).
17.	The Indian Income-tax (Amendment) Ordinance, 1950 (28 of 1950)	7-10-50	To amend the Income-tax Act, 1922.	14-8-50	14-11-50	15-11-50	23-12-50	Indian Income-tax (Amendment) Act, 1950 (71 of 1950).
18.	The Representation of the People (Amendment) Ordinance, 1950 (29 of 1950)	17-10-50	To amend the Representation of the People Act, 1950.	14-8-50	14-11-50	15-11-50	23-12-50	The Representation of the People (Amendment) Act, 1950 (73 of 1950).
19.	The Indian Tariff (Amendment) Ordinance, 1950 (30 of 1950)	21-10-50	To amend the Indian Tariff Act, 1934.	14-8-50	14-11-50	15-11-50	20-12-50	The Indian Tariff (Fourth Amendment) Act, 1950 (69 of 1950).
20.	The Essential Supplies (Temporary Powers) Amendment Ordinance, 1950 (31 of 1950)	8-11-50	To amend the essential supplies (Temporary Powers) Act, 1946.	14-8-50	14-11-50	15-11-50	23-12-50	The Essential Supplies (Temporary Powers) Second Amendment Act, 1950 (72 of 1950).
21.	The Indian Tariff (Second Amendment) Ordinance, 1950 (32 of 1950)	8-11-50	To amend the Indian Tariff Act, 1934.	14-8-50	14-11-50	15-11-50	20-12-50	The Indian Tariff (Fourth Amendment) Act, 1952 (69 of 1950).

1951

1.	The Essential Service (Prevention of Strikes) Ordinance, 1951 (1 of 1951) ³	11-7-51	To provide for the prevention of strikes in certain essential services.	9-6-51	6-8-51	7-8-51	-Nil-	-Nil-
2.	The Railway Companies (Emergency) Provisions Ordinance, 1951 (2 of 1951)	14-7-51	To make provision for the proper management and administration of railway companies in certain special cases.	9-6-51	6-8-51	7-8-51	14-9-51	The Railway Companies (Emergency Provisions) Act, 1951 (51 of 1951).
3.	The Indian Companies (Amendment) Ordinance, 1951 (3 of 1951)	21-7-51	To amend the Indian Companies Act, 1913.	9-6-51	6-8-51	7-8-51	14-9-51	The Indian Companies (Amendment) Act, 1951 (52 of 1951).
4.	The Punjab Requisitioning of Immovable Property (Amendment and Validation) Ordinance, 1951 (4 of 1951) ⁴	3-8-51	To amend the East Punjab Requisitioning of Immovable Property (Temporary Powers) Act, 1948, and to provide for the validation of certain requisition and acquisitions.	9-6-51	6-8-51	7-8-51	15-9-51	The Punjab Requisitioning of Immovable Property (Amendment and Validation) Act, 1951 (2 of 1951) (President's Act).

² The Ordinance expired.

³ The relevant Bill pending in Parliament at the time of promulgation of the Ordinance was withdrawn on 20-12-1951.

⁴ Ordinance Nos. 4 and 5 of 1951 were issued under article 213(1) of Constitution.

1	2	3	4	5	6	7	8	9
5.	The East Punjab Public Safety (Amendment) Ordinance, 1951 (5 of 1951)	3-8-51	To amend the East Punjab Public Safety Act, 1949.	9-6-51	6-8-51'	7-8-51	12-9-51	The Punjab Security of the State Act, 1951 (1 of 1951) (President's Act).
6.	The Indian Independence Pakistan courts (Pending Proceedings) Ordinance 1950 (6 of 1951)	29-10-51	To render ineffective certain decrees and Orders Passed by Courts in Pakistan against a Government in India and to provide an alternative remedy to persons who have secured such degrees or orders.	16-10-51	5-2-52	6-2-52	23-2-52	The Indian Independence Pakistan Courts (Pending Proceedings) Act, 1952 (9 of 1952).
7.	The Abducted Person (Recovery and Restoration) Amendment Ordinance, 1950 (7 of 1951)	30-10-51	To amend the Abducted Persons (Recovery and Restorations) Act, 1949.	16-10-51	5-2-52	13-2-52	23-2-52	The Abducted Persons (Recovery and Restoration) (Amendment) Act, 1952 (7 of 1952).
8.	The Employees' Provident Funds Ordinance, 1950 (8 of 1951)	15-11-51	To provide for the institution of provident funds of employees in factories and other establishments.	16-10-51	5-2-52	13-2-52	4-3-52	The Employees' Provident Funds Act, 1952 (19 of 1952).
9.	The Industrial Disputes (Amendment) Ordinance, 1950 (9 of 1951)	5-12-51	To amend the Industrial Disputes Acts, 1947.	16-10-51	5-2-52	13-2-52	4-3-52	The Industrial Disputes (Amendment) Act, 1952 (18 of 1952).
10.	The Foreign Exchange Regulation (Amendment) Ordinance, 1951 (10 of 1951)	27-12-51	To amend the Foreign Exchange Regulation Act, 1947.	16-10-51	5-2-52	13-2-52	23-2-52	The Foreign Exchange Regulation (Amendment) Act, 1952 (8 of 1952).
1952								
1.	The Coal Mines (Conservation and Safety) Ordinance, 1952 (1 of 1952)	8-1-52	To provide for the conservation of coal and make further provisions for safety in coal mines.	16-10-51	5-2-52	13-2-52	4-3-52	The Coal Mines (Conservation and Safety) Act, 1952 (12 of 1952).
2.	The Uttar Pradesh Cantonments (Control of Rent and Eviction) Ordinance, 1952 (2 of 1952)	16-1-52	To provide for the control of rent to house accommodation in cantonments in Uttar Pradesh and to prevent the eviction of tenants therefrom.	16-10-51	5-2-52	13-2-52	27-2-52	The Uttar Pradesh Cantonments (Control of Rent Eviction) Act, 1952 (10 of 1952).

3.	The Requisitioning and Acquisition of Immovable Property Ordinance, 1952 (3 of 1952)	25-1-52	To provide for the requisitioning and acquisition of immovable property for the purposes of the Union.	16-10-51	5-2-52	13-2-52	14-3-52	The Requisitioning and Acquisition of Immovable Property Act, 1952 (30 of 1952).
4.	The Saurashtra (Abolition of Local Sea Customs Duties and Imposition of Port Development Levy) Repealing Ordinance, 1952 (4 of 1952)	2-4-52	To repeal the Saurashtra (Abolition of Local Sea Customs Duties and Imposition of Port Development Levy) Ordinance, 1949.	5-3-52	13-5-52	16-5-52	10-6-52	The Saurashtra (Abolition of Local Sea Customs Duties and Imposition of Port Development Levy) Repealing Act, 1952 (39 of 1952).
5.	The Displaced Persons (Claims) Continuance Ordinance, 1952 (5 of 1952)	5-5-52	To continue the Displaced Persons (Claims) Act, 1950.	5-3-52	13-5-52	16-5-52	10-6-52	The Displaced Persons (Claims) Amendment Act, 1952 (40 of 1952).
6.	The West Bengal Evacuee Property (Tripura Amendment) Ordinance, 1952 (6 of 1952) ⁵	6-10-52	To amend the West Bengal Evacuee Property Act, 1951, as extended to Tripura.	19-8-52	5-11-52	5-11-52	26-12-52	The West Bengal Evacuee Property (Tripura Amendment) Act, 1952 (75 of 1952).
7.	The Influx from Pakistan (Control) Repealing Ordinance, 1952 (7 of 1952) ⁶	15-10-52	To provide for the repeal of the Influx from Pakistan (Control) Act, 1949.	19-8-52	5-11-52	5-11-52	26-12-52	The Influx from Pakistan (Control) Repealing Act, 1952 (76 of 1952).
8.	The Iron and Steel Companies Amalgamation Ordinance, 1952 (8 of 1952) ⁷	29-10-52	To make special provision, in the interests of the general public and the Union, for the amalgamation of certain companies closely connected with each other in the manufacture and production of iron and steel and for matters connected therewith or incidental thereto.	19-8-52	5-11-52	5-11-52	29-12-52	The Iron and Steel Companies Amalgamation Act, 1952 (79 of 1952).
9.	The Abducted Persons (Recovery and Restoration) Amendment Ordinance, 1952 (9 of 1952) ⁸	29-10-52	To amend the Abducted Persons (Recovery and Restoration) Act.	19-8-52	5-11-52	5-11-52	26-12-52	The Abducted Persons (Recovery and Restoration) Amendment Act, 1952 (77 of 1952).
1953								
1.	The Employees' Provident Funds (Amendment) Ordinance, 1953	14-10-53	To amend the Employees' Provident Funds Act, 1952.	23-9-53	16-11-53	16-11-53	12-12-53	The Employees' Provident Funds (Amendment) Act, 1953 (37 of 1953).
2.	The Rehabilitation Finance Administration (Amendment) Ordinance 1953 (2 of 1953).	22-10-53	To amend the Rehabilitation Finance Administration Act, 1948.	23-9-53	16-11-53	16-11-53	10-12-53	The Rehabilitation Finance Administration (Amendment) Act, 1953 (36 of 1953).

^{5 to 8} The Ordinances expired.

1	2	3	4	5	6	7	8	9
3.	The Sea Customs (Amendment) Ordinance, 1953 (3 of 1953)	24-10-53	To amend the Sea Customs Act, 1878.	23-9-53	16-11-53	16-11-53	5-12-53	The Sea Customs (Amendment) Act, 1953 (35 of 1953).
4.	The Banking Companies (Amendment) Ordinance 1953 (4 of 1953) ⁹	24-10-53	To amend the Banking Companies Act, 1949.	23-9-53	16-11-53	16-11-53	30-12-53	The Banking Companies (Amendment) Act, 1953 (52 of 1953).
5.	The Industrial Disputes (Amendment) Ordinance, 1953 (5 of 1953)	24-10-53	To amend the Industrial Disputes Act, 1947.	23-9-53	16-11-53	16-11-53	23-12-53	The Industrial Disputes (Amendment) Act, 1953 (43 of 1953).
6.	The Dhoties (Additional Excise Duty) Ordinance, 1953 (6 of 1953)	26-10-53	To provide for the levy and collection of an additional excise duty on dhoties packed by mills in excess of the quota fixed for the purpose.	23-9-53	16-11-53	16-11-53	16-12-53	The Dhoties (Additional Excise Duty) Act, 1953 (39 of 1953).
7.	The Barsi Light Railway Company (Transferred Liabilities) Ordinance, 1953 (7 of 1953)	31-12-53	To impose upon the Barsi Light Railway Limited, an obligation to make certain payments to the Central Government.	25-12-53	15-2-54	15-2-54	26-3-54	The Barsi Light Railway Company (Transferred Liabilities) Act, 1954 (14 of 1954).
1954								
1.	The Uttar Pradesh Terminal Tax on Railway Passengers Ordinance, 1954 (1 of 1954) ¹⁰	4-1-54	To provide for the levy for a temporary period of a terminal tax on passengers carried by railway to and from certain railway stations in Uttar Pradesh.	25-12-53	15-2-54	15-2-54	-Nil-	-Nil-
2.	The Uttar Pradesh Terminal Tax on Railway Passengers (Amendment) Ordinance, 1954 (2 of 1954) ¹¹	12-1-54	To amend the Uttar Pradesh Terminal Tax on Railway Passengers Ordinance, 1954.	25-12-53	15-2-54	15-2-54	-Nil-	-Nil-
3.	The Displaced Persons (Claims) Supplementary Ordinance, 1954 (3 of 1954)	18-1-54	To provide for the disposal of certain proceedings pending under the Displaced Persons (Claims) Act, 1950, and for matters connected therewith.	25-12-53	15-2-54	15-2-54	18-3-54	The Displaced Persons (Claims) Supplementary Act, 1954 (12 of 1954).
4.	The Press (Objectionable Matter) Amendment Ordinance, 1954 (4 of 1954)	29-1-54	To amend the Press (Objectionable Matter) Act, 1951.	25-12-53	15-2-54	15-2-54	25-3-54	The Press (Objectionable Matters) Amendment Act, 1954 (13 of 1954).

5.	The Air Corporations (Amendment) Ordinance 1954 (5 of 1954)	30-1-54	To amend the Air Corporations Act, 1953.	25-12-53	15-2-54	15-2-54	18-3-54	The Air Corporations (Amendment) Act, 1954 (10 of 1954).	
6.	The Transfer of Evacuee Deposits Ordinance, 1954 (6 of 1954)	30-1-54	To provide, in pursuance of an agreement with Pakistan, for the transfer to that country of certain deposits belonging to evacuees, the reception in India of similar deposits belonging to displaced persons, and matters connected therewith.	25-12-53	15-2-54	15-2-54	26-3-54	The Transfer of Evacuee Deposits Act, 1954 (15 of 1954).	
7.	The Industrial Disputes (Banking Companies) Commencement of Decision Ordinance, 1954 (7 of 1954) ¹²	24-5-54	To provide for the extension of the period after the expiry of which the decision of the Labour Appellate Tribunal in the appeals filed against the Award of the All India Industrial Tribunal (Bank Disputes), Bombay shall become enforceable.	22-5-54	23-8-54	23-8-54	21-10-54	The Industrial Disputes (Banking Companies) Decision Act, 1954 (41 of 1955).	
8.	The Indian Income-tax (Amendment) Ordinance, 1954 (8 of 1954)	17-7-54	To amend the Indian Income-tax Act, 1922, to provide for the assessment or reassessment of persons who have to a substantial extent.	22-5-54	23-8-54	23-8-54	25-9-54	The Indian Income-tax (Amendment) Act, 1954 (33 of 1954).	
9.	The Central Excise and Salt (Amendment) Ordinance, 1954 (9 of 1954)	30-7-54	To amend the Central Excise and Salt Act, 1944.	22-5-54	23-8-54	23-8-54	28-9-54	The Central Excise and Salt (Amendment) Act, 1954 (34 of 1954).	
1955									
1.	The Essential Commodities Ordinance, 1955 (1 of 1955)	21-1-55	To provide, in the interests of the general public, for the control of the production, supply and distribution of and trade and commerce in certain commodities.	24-12-54	21-2-55	21-2-55	1-4-55	The Essential Commodities Act, 1955 (10 of 1955).	
2.	The Abducted Persons (Recovery and Restoration) Continuance Ordinance, 1955 (2 of 1955)	30-5-55	To continue the Abducted Persons (Recovery and Restoration) Act, 1949, for a further period.	9-5-55	25-7-55	25-7-55	17-9-55	The Abducted Persons (Recovery and Restoration) Continuance Act, 1955 (30 of 1955).	
3.	The Industrial Disputes (Appellate Tribunal) Amendment Ordinance, 1955 (3 of 1955) ¹³	21-6-55	To amend the Industrial Disputes (Appellate Tribunal) Act, 1950.	9-5-55	25-7-55	25-7-55	12-9-55	The Industrial Disputes (Appellate Tribunal) Amendment Act, 1955 (29 of 1955).	

^{9 to 13} The Ordinances expired.

1	2	3	4	5	6	7	8	9	
4.	The State Bank of India (Amendment) Ordinance, 1955 (4 of 1955) ¹⁴	23-6-55	To amend the State Bank of India Act, 1955.	9-5-55	25-7-55	25-7-55	21-9-55	The State Bank of India (Amendment) Act, 1955 (33 of 1955).	
5.	The Delhi (Control of Building Operations) Ordinance, 1955 (5 of 1955)	22-10-55	To provide for the control of building operations in Delhi.	1-10-55	21-11-55	21-11-55	28-12-55	The Delhi (Control of Building Operations) Act, 1955 (53 of 1955).	
6.	The Insurance (Amendment) Ordinance, 1955 (6 of 1955)	1-11-55	To amend the Insurance Act, 1938.	1-10-55	21-11-55	21-11-55	29-12-55	The Insurance (Second Amendment) Act, 1955 (54 of 1955).	
7.	The Representation of People (Amendment) Ordinance, 1955 (7 of 1955)	30-12-55	To amend the Representation of the People Act, 1950, and to make certain consequential amendments in the Government of Part C States Act, 1950.	24-12-55	15-2-56	15-2-56	1-3-56	The Representation of the People (Amendment) Act, 1956 (2 of 1956).	
1956									
1.	The Life Insurance (Emergency Provisions) Ordinance, 1956, (1 of 1956)	19-1-56	To provide for the taking over, in the public interest, of the management of life insurance business pending nationalisation of such business.	24-12-55	15-2-56	15-2-56	21-3-56	The Life Insurance (Emergency Provisions) Act, 1956 (9 of 1956).	
2.	The Madras Terminal Tax on Railway Passengers Ordinance, 1956 (2 of 1956) ¹⁵	25-1-56	To provide for the levy for a temporary period of a terminal tax on passengers carried by railway from and to certain railway stations in the State of Madras.	24-12-55	15-2-56	15-2-56	-Nil-	-Nil-	
3.	The Sales Tax Laws Validation Ordinance, 1956 (3 of 1956)	30-1-56	To validate laws of States imposing, or authorising the imposition of taxes on the sale or purchase of goods in the course of inter-State trade or commerce.	24-12-55	15-2-56	15-2-56	21-3-56	The Sales Tax Laws Validation Act, 1956 (7 of 1956).	
4.	The Travancore-Cochin Appropriation (Vote on Account) Ordinance, 1956 (4 of 1956) ¹⁶	31-3-56	To provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Travancore-Cochin for the service of a part of the financial year 1956-57.	24-12-55	15-2-56	4-4-56	10-5-56	The Travancore-Cochin Appropriation (Vote on Account) Act, 1956 (20 of 1956).	
5.	The State Bank of Hyderabad Ordinance, 1956 (5 of 1956)	26-9-56	To transfer the share capital of the Hyderabad State Bank to the Reserve Bank of India and to provide for its proper management and matters connected therewith or incidental thereto.	15-9-56	14-11-56	14-11-56	22-12-56	The State Bank of Hyderabad Act, 1956 (79 of 1956).	

6.	The Administration of Evacuee Property (Amendment) Ordinance, 1956 (6 of 1956) ¹⁷	22-10-56	To amend the Administration of Evacuee Property Act, 1950.	15-9-56	14-11-56	14-11-56	28-12-56	The Administration of Evacuee Property (Amendment) Act, 1956 (91 of 1956).
7.	The Displaced Persons (Compensation and Rehabilitation) Amendment Ordinance, 1956 (7 of 1956) ¹⁸	22-10-56	To amend the Displaced Persons (Compensation and Rehabilitation) Act, 1954.	15-9-56	14-11-56	14-11-56	27-12-56	The Displaced Persons (Compensation and Rehabilitation) Amendment Act, 1956 (86 of 1956).
8.	The Road Transport Corporations (Amendment) Ordinance, 1956 (8 of 1956) ¹⁹	1-11-56	To amend the Road Transport Corporation Act, 1950.	15-9-56	14-11-56	14-11-56	28-12-56	The Road Transport Corporations (Amendment) Act, 1956 (87 of 1956).
9.	The Representation of the People (Amendment) Ordinance, 1956 (9 of 1956) ²⁰	8-11-56	To amend the Representation of the People Act, 1950.	15-9-56	14-11-56	14-11-56	15-12-56	The Representation of the People (Fourth Amendment) Act, 1956 (72 of 1956).

1957

1.	The Foreigners Laws (Amendment) Ordinance, 1957 (1 of 1957)	19-1-57	To amend the Foreigners Act, 1946 and the Registration of Foreigners Act, 1939.	23-12-56	18-3-57	18-3-57	2-4-57	The Foreigners Laws (Amendment) Act, 1957 (11 of 1957).
2.	The Prevention of Corruption (Amendment) Ordinance, 1957 (2 of 1957)	4-3-57	To amend the Prevention of Corruption Act, 1947.	23-12-56	18-3-57	18-3-57	29-3-57	The Prevention of Corruption (Amendment) Act, 1957 (7 of 1957).
3.	The Life Insurance Corporation (Amendment) Ordinance, 1957 (3 of 1957)	20-4-57	To amend the Life Insurance Corporation Act, 1956.	29-3-57	10-5-57	13-5-57	6-6-57	The Life Insurance Corporation (Amendment) Act, 1957 (17 of 1957).
4.	The Industrial Disputes (Amendment) Ordinance, 1957 (4 of 1957)	27-4-57	To amend the Industrial Disputes Act, 1947.	29-3-57	10-5-57	13-5-57	6-6-57	The Industrial Disputes (Amendment) Act, 1957 (18 of 1957).

^{14 to 15} The Ordinances expired.

¹⁶ The Ordinance was issued at a time when Lok Sabha was in Session but Rajya Sabha was not in Session and after Lok Sabha had passed the Travancore-Cochin Appropriation (Vote on Account) Bill, 1956.

^{17 to 20} The Ordinances expired.

1	2	3	4	5	6	7	8	9
5.	The Essential Services Maintenance Ordinance, 1957 (5 of 1957) ²¹	7-8-57	To provide for the maintenance of certain essential services and the normal life of the community.	1-6-57	15-7-57	8-8-57	-Nil-	-Nil-
6.	The Reserve Bank of India (Amendment) Ordinance, 1957 (6 of 1957)	31-10-57	To amend the Reserve Bank of India Act, 1934	13-9-57	11-11-57	11-11-57	19-12-57	The Reserve Bank of India (Second Amendment) Act, 1957 (48 of 1957).
1958								
1.	The Armed Forces (Assam and Manipur) Special Powers Ordinance, 1958 (1 of 1958)	22-5-58	To enable certain special powers to be conferred upon members of the armed forces in disturbed areas in the State of Assam and the Union Territory of Manipur.	12-5-58	11-8-58	11-8-58	11-9-58	The Armed Forces (Assam and Manipur) Special Powers Act, 1958 (28 of 1958).
2.	The Code of Criminal Procedure (Amendment) Ordinance, 1958 (2 of 1958)	5-6-58	To amend Code of Criminal Procedure, 1898	12-5-58	11-8-58	11-8-58	3-9-58	The Code of Criminal Procedure (Amendment) Act, 1958 (26 of 1958).
3.	The Working Journalists (Fixation of Rates of Wages) Ordinance, 1958 (3 of 1958)	14-6-58	To provide for the fixation of rates of wages in respect of working journalists and for matters connected therewith.	12-5-58	11-8-58	11-8-58	16-9-58	The Working Journalists (Fixation of Rates of Wages) Act, 1958 (29 of 1958).
4.	The Banaras Hindu University (Amendment) Ordinance, 1958 (4 of 1958)	14-6-58	To amend Banaras Hindu University Act, 1915.	12-5-58	11-8-58	11-8-58	20-9-58	The Banaras Hindu University (Amendment) Act, 1958 (34 of 1958).
5.	The Sugar Export Promotion Ordinance, 1958 (5 of 1958)	27-6-58	To provide for the export of sugar in the public interest and for the levy and collection in certain circumstances of an additional duty of excise on sugar produced in India.	12-5-58	11-8-58	11-8-58	16-9-58	The Sugar Export Promotion Act, 1958 (30 of 1958).
6.	The Mineral Oils (Additional Duties of Excise and Customs) Ordinance, 1958 (6 of 1958)	30-6-58	To provide for the levy and collection of additional duties of excise and customs on certain mineral oils.	12-5-58	11-8-58	11-8-58	4-9-58	The Mineral Oil (Additional Duties of Excise and Customs) Act, 1958 (27 of 1958).

7.	The Himachal Pradesh Legislative Assembly (Constitution and Proceedings) Validation Ordinance, 1958 (7 of 1958) ²²	21-10-58	To validate the Constitution and Proceedings of the Legislative Assembly of the new State of Himachal Pradesh formed under the Himachal Pradesh and Bilaspur (New State) Act, 1954.	1-10-58	17-11-58	17-11-58	30-12-58	The Himachal Pradesh Legislative Assembly (Constitution and Proceedings) Validation Act, 1958 (56 of 1958).
1959								
1.	The Indian Income-tax (Amendment) Ordinance, 1959 (1 of 1959)	17-1-59	To amend the Indian Income-tax Act, 1922.	22-12-58	9-2-59	9-2-59	12-3-59	The Indian Income-tax (Amendment) Act, 1959 (1 of 1959).
2.	The Public Wakfs (Extension of Limitation) Ordinance, 1959 (2 of 1959)	20-7-59	To extend the period of Limitation in certain cases for suits to recover possession of immovable property forming part of Public Wakfs.	11-5-59	3-8-59	3-8-59	1-9-59	The Public Wakfs (Extension of Limitation) Act, 1959 (29 of 1959).
3.	The Sugar (Special Excise Duty) Ordinance, 1959 (3 of 1959)	25-10-59	To provide for the imposition of special duty of excise on certain sugar.	15-9-59	16-11-59	16-11-59	24-12-59	The Sugar (Special Excise Duty) Act, 1959 (58 of 1959).
1960								
1.	The Essential Services Maintenance Ordinance, 1960 (1 of 1960) ²³	8-7-60	To provide for the maintenance of certain essential services and the normal life of the community.	5-5-60	1-8-60	1-8-60	-Nil-	-Nil-
1961								
1.	The U.P. Sugarcane Cess (Validation) Ordinance, 1961 (1 of 1961)	31-1-61	To validate the imposition and collection of cesses on Sugarcane under certain Acts of Uttar Pradesh.	26-12-60	14-2-61	14-2-61	21-3-61	The U.P. Sugarcane Cess (Validation) Act, 1961 (4 of 1961).
2.	The Banking Companies (Amendment) Ordinance, 1961 (2 of 1961)	4-2-61	To amend the Banking Companies Act, 1949.	26-12-60	14-2-61	14-2-61	24-3-61	The Banking Companies (Amendment) Act, 1961 (7 of 1961).
3.	The Sugar (Regulation of Production) Ordinance, 1961 (3 of 1961)	29-9-61	To provide for the regulation of production of sugar in the interest of the general public and for the levy and	11-9-61	20-11-61	20-11-61	17-12-61	The Sugar (Regulation of Production) Act, 1961 (55 of 1961).

²¹ The Ordinance was issued during the second session of the Second Lok Sabha, at a time when Rajya Sabha was not in Session and after Lok Sabha had passed the Essential Services Maintenance Bill, 1957 containing the same provisions as were incorporated in the Ordinance. The President revoked the Ordinance on August 12, 1957.

^{22 to 23} The Ordinances expired.

1	2	3	4	5	6	7	8	9
			collection of a special excise duty on sugar produced by a factory in excess of quota fixed for the purpose.					
				1962				
1.	The Advocates (Amendment) Ordinance, 1962 (1 of 1962)	24-1-62	To amend the Advocates Act, 1961.	12-12-61	12-3-62	12-3-62	30-3-62	The Advocates (Amendment) Act, 1962 (14 of 1962).
2.	The Goa, Daman and Diu (Administration) Ordinance, 1962 (2 of 1962)	5-3-62	To provide for the administration of the Union Territory of Goa, Daman and Diu and for matters connected therewith.	12-12-61	12-3-62	12-3-62	27-3-62	The Goa, Daman and Diu (Administration) Act, 1962 (1 of 1962).
3.	The Land Acquisition (Amendment) Ordinance, 1962 (3 of 1962)	20-7-62	Further to amend the Land Acquisition Act, 1894, and to validate certain acquisition under that Act.	23-6-62	6-8-62	6-8-62	12-9-62	The Land Acquisition (Amendment) Act, 1962 (31 of 1962).
4.	The Defence of India Ordinance, 1962 (4 of 1962)	26-10-62	To provide for special measures to ensure the public safety and interest, of the Defence of India, and civil defence and for the trial of certain offences.	9-9-62	8-11-62	8-11-62	12-12-62	The Defence of India Act, 1962 (51 of 1962).
5.	The Foreigners Law (Application and Amendment) Ordinance, 1962 (5 of 1962)	30-10-62	To apply the registration of Foreigners Act, 1939 and the Foreigners Act, 1946 to certain persons to whom they do not at present apply and further amend the Foreigners Act, 1946.	9-9-62	8-11-62	8-11-62	24-11-62	The Foreigners Law (Application and Amendment) Act, 1962 (42 of 1962).
6.	The Defence of India (Amendment) Ordinance, 1962 (6 of 1962)	3-11-62	To amend the Defence of India Ordinance, 1962	9-9-62	8-11-62	8-11-62	12-12-62	The Defence of India Act, 1962 (51 of 1962).
7.	The Companies (Amendment) Ordinance, 1962 (7 of 1962)	3-11-62	Further to amend the Companies Act, 1956	9-9-62	8-11-62	8-11-62	28-11-62	The Companies (Amendment) Act, 1962 (43 of 1962).
8.	The Pondicherry (Administration) Ordinance, 1962 (8 of 1962)	6-11-62	To provide for the administration of Pondicherry and for matters connected therewith.	9-9-62	8-11-62	8-11-62	5-12-62	The Pondicherry (Administration) Act, 1962 (49 of 1962)

1963								
NIL								
1964								
1.	The Armed Forces (Special Powers) Continuance Ordinance, 1964 (1 of 1964) ²⁴	2-4-64	To continue the Armed Forces (Special Powers) Regulation, 1958, for a further period.	22-12-63	10-2-64	3-4-64	9-5-64	The Armed Forces (Special Powers) Continuance Act, 1964 (9 of 1964).
2.	The Companies (Amendment) Ordinance, 1964, (2 of 1964)	5-7-64	Further to amend the Companies Act, 1956.	6-6-63	7-9-64	7-9-64	9-10-64	The Companies (Amendment), Act, 1964 (32 of 1964).
3.	The Essential Commodities (Amendment) Ordinance, 1964 (3 of 1964)	5-11-64	Further to amend the Essential Commodities Act, 1955 and the Criminal Law Amendment Act, 1952.	5-10-64	16-11-64	17-11-64	24-12-64	The Essential Commodities (Amendment) Act, 1964 (47 of 1964).
1965								
1.	The Income Tax (Amendment) Ordinance 1965 (1 of 1965)	6-1-65	Further to amend the Income-Tax Act, 1961.	25-12-64	17-2-65	17-2-65	12-3-65	The Income Tax (Amendment) Act, 1965 (1 of 1965).
2.	The Aligarh Muslim University (Amendment) Ordinance, 1965 (2 of 1965)	20-5-65	Further to amend the Aligarh Muslim University Act, 1920.	11-5-65	16-8-65	16-8-65	22-9-65	The Aligarh Muslim University (Amendment) Act, 1965 (19 of 1965).
3.	The Payment of Bonus Ordinance, 1965 (3 of 1965)	29-5-65	To provide for the payment of bonus to persons employed in certain establishments and for matters connected therewith.	11-5-65	16-8-65	16-8-65	25-9-65	The Payment of Bonus Act, 1965 (21 of 1965).
4.	The Railways (Employment of Members of Armed Forces) Ordinance, 1965 (4 of 1965) ²⁵	29-9-65	To make certain provisions relating to the employment of Members of the Armed Forces of the Union in the working and management of Railways.	25-9-65	3-11-65	3-11-65	3-12-65	The Railways (Employment of Members of the Armed Forces) Act, 1965 (40 of 1965).
5.	The Taxation Laws (Amendment and Miscellaneous Provisions) Ordinance, 1965 (5 of 1965)	19-10-65	Further to amend the Income-Tax Act, 1961, the Estate Duty Act, 1953, the Wealth Tax Act, 1957, the Gift Tax Act, 1958 and to provide for exemption from tax in certain cases of undisclosed income invested in National Defence Gold Bonds, 1980.	25-9-65	3-11-65	3-11-65	4-12-65	The Taxation Laws (Amendment and Miscellaneous Provisions) Act, 1965 (41 of 1965).

²⁴ The Ordinance was issued during the Seventh Session of the Third Lok Sabha, 1964 when Rajya Sabha was not in Session. A Bill on the subject had been laid earlier on the 25th March, 1964. The Ordinance expired.

²⁵ A Bill on the subject had been introduced in Lok Sabha on the 24th September, 1965.

1	2	3	4	5	6	7	8	9
6.	The Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1965 (6 of 1965)	22-10-65	To provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposit in and around the Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good.	25-9-65	3-11-65	3-11-65	12-12-65	The Metal Corporation of India (Acquisition of Undertaking) Act, 1965 (44 of 1965).
7.	The Indian Tariff (Amendment) Ordinance, 1965 (7 of 1965)	31-12-65	Further to amend the Indian Tariff Act, 1934.	13-12-65	14-2-66	15-2-66	19-3-66	The Indian Tariff (Amendment) Act, 1966 (3 of 1966).
1966								
1.	The Indian Tariff (Amendment) Ordinance, 1966 (1 of 1966)	1-2-66	Further to amend the Indian Tariff Act, 1934.	13-12-65	14-2-66	15-2-66	19-3-66	The Indian Tariff (Amendment) Act, 1966.
2.	The Delhi Land Reforms (Amendment) Ordinance, 1966 (2 of 1966)	5-2-66	Further to amend the Delhi Land Reforms Act, 1954.	13-12-65	14-2-66	15-2-66	18-3-66	The Delhi Land Reforms (Amendment) Act, 1966 (1 of 1966).
3.	The Merchant Shipping (Amendment) Ordinance, 1966 (3 of 1966) ²⁶	6-6-66	Further to amend the Merchant Shipping Act, 1958.	20-5-66	25-7-66	25-7-66	31-8-66	The Merchant Shipping (Amendment) Act, 1966 (21 of 1966).
4.	The Jayanti Shipping Company (Taking over of Management) Ordinance, 1966 (4 of 1966)	10-6-66	To provide for the taking over of the management of the undertaking of the Jayanti Shipping Company Limited for a limited period in order to secure the proper management of the same.	20-5-66	25-7-66	25-7-66	3-9-66	The Jayanti Shipping Company (Taking over of Management) Act, 1966 (24 of 1966).
5.	The Advocates (Amendment) Ordinance, 1966 (5 of 1966)	14-6-66	Further to amend the Advocates Act, 1961.	20-5-66	25-7-66	25-7-66	3-9-66	The Advocates (Amendment) Act, 1966 (23 of 1966).
6.	The Unlawful Activities (Prevention) Ordinance, 1966 (6 of 1966) ²⁷	17-6-66	To provide for the more effective prevention of unlawful activities of individual and associations and for matters connected therewith.	20-5-66	25-7-66	25-7-66	-Nil-	-Nil-

7.	The Criminal Law (Amendment) Ordinance, 1966 (7 of 1966) ²⁸	30-6-66	Further to amend the Criminal Law Amendment Act, 1952.	20-5-66	25-7-66	25-7-66	3-9-66	The Criminal Law Amendment (Amending) Act, 1966 (22 of 1966).
8.	The Customs (Amendment) Ordinance, 1966 (8 of 1966)	7-7-66	Further to amend the Customs Act, 1962.	20-5-66	25-7-66	25-7-66	31-8-66	The Customs (Amendment) Act, 1966 (20 of 1966).
9.	The Essential Commodities (Amendment) Ordinance, 1966 (9 of 1966)	12-7-66	Further to amend the Essential Commodities Act, 1955.	20-5-66	25-7-66	25-7-66	3-9-66	The Essential Commodities (Amendment) Act, 1966 (25 of 1966).
10.	The Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1966 (10 of 1966)	13-9-66	To provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zavar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good.	12-9-66	1-11-66	1-11-66	3-12-66	The Metal Corporation of India (Acquisition of Undertaking) Act, 1966 (36 of 1966).
11.	The Companies (Amendment) Ordinance, 1966 (11 of 1966)	21-9-66	Further to amend the Companies Act, 1956.	12-9-66	1-11-66	1-11-66	4-12-66	The Companies (Second Amendment) Act, 1966 (37 of 1966).
12.	The Mineral Products (Additional Duties of Excise and Customs) Amendment Ordinance, 1966 (12 of 1966)	15-12-66	Further to amend the Mineral Products (Additional Duties of Excise and Customs) Amendment Act, 1958.	9-12-66	16-3-67	18-3-67	12-4-67	The Mineral Products (Additional Duties of Excise and Customs) Amendment Act, 1967 (11 of 1967).
13.	The Essential Commodities (Second Amendment) Ordinance, 1966 (13 of 1966)	23-12-66	Further to amend the Essential Commodities Act, 1955 and to continue the Essential Commodities (Amendment) Act, 1964. for a further period.	9-12-66	16-3-67	18-3-67	16-4-67	The Essential Commodities (Amendment) Act, 1967 (14 of 1967).

²⁶ A Bill on the subject already passed by Rajya Sabha (on 7th April, 1966 and laid on the Table of Lok Sabha on 15th April, 1966) was pending in Lok Sabha. It was passed with amendment during the Fifteenth Session of Third Lok Sabha. The Ordinance expired.

²⁷ Ordinance expired.

²⁸ A Bill on the subject had already been introduced in Lok Sabha on the 3rd December, 1965 (Thirteenth Session of Third Lok Sabha). As the Ordinance contained certain additional provisions which were not embodied in the pending Bill, the pending Bill was withdrawn and a new Bill seeking to replace the Ordinance was introduced and passed during the Fifteenth Session of Third Lok Sabha.

1	2	3	4	5	6	7	8	9
1967								
1.	The Land Acquisition (Amendment and Validation) Ordinance, 1967 (1 of 1967)	20-1-67	Further to amend the Land Acquisition Act, 1894 and to validate certain acquisitions of land under the said Act.	9-12-66	16-3-67	18-3-67	12-4-67	The Land Acquisition (Amendment and Validation) Act, 1967 (13 of 1967).
2.	The Representation of the People (Amendment) Ordinance, 1967 (2 of 1967)	28-2-67	Further to amend the Representation of the People Act, 1950.	9-12-66	16-3-67	18-3-67	11-4-67	The Representation of the People (Amendment) Act, 1967 (10 of 1967).
3.	The Anti-Corruption Laws (Amendment) Ordinance, 1967 (3 of 1967)	5-5-67	Further to amend the Corruption Laws.	10-4-67	22-5-67	22-5-67	25-6-67	The Anti-Corruption Laws (Amendment) Act, 1967 (16 of 1967).
4.	The Passport Ordinance, 1967 (4 of 1967)	5-5-67	To provide for the issue of passports and travel documents to regulate the departure from India of the citizens of India and other persons and for matters incidental or ancillary thereto.	10-4-67	22-5-67	22-5-67	24-6-67	The Passport Act, 1967 (15 of 1967).
5.	The Taxation Laws (Amendment) Ordinance, 1967 (5 of 1967)	14-9-67	Further to amend the Wealth-Tax Act, 1957, the Gift Tax Act, 1958 and the Income Tax Act, 1961, and to amend the Finance (No. 2) Act, 1967.	16-8-67	13-11-67	14-11-67	15-12-67	The Taxation Laws (Amendment) Act, 1967 (27 of 1967).
6.	The Essential Commodities (Amendment) Ordinance, 1967 (6 of 1967) ²⁹	16-9-67	Further to amend the Essential Commodities Act, 1955, and to continue the Essential Commodities (Amendment) Act, 1964, for a further period.	16-8-67	13-11-67	14-11-67	30-12-67	The Essential Commodities (Second Amendment) Act, 1967 (36 of 1967).
7.	The Court-fees (Delhi Amendment) Ordinance, 1967 (7 of 1967)	7-10-67	Further to amend the Court-fees Act, 1870, as in force in the Union Territory of Delhi.	16-8-67	13-11-67	14-11-67	16-12-67	The Court-fees (Delhi Amendment) Act, 1967 (28 of 1967).
8.	The Essential Commodities (Second Amendment) Ordinance, 1967 (8 of 1967) ²⁹	21-10-67	Further to amend the Essential Commodities Act, 1955.	16-8-67	13-11-67	14-11-67	30-12-67	The Essential Commodities (Second Amendment) Act, 1967 (36 of 1967).

9.	The Mahe (Stay of Eviction Proceedings) Regulations (Amendment) Ordinance, 1967 (9 of 1967) ³⁰	30-12-67	Further to amend the Mahe (Stay of Eviction Proceedings) Regulations, 1963.	26-12-67	12-2-68	13-2-68	-Nil-	-Nil-
1968								
1.	The Delhi Municipal Corporation (Amendment) Ordinance, 1968 (1 of 1968)	3-2-68	Further to amend the Delhi Municipal Corporation Act, 1957.	26-12-67	12-2-68	13-2-68	23-3-68	The Delhi Municipal Corporation (Amendment) Act, 1968 (2 of 1968).
2.	The Jammu and Kashmir Representation of the People (Supplementary) Ordinance, 1968 (2 of 1968)	9-2-68	To supplement the Jammu and Kashmir Representation of the People Act, 1957.	26-12-67	12-2-68	13-2-68	23-3-68	The Jammu and Kashmir Representation of People (Supplementary) Act, 1968 (3 of 1968).
3.	The Advocates (Amendment) Ordinance, 1968 (3 of 1968) ³¹	5-6-68	Further to amend the Advocates Act, 1961	14-5-68	22-7-68	22-7-68	16-8-68	The Advocates (Amendment) Act, 1968 (33 of 1968).
4.	The Requisitioning and Acquisition of Immovable Property (Amendment) (4 of 1968) ³²	17-6-68	Further to amend the Requisitioning and Acquisition of Immovable Property Ordinance, 1968.	14-5-68	22-7-68	22-7-68	9-8-68	The Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1968 (31 of 1968).
5.	The Public Premises (Eviction of Unauthorised Occupants) Amendment Ordinance, 1968 (5 of 1968) ³³	17-6-68	Further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1958.	14-5-68	22-7-68	22-7-68	16-8-68	The Public Premises (Eviction of Unauthorised Occupants) Amendment Act, 1968 (32 of 1968).
6.	The Gold (Control) Ordinance, 1968 (6 of 1968)	29-6-68	To provide in the economic and financial interests of the community, for the control of the production, manufacture, supply, distribution, use and possession.	14-5-68	22-7-68	22-7-68	1-9-68	The Gold (Control) Act, 1968 (45 of 1968).

²⁹ The Ordinance at Sl. Nos. 6 and 8 were replaced by the same Act. Both the Ordinances expired.

³⁰ Ordinance expired.

³¹ The Bill replacing the Ordinance was introduced in Rajya Sabha on 22.7.68 during the 65th Session.

³² A Bill containing the provisions of the Ordinance was already pending before Lok Sabha. The Bill was introduced in Lok Sabha on 10th May, 1968.

³³ A Bill containing the provisions of the Ordinance was already pending before Rajya Sabha. The Bill was introduced in Rajya Sabha on 5th March, 1968.

1	2	3	4	5	6	7	8	9
			of and business in gold ornaments and articles of gold and for matters connected therewith or incidental thereto.					
7.	The Enemy Property Ordinance, 1968 (7 of 1968)	6-7-68	To provide for the continued vesting of enemy property vested in the Custodian of Enemy Property for India under the Defence of India Rules, 1962 and for matters connected therewith.	14-5-68	22-7-68	22-7-68	20-8-68	The Enemy Property Act, 1968 (45 of 1968).
8.	The Indian Patents and Designs (Amendment) Ordinance, 1968 (8 of 1968) ³⁴	6-7-68	Further to amend the Indian Patents and Designs Act, 1911.	14-5-68	22-7-68	22-7-68	31-8-68	The Indian Patents and Designs (Amendment) Act, 1968 (44 of 1968).
9.	The Essential Services Maintenance Ordinance, 1968 (9 of 1968) ³⁵	13-9-68	To provide for the maintenance of certain essential services and the normal life of the community.	31-8-68	11-11-68	11-11-68	28-12-68	The Essential Services Maintenance Act, 1968 (59 of 1968).
10.	The Indian Railways (Amendment) Ordinance, 1968 (10 of 1968)	14-9-68	Further to amend the Indian Railways Act, 1890.	31-8-68	11-11-68	11-11-68	20-12-68	The Indian Railways (Amendment) Act, 1968 (52 of 1968).
11.	The Pondicherry Municipal Decree (Amendment) Ordinance, 1968 (11 of 1968) ³⁶	20-10-68	Further to amend the French Decree dated the 12th March, 1960 relating to establishment of municipalities in the Union territory of Pondicherry.	31-8-68	11-11-68	11-11-68	-Nil-	-Nil-
12.	The Limitation (Amendment) Ordinance, 1968 (12 of 1968)	31-12-68	To amend the Limitation Act, 1963.	24-12-68	17-2-69	18-2-69	26-3-69	The Limitation (Amendment) Act, 1969 (10 of 1969).
13.	The Public Wakfs (Extension of Limitation) Amendment Ordinance, 1968 (13 of 1968)	31-12-68	Further to amend the Public Wakfs (Extension of Limitation) Act, 1959	24-12-68	17-2-69	18-2-69	26-3-69	The Public Wakfs (Extension of Limitation) Amendment Act, 1969 (9 of 1969).

1969

1.	The Customs (Amendment) Ordinance, 1969 (1 of 1969) ³⁷	3-1-69	Further to amend the Customs Act, 1962	24-12-68	17-2-69	18-2-69	28-3-69	The Customs (Amendment) Act, 1969 (12 of 1969).
2.	The Payment of Bonus (Amendment) Ordinance, 1969 (2 of 1969) ³⁸	10-1-69	Further to amend the Payment of Bonus Act, 1965	24-12-68	17-2-69	18-2-69	26-3-69	The Payment of Bonus (Amendment) Act, 1969 (8 of 1969).
3.	The Indian Railways (Amendment) Ordinance, 1969 (3 of 1969) ³⁹	4-6-69	Further to amend the Indian Railways Act, 1890	19-5-69	21-7-69	21-7-69	8-8-69	Indian Railways (Amendment) Act, 1969 (21 of 1969).
4.	The Central Sales Tax (Amendment) Ordinance, 1969 (4 of 1969)	9-6-69	Further to amend the Central Sales Tax Act, 1956 and to provide for certain other connected matters	19-5-69	21-7-69	21-7-69	30-8-69	The Central Sales Tax (Amendment) Act, 1969 (28 of 1969).
5.	The Press Council (Amendment) Ordinance, 1969 (5 of 1969) ⁴⁰	30-6-69	To amend the Press Council Act, 1965	19-5-69	21-7-69	21-7-69	29-8-69	The Press Council (Amendment) Act, 1969 (27 of 1969).
6.	The Gold (Control) Amendment Ordinance, 1969. (6 of 1969)	3-7-69	To amend the Gold (Control) Act, 1968	19-5-69	21-7-69	21-7-69	29-8-69	The Gold Control (Amendment) Act, 1969 (26 of 1969).
7.	The Banaras Hindu University (Amendment) Ordinance, 1969 (7 of 1969) ⁴¹	17-7-69	Further to amend the Banaras Hindu University Act, 1915	19-5-69	21-7-69	21-7-69	-Nil-	-Nil-

³⁴ The Patents Bill, 1967 containing elaborate provisions *inter alia* similar to those of the Ordinance was already pending in Lok Sabha. The Bill was introduced in Lok Sabha on 12 August, 1967.

^{35 & 36} The Ordinances expired.

³⁷ This Ordinance embodied with modifications the provisions of the Customs (Amendment) Bill, 1968 which was introduced in Lok Sabha on 3-12-68. The pending Bill was withdrawn on 18-2-69 and a new Bill *viz.* the Customs (Amendment) Bill, 1969, replacing the Ordinance was introduced on 18.2.69. Two Statements, one under Rule 71(1) and another under Rule 71(2) were laid on the Table of the Lok Sabha in respect of this Ordinance. The Bill was passed during the Seventh Session of Fourth Lok Sabha.

³⁸ The Bill seeking to replace the Ordinance was introduced in Rajya Sabha on 24th February, 1969.

³⁹ The Ordinance embodied with slight modifications of the provisions of the Indian Railways (Second Amendment) Bill, 1968 was introduced in Lok Sabha on 2.12.1968.

⁴⁰ The Bill seeking to replace the Ordinance was introduced in Rajya Sabha (during the 69th Session of Rajya Sabha) on 5th August, 1969.

⁴¹ The Ordinance expired.

NOTE: The Ordinance Nos. 3 to 8 of 1969 were promulgated by the Vice-President acting as President.

1	2	3	4	5	6	7	8	9
8.	The Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1969 (8 of 1969)	19-7-69	To provide for acquisition and transfer of the undertakings of certain banking companies in order to serve better the needs of development of the economy in conformity with national policy and objectives and for matters connected therewith or incidental thereto.	19-5-69	21-7-69	21-7-69	9-8-69	The Banking Companies (Acquisition and Transfer of Undertakings) Act, 1969 (22 of 1969).
9.	The Foreign Exchange Regulation (Amendment) Ordinance, 1969 (9 of 1969)	13-11-69	Further to amend the Foreign Exchange (Regulation) Act, 1947.	3-9-69	17-11-69	17-11-69	26-12-69	The Foreign Exchange Regulation (Amendment) Act, 1969 (40 of 1969).
10.	The Essential Commodities (Amendment) Continuance Ordinance, 1969 (10 of 1969) ⁴²	30-12-69	To continue the Essential Commodities (Amendment) Act, 1964 for a further period.	27-12-69	20-2-70	20-2-70	31-3-70	The Essential Commodities (Amendment) Continuance Act, 1970 (14 of 1970).
1970								
1.	The Haryana and Punjab Agricultural Universities Ordinance, 1970 (1 of 1970)	2-2-70	To provide for the establishment of two independent Agricultural Universities in place of the Punjab Agricultural University constituted by the Punjab Agricultural University Act, 1961, and for matters consequential on, or connected with, the establishment of those independent Agricultural Universities.	27-12-69	20-2-70	20-2-70	2-4-70	The Haryana and Punjab Agricultural Universities Act, 1970 (16 of 1970).
2.	The Calcutta Port (Amendment) Ordinance, 1970 (2 of 1970) ⁴³	2-2-70	Further to amend the Calcutta Port Act, 1890.	27-12-69	20-2-70	20-2-70	31-3-70	The Calcutta Port (Amendment) Act, 1970 (15 of 1970).
3.	The Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1970 (3 of 1970)	14-2-70	To provide for the acquisition and transfer of the undertakings of certain banking companies in order to serve better the needs of development of the economy in conformity with national policy and objectives and for matters connected therewith or incidental thereto.	27-12-69	20-2-70	20-2-70	31-3-70	The Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970. (5 of 1970).

4.	The Delhi University (Amendment) Ordinance, 1970 (4 of 1970) ⁴⁴	20-6-70	Further to amend the Delhi University Act, 1922.	23-5-70	27-7-70	28-7-70	4-9-70	The Delhi University (Amendment) Act, 1970 (35 of 1970).
5.	The Foreign Exchange Regulation (Amendment) Ordinance, 1970 (5 of 1970)	20-9-70	Further to amend the Foreign Exchange Regulation Act, 1947.	7-9-70	9-11-70	9-11-70	18-12-70	The Foreign Exchange Regulation (Amendment) Act, 1970 (43 of 1970).

1971

1.	The State of Himachal Pradesh (Amendment) Ordinance, 1971 (1 of 1971)	5-1-71	To amend the State of Himachal Pradesh Act, 1970.	23-12-70	19-3-71	23-3-71	19-4-71	The State of Himachal Pradesh (Amendment) Act, 1971 (15 of 1971).
2.	The West Bengal Security (Tripura Re-enacting) Amendment Ordinance, 1971 (2 of 1971) ⁴⁵	24-1-71	To amend the West Bengal Security (Tripura Re-enacting) Act, 1967.	23-12-70	19-3-71	23-3-71	-Nil-	-Nil-
3.	The Labour Provident Fund Laws (Amendment) Ordinance, 1971 (3 of 1971)	13-2-71	Further to amend the Coal Mines Provident Funds and Bonus Schemes Act, 1948 and Employees Provident Fund Act, 1952.	23-12-70	19-3-71	23-3-71	23-4-71	The Labour Provident Fund Laws (Amendment) Act, 1971 (16 of 1971).
4.	The West Bengal Security (Tripura Re-enacting) Second Amendment Ordinance, 1971 (4 of 1971) ⁴⁶	3-5-71	To amend the West Bengal Security (Tripura Re-enacting) Act, 1971.	7-4-71	24-5-71	24-5-71	-Nil-	-Nil-
5.	The Maintenance of Internal Security Ordinance, 1971 (5 of 1971)	7-5-71	To provide for detention in certain cases for the purpose of maintenance of internal security and matters connected therewith.	7-4-71	24-5-71	24-5-71	2-7-71	The Maintenance of Internal Security Act, 1971 (26 of 1971).
6.	The General Insurance (Emergency Provisions) Ordinance, 1971 (6 of 1971)	13-5-71	To provide for the taking over, in the public interest, of the management of general insurance business pending nationalisation of such business.	7-4-71	24-5-71	24-5-71	17-6-71	The General Insurance (Emergency Provisions) Act, 1971 (17 of 1971).

⁴² The Ordinance embodied the provisions of the Essential Commodities (Amendment) Continuance Bill, 1969 which was introduced in Rajya Sabha on 22-12-69 and was pending at the end of the 70th Session of Rajya Sabha.

⁴³ The Ordinance embodied the provisions of the Calcutta Port (Amendment) Bill, 1969 which was introduced in Rajya Sabha on 24-12-69 and was pending at the end of the 70th Session of Rajya Sabha.

⁴⁴ The Ordinance embodied the provisions of the Delhi University (Amendment) Bill, 1970 which was introduced in Rajya Sabha on 18-05-70 and was pending at the end of the 72nd Session of Rajya Sabha.

^{45 & 46} The Ordinances expired.

1	2	3	4	5	6	7	8	9
7.	The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Ordinance, 1971 (7 of 1971)	18-5-71	To validate appointments of certain officers under the Bengal Finance (Sales tax) Act, 1941 as in force in the Union Territory of Delhi and to validate proceedings taken by such officers under that Act and the Central Sales Tax Act, 1956.	7-4-71	24-5-71	24-5-71	23-6-71	The Bengal Finance (Sales Tax) (Delhi Validation of Appointments & Proceedings) Act, 1971 (20 of 1971).
8.	The Gold (Control) Amendment Ordinance, 1971 (8 of 1971)	20-5-71	Further to amend the Gold (Control) Act, 1968.	7-4-71	24-5-71	24-5-71	24-6-71	The Gold Control (Amendment) Act, 1971 (21 of 1971).
9.	The Delhi Sikh Gurdwaras (Management) Ordinance, 1971 (9 of 1971)	20-5-71	To provide for the better management of certain Sikh Gurdwaras and Gurdwara property.	7-4-71	24-5-71	24-5-71	26-6-71	The Delhi Sikh Gurdwara (Management) Act, 1971 (24 of 1971).
10.	The Calcutta Tramways Company (Taking over of Management) Amendment Ordinance, 1971 (10 of 1971) ⁴⁷	17-7-71	Further to amend the Calcutta Tramways Company (Taking over of Management) Act, 1967.	7-4-71	24-5-71	28-7-71	28-8-71	The Calcutta Tramways Company (Taking over of Management) Amendment Act, 1971 (Presidents Act) (6 of 1971).
11.	The Forward Contracts (Regulation) Amendment Ordinance, 1971 (11 of 1971)	11-10-71	Further to amend the Forward Contract (Regulation) Act, 1952.	18-8-71	15-11-71	15-11-71	11-12-71	The Forward Contracts (Regulation) Amendment Act, 1971 (53 of 1971).
12.	The Coking Coal Mines (Emergency Provisions) Ordinance, 1971 (12 of 1971)	16-10-71	To provide for the taking over, in the public interest, of the management of coking coal mines pending nationalisation of such mines.	18-8-71	15-11-71	15-11-71	23-12-71	The Coking Coal Mines (Emergency Provisions) Act, 1971 (64 of 1971).
13.	The Asian Refractories Limited (Acquisition of Undertaking) Ordinance, 1971 (13 of 1971)	17-10-71	To provide for the acquisition of the undertaking of the Asian Refractories Limited for the purpose of augmenting supplies of refractories to meet the essential requirements of the iron and steel industry.	18-8-71	15-11-71	15-11-71	23-12-71	The Asian Refractories Limited (Acquisition of Undertaking) Act, 1971 (65 of 1971).
14.	The Jayanti Shipping Company (Acquisition of Shares) Ordinance, 1971 (14 of 1971)	17-10-71	To provide for the acquisition of the Shares of the Jayanti Shipping Company Limited in order to serve better the shipping needs	18-8-71	15-11-71	15-11-71	23-12-71	The Jayanti Shipping Company (Acquisition of Shares) Act, 1971 (63 of 1971).

			of the nation and to facilitate the promotion and development, in the interests of the general public, of national shipping and for matters connected therewith or incidental thereto.					
15.	The Small Coins (Offences) Ordinance, 1971 (15 of 1971)	22-10-71	To provide for the prevention of melting or destruction of small coins, hoarding of small coins for the purpose of melting or destruction thereof, and for matters connected therewith or incidental thereto.	18-8-71	15-11-71	15-11-71	11-12-71	The Small Coins (Offences) Act, 1971 (52 of 1971).
16.	The Stamp and Excise Duties (Amendment) Ordinance, 1971 (16 of 1971)	22-10-71	Further to amend the Indian Stamp Act, 1899, the Central Excises and Salt Act, 1944 and the Union Duties of Excise (Distribution) Act, 1962.	18-8-71	15-11-71	15-11-71	8-12-71	The Stamp and Excise Duties (Amendment) Act, 1971 (44 of 1971).
17.	The Railway Passenger Fares Ordinance, 1971 (17 of 1971)	22-10-71	To provide for the levy of a tax on railway fares.	18-8-71	15-11-71	15-11-71	9-12-71	The Railway Passenger Fares Act, 1971 (46 of 1971).
18.	The Tax on Postal Articles Ordinance, 1971 (18 of 1971)	22-10-71	To provide for the levy of a tax on certain postal articles.	18-8-71	15-11-71	15-11-71	9-12-71	The Tax on Postal Articles Act, 1971 (47 of 1971).
19.	The Inland Air Travel Tax Ordinance, 1971 (19 of 1971)	30-10-71	To provide for the levy of a tax on inland air travel.	18-8-71	15-11-71	15-11-71	9-12-71	The Inland Air Travel Tax Act, 1971 (48 of 1971).
20.	The Industries (Development and Regulation) Amendment Ordinance, 1971 (20 of 1971)	1-11-71	Further to amend the Industries (Development and Regulation) Act, 1951.	18-8-71	15-11-71	15-11-71	24-12-71	The Industries (Development and Regulation), Amendment Act, 1971 (72 of 1971).
21.	The Delhi Road Transport Laws (Amendment) Ordinance, 1971 (21 of 1971)	3-11-71	To provide for the establishment of a Road Transport Corporation for the Union Territory of Delhi and for that purpose, further to amend the Road Transport Corporations Act, 1950 and the Delhi Municipal Corporation Act, 1957, and for matters connected therewith or incidental thereto.	18-8-71	15-11-71	15-11-71	24-12-71	The Delhi Road Transport Laws (Amendment) Act, 1971 (71 of 1971).
22.	The Visva Bharti (Amendment) Ordinance, 1971 (22 of 1971)	3-11-71	Further to amend the Visva Bharti Act, 1951.	18-8-71	15-11-71	15-11-71	15-12-71	The Visva Bharti (Amendment) Act, 1971 (57 of 1971).

⁴⁷ The Ordinance was issued during the recent session of Fifth Lok Sabha when Rajya Sabha was not in session.

1	2	3	4	5	6	7	8	9
23.	The Motor Vehicles (Requisitioning and Control) Ordinance, 1971 (23 of 1971) ⁴⁸	9-11-71	To provide for the requisitioning of motor vehicles and controlling their use, in certain emergent circumstances, and for matters connected therewith.	18-8-71	15-11-71	15-11-71	-Nil-	-Nil-
1972								
1.	The Contingency Fund of India (Amendment) Ordinance, 1972 (1 of 1972)	9-2-72	Further to amend the Contingency Fund of India Act, 1950.	25-12-71	13-3-72	13-3-72	12-4-72	The Contingency Fund of India (Amendment) Act, 1972 (10 of 1972).
2.	The Administrators-General (Amendment) Ordinance, 1972 (2 of 1972)	25-2-72	Further to amend the Administrators-General Act, 1963.	25-12-71	13-3-72	13-3-72	12-4-72	The Administrators-General (Amendment) Act, 1972 (8 of 1972).
3.	The Public Wakfs (Extension of Limitation) Delhi Amendment Ordinance, 1972 (3 of 1972)	8-3-72	Further to amend the Public Wakfs (Extension of Limitation) Act, 1959.	25-12-71	13-3-72	13-3-72	12-4-72	The Public Wakfs (Extension of Limitation) (Delhi Amendment) Act, 1972 (9 of 1972).
4.	The Indian Copper Corporation (Taking over of Management) Ordinance, 1972 (4 of 1972)	10-3-72	To provide for the taking over, in the public interest, of the management of the undertaking of the Indian Copper Corporation Limited, pending acquisition of that undertaking.	25-12-71	13-3-72	13-3-72	20-4-72	The Indian Copper Corporation (Taking over of Management) Act, 1972 (11 of 1972).
5.	The Delhi University (Amendment) Ordinance, 1972 (5 of 1972)	22-6-72	Further to amend the Delhi University Act, 1922.	3-6-72	31-7-72	31-7-72	3-9-72	The Delhi University (Amendment) Act, 1972 (48 of 1972).
6.	The Indian Iron and Steel Company (Taking over of Management) Ordinance, 1972 (6 of 1972)	14-7-72	To provide for the taking over of the management of the undertaking of the Indian Iron and Steel Company Limited for a limited period in the public interest and in order to secure the proper management of the undertaking.	3-6-72	31-7-72	31-7-72	3-9-72	The Indian Iron and Steel Company (Taking over of Management) Act, 1972 (50 of 1972).
7.	The Income-tax (Amendment) Ordinance, 1972 (7 of 1972)	15-7-72	Further to amend the Income Tax Act, 1961 and to provide for barring, in the computation of	3-6-72	31-7-72	31-7-72	26-8-72	The Income-tax (Amendment) Act, 1972 (41 of 1972).

			total income in respect of certain assessment years prior to the assessment year 1962-63, deduction of amounts paid on account of Wealth-tax.					
8.	The Payment of Bonus (Amendment) Ordinance, 1972 (8 of 1972)	23-9-72	Further to amend the Payment of Bonus Act, 1965.	6-9-72	13-11-72	13-11-72	19-12-72	The Payment of Bonus (Amendment) Act, 1972 (68 of 1972).
9.	The Sick Textile Undertakings (Taking over of Management) Ordinance, 1972 (9 of 1972)	31-10-72	To provide for the taking over, in the public interest, of the management of sick textile undertakings, pending nationalisation of such undertakings, and for matters connected therewith or incidental thereto.	6-9-72	13-11-72	13-11-72	23-12-72	The Sick Textile Undertakings (Taking over of Management) Act, 1972 (72 of 1972).
1973								
1.	The Coal Mines (Taking over of Management) Ordinance, 1973 (1 of 1973)	30-1-73	To provide for the taking over, in the public interest, of the management of Coal Mines, pending nationalisation of such mines.	28-12-72	19-2-73	20-2-73	31-3-73	The Coal Mines (Taking over of Management) Act, 1973 (15 of 1973).
2.	The Press Council (Amendment) Ordinance, 1973 (2 of 1973)	27-9-73	Further to amend the Press Council Act, 1965.	7-9-73	12-11-73	12-11-73	14-12-73	The Press Council (Amendment) Act, 1973 (53 of 1973).
3.	The Central Excise and Salt (Amendment) Ordinance, 1973 (3 of 1973)	2-11-73	Further to amend the Central Excise and Salt Act, 1944.	7-9-73	12-11-73	12-11-73	19-12-73	The Central Excises and Salt (Second Amendment) Act, 1973 (58 of 1973).
4.	The Konkan Passenger Ships (Acquisition) Ordinance, 1973 (4 of 1973)	7-11-73	To provide for the acquisition and transfer of the Konkan Passenger Ships in order to serve better the needs of the maritime passengers of the Konkan coastal region and for matters connected therewith or incidental thereto.	7-9-73	12-11-73	12-11-73	22-12-73	The Konkan Passenger Ships (Acquisition) Act, 1973 (62 of 1973).
1974								
1.	The North-Eastern Areas (Reorganisation) Amendment Ordinance, 1974 (1 of 1974)	19-1-74	To amend the North-Eastern Areas (Reorganisation) Act, 1971.	23-12-73	18-2-74	19-2-74	27-3-74	The North-Eastern Areas (Reorganisation) Amendment Act, 1974 (8 of 1974).

⁴⁸ The Ordinance expired.

1	2	3	4	5	6	7	8	9
2.	The Essential Commodities (Amendment) Ordinance, 1974 (2 of 1974)	22-6-74	Further to amend the Essential Commodities Act, 1995.	11-5-74	22-7-74	22-7-74	29-8-74	The Essential Commodities (Amendment) Act, 1974 (30 of 1974).
3.	The Press Council (Amendment) Ordinance, 1974 (3 of 1974)	28-6-74	Further to amend the Press Council Act, 1965.	11-5-74	22-7-74	22-7-74	31-8-74	The Press Council (Amendment) Act, 1974 (34 of 1974).
4.	The Indian Iron and Steel Company (Taking over of Management) Amendment Ordinance, 1974 (4 of 1974)	28-6-74	To amend the Indian Iron and Steel Company (Taking over of Management) Act, 1972.	11-5-74	22-7-74	22-7-74	31-8-74	The Indian Iron and Steel Company (Taking over of Management) Amendment Act, 1974 (36 of 1974).
5.	The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Ordinance, 1974 (5 of 1974)	28-6-74	To amend the Alcock Ashdown Company Limited (Acquisition of Undertakings) Act, 1973.	11-5-74	22-7-74	22-7-74	31-8-74	The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Act, 1974 (33 of 1974).
6.	The Industries (Development and Regulation) Amendment Ordinance, 1974 (6 of 1974)	29-6-74	Further to amend the Industries (Development and Regulation) Act, 1951.	11-5-74	22-7-74	22-7-74	31-8-74	The Industries (Development and Regulation) Amendment Act, 1974 (32 of 1974).
7.	The Companies (Temporary Restrictions on Dividend) Ordinance, 1974 (7 of 1974)	6-7-74	To provide in the interests of national economic development for temporary restrictions on the power of certain companies to declare dividends out of profits and for matters connected therewith or incidental thereto.	11-5-74	22-7-74	22-7-74	31-8-74	The Companies (Temporary Restrictions on Dividends) Act, 1974 (35 of 1974).
8.	The Additional Emoluments (Compulsory Deposit) Ordinance, 1974 (8 of 1974)	6-7-74	To provide, in the interest of national economic development, for the compulsory deposit of additional emoluments and for the framing of a scheme in relation thereto, and for matters connected therewith or incidental thereto.	11-5-74	22-7-74	22-7-74	1-9-74	The Additional Emoluments (Compulsory Deposit) Act, 1974 (37 of 1974).
9.	The Companies (Temporary Restrictions on Dividends) Amendment Ordinance, 1974 (9 of 1974)	15-7-74	To amend the Companies (Temporary Restrictions on Dividends) Ordinance, 1974.	11-5-74	22-7-74	22-7-74	31-8-74	The Companies (Temporary Restrictions on Dividends) Amendment Act, 1974 (35 of 1974).

10.	The Compulsory Deposit (Income-Tax Payers) Ordinance, 1974 (10 of 1974)	17-7-74	To provide in the interest of national economic development, for compulsory deposit by certain classes of income-tax payers and for the framing of a scheme in relation thereto, and for matters connected therewith or incidental thereto.	11-5-74	22-7-74	22-7-74	1-9-74	The Compulsory Deposit Scheme (Income-Tax Payers) Act, 1974 (38 of 1974).
11.	The Maintenance of Internal Security (Amendment) Ordinance, 1974 (11 of 1974)	17-9-74	Further to amend the Maintenance of Internal Security Act, 1971.	10-9-74	11-11-74	11-11-74	13-12-74	The Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (52 of 1974).
12.	The Sick Textile Undertakings (Nationalisation) Ordinance, 1974 (12 of 1974)	21-9-74	To provide for the acquisition and transfer of the right, title and interest of the owners in respect of the sick textile undertakings specified in the First Schedule with a view to reorganising and rehabilitating such sick textile undertakings so as to subserve the interests of the general public by the augmentation of the production and distribution, as fair prices, of different varieties of cloth and yarn, and for matters connected therewith or incidental thereto.	10-9-74	11-11-74	11-11-74	21-12-74	The Sick Textile Undertakings (Nationalisation) Act, 1974 (57 of 1974).
13.	The Representation of the People (Amendment) Ordinance, 1974 (13 of 1974)	19-10-74	Further to amend the Representation of the People Act, 1951.	10-9-74	11-11-74	11-11-74	21-12-74	The Representation of the People (Amendment) Act, 1974 (58 of 1974).
14.	The Press Council (Second Amendment) Ordinance, 1974 (14 of 1974)	27-12-74	Further to amend the Press Council Act, 1965.	24-12-74	17-2-75	18-2-75	29-3-75	The Press Council (Amendment) Act, 1975 (12 of 1975).
15.	The Indian Tariff (Amendment) Ordinance, 1974 (15 of 1974)	28-12-74	Further to amend the Indian Tariff Act, 1934.	24-12-74	17-2-75	18-2-75	6-3-75	The Indian Tariff (Amendment) Act, 1975 (1 of 1975).
1975								
1.	The Trust Laws (Amendment) Ordinance, 1975 (1 of 1975)	7-1-75	Further to amend the Indian Trusts Act, 1882 and the Unit Trust of India Act, 1963.	24-12-74	17-2-75	18-2-75	29-3-75	The Trust Laws (Amendment) Act, 1975 (16 of 1975).

1	2	3	4	5	6	7	8	9
2.	The North Eastern Areas (Reorganisation) Amendment Ordinance, 1975 (2 of 1975)	20-1-75	Further to amend the North Eastern Areas (Reorganisation) Act, 1971.	24-12-74	17-2-75	18-2-75	19-3-75	The North Eastern Areas (Reorganisation) Amendment Act, 1975 (3 of 1975).
3.	The Air Force and Army Laws (Amendment) Ordinance, 1975 (3 of 1975)	25-1-75	Further to amend the Air Force Act, 1950 and the Army Act, 1950.	24-12-74	17-2-75	18-2-75	29-3-75	The Air Force and Army Laws (Amendment) Act, 1975 (13 of 1975).
4.	The Maintenance of Internal Security (Amendment) Ordinance, 1975 (4 of 1975) ⁴⁹	29-6-75	Further to amend the Maintenance of Internal Security Act, 1971.	15-5-75	21-7-75	21-7-75	5-8-75	The Maintenance of Internal Security (Amendment) Act, 1975 (39 of 1975).
5.	The Defence of India (Amendment) Ordinance, 1975 (5 of 1975)	30-6-75	To amend the Defence of India Act, 1971.	15-5-75	21-7-75	21-7-75	31-7-75	The Defence of India (Amendment) Act, 1975 (32 of 1975).
6.	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1975 (6 of 1975)	1-7-75	To amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974.	15-5-75	21-7-75	21-7-75	1-8-75	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Act, 1975 (35 of 1975).
7.	The Maintenance of Internal Security (Second Amendment) Ordinance, 1975 (7 of 1975) ⁴⁹	15-7-75	To amend the Maintenance of Internal Security Act, 1971.	15-5-75	21-7-75	21-7-75	5-8-75	The Maintenance of Internal Security (Amendment) Act, 1975 (39 of 1975).
8.	The Income Tax (Amendment) Ordinance, 1975 (8 of 1975)	9-9-75	Further to amend the Income-Tax Act, 1961.	3-9-75	5-1-76	5-1-76	22-1-76	The Income-Tax (Amendment) Act, 1976 (1 of 1976).
9.	The Election Laws (Extension to Sikkim) Ordinance, 1975 (9 of 1975)	9-9-75	To provide for the extension of the Representation of the People Act, 1950 and the Representation of the People Act, 1951, to the State of Sikkim.	3-9-75	5-1-76	5-1-76	25-1-76	The Election Laws (Extension of Sikkim), Act, 1976 (10 of 1976).
10.	The Indian Railways (Amendment) Ordinance, 1975 (10 of 1975)	25-9-75	Further to amend the Indian Railways Act, 1890.	3-9-75	5-1-76	5-1-76	25-1-76	The Indian Railways (Amendment) Act, 1976 (9 of 1976).
11.	The Payment of Bonus (Amendment) Ordinance, 1975 (11 of 1975)	25-9-75	Further to amend the Payment of Bonus Act, 1965.	3-9-75	5-1-76	5-1-76	11-2-76	The Payment of Bonus (Amendment) Act, 1976 (23 of 1976)

12.	The Equal Remuneration (Amendment) Ordinance, 1975 (12 of 1975)	26-9-75	To provide for the payment of equal remuneration to men and women workers and for the prevention of discrimination, on the ground of sex, against women in the matter of employment and for matters connected therewith or incidental thereto.	3-9-75	5-1-76	5-1-76	11-2-76	The Equal Remuneration Act, 1976 (25 of 1976).
13.	The Regional Rural Banks Ordinance, 1975 (13 of 1975)	26-9-75	To provide for the incorporation, regulation and winding up of Regional Rural Banks with a view to developing the rural economy by providing, for the purpose of development of agriculture, trade, commerce, industry and other productive activities in the rural areas, credit and other facilities, particularly to the small and marginal farmers, agricultural labourers, artisans and small entrepreneurs, and for matters connected therewith and incidental thereto.	3-9-75	5-1-76	5-1-76	9-2-76	The Regional Rural Banks Act, 1976 (21 of 1976).
14.	The Motor Vehicles (Amendment) Ordinance, 1975 (14 of 1975)	26-9-75	Further to amend the Motor Vehicles Act, 1939.	3-9-75	5-1-76	5-1-76	11-2-76	The Motor Vehicle (Amendment) Act, 1976 (26 of 1976).
15.	The Voluntary Disclosure of Income and Wealth Ordinance, 1975 (15 of 1975)	8-10-75	To provide for voluntary disclosure of income and wealth and for matters connected therewith or incidental thereto.	3-9-75	5-1-76	5-1-76	25-1-76	The Voluntary Disclosure of Income and Wealth Act, 1976 (8 of 1976).
16.	The Maintenance of Internal Security (Third Amendment) Ordinance, 1975 (16 of 1975)	17-10-75	Further to amend the distance of Internal Security Act, 1971.	3-9-75	5-1-76	5-1-76	25-1-76	The Maintenance of internal Security (Amendment) Act, 1976 (14 of 1976).
17.	The Bonded Labour System (Abolition) Ordinance, 1975 (17 of 1975)	24-10-75	To provide for the abolition of bonded labour system with a view to preventing the economic and physical exploitation of the weaker sections of the people and for matters connected therewith or incidental thereto.	3-9-75	5-1-76	5-1-76	9-2-76	The Bonded Labour System (Abolition) Act, 1976 (19 of 1976).

⁴⁹ Ordinances 4 and 7 of 1975 were replaced by the same Act.

1	2	3	4	5	6	7	8	9
18.	The Unit Trust of India (Amendment) Ordinance, 1975 (18 of 1975)	31-10-75	To amend the Unit Trust of India Act, 1963.	3-9-75	5-1-76	5-1-76	24-1-76	The Unit Trust of India (Amendment) Act, 1976 (3 of 1976).
19.	The Imports and Exports (Control) (Amendment) Ordinance, 1975 (19 of 1975)	4-11-75	Further to amend the Imports and Exports (Control) Act, 1947.	3-9-75	5-1-76	5-1-76	25-1-76	The Import and Export (Control) Amendment Act, 1976 (12 of 1976).
20.	The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Ordinance, 1975 (20 of 1975)	5-11-75	To provide for the forfeiture of illegally acquired properties of smugglers and foreign exchange manipulators and for matters connected therewith or incidental thereto.	3-9-75	5-1-76	5-1-76	25-1-76	The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976 (13 of 1976).
21.	The Payment of Wages (Amendment) Ordinance, 1975 (21 of 1975)	12-11-75	Further to amend the Payment of Wages Act, 1936.	3-9-75	5-1-76	5-1-76	11-2-76	The Payment of Wages Amendment Act, 1976 (29 of 1976).
22.	The Maintenance of Internal Security (Fourth Amendment) Ordinance, 1975 (22 of 1975)	16-11-75	Further to amend the Maintenance of Internal Security Act, 1971.	3-9-75	5-1-76	5-1-76	25-1-76	The Maintenance of Internal Security (Amendment) Act, 1976 (14 of 1976).
23.	The Voluntary Disclosure of Income and Wealth (Amendment) Ordinance, 1975 (23 of 1975)	29-11-75	To amend the Voluntary Disclosure of Income and Wealth Ordinance, 1975.	3-9-75	5-1-76	5-1-76	25-1-76	The Voluntary Disclosure of Income and Wealth Act, 1976 (8 of 1976)
24.	The Delhi Rent Control (Amendment) Ordinance, 1975 (24 of 1975)	1-12-75	Further to amend the Delhi Rent Control Act, 1958.	3-9-75	5-1-76	5-1-76	9-2-76	The Delhi Rent Control (Amendment) Act, 1976 (18 of 1976).
25.	The Parliamentary Proceedings (Protection of Publication) Repeal Ordinance, 1975 (25 of 1975)	8-12-75	To repeal the Parliamentary Proceedings (Protection of Publication) Act, 1956.	3-9-75	5-1-76	5-1-76	11-2-76	The Parliamentary Proceedings (Protection of Publication) Repeal Act, 1976 (28 of 1976).
26.	The Press Council (Repeal) Ordinance, 1975 (26 of 1975)	8-12-75	To repeal the Press Council Act, 1965 and to provide for certain matters incidental thereto.	3-9-75	5-1-76	5-1-76	11-2-76	The Press Council (Repeal) Act, 1976 (24 of 1976).
27.	The Delhi Land Holdings (Ceiling) (Amendment) Ordinance, 1975 (27 of 1975)	8-12-75	To amend the Delhi Land Holdings (Ceiling) Act, 1960.	3-9-75	5-1-76	5-1-76	9-2-76	The Delhi Land Holdings (Ceiling) (Amendment) Act, 1976 (15 of 1976).

28.	The Prevention of Publication of Objectionable Matter Ordinance, 1975 (28 of 1975)	8-12-75	To provide against the printing and publication of Incitement to crime and other objectionable matters.	3-9-75	5-1-76	5-1-76	11-2-76	The Prevention of Publication of Objectionable Matter Act, 1976 (27 of 1976).
29.	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Ordinance, 1975 (29 of 1975)	12-12-75	Further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974.	3-9-75	5-1-76	5-1-76	9-2-76	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Act, 1976 (20 of 1976).
1976								
1.	The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Ordinance, 1976 (1 of 1976)	1-3-76	To amend the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971.	9-2-76	8-3-76	8-3-76	8-4-76	The Comptroller and Auditor General's (Duties Powers and Conditions of Service) (Amendment) Act, 1976 (58 of 1976).
2.	The Departmentalisation of Union Accounts (Transfer of Personnel) Ordinance, 1976 (2 of 1976)	1-3-76	To provide for the transfer of officers serving in the Indian Audit and Accounts Department to any Ministry, Department or office of the Central Government for facilitating the efficient discharge by such Ministry, Department or office of the responsibility in connection with compiling the accounts thereof.	9-2-76	8-3-76	8-3-76	8-4-76	The Departmentalisation of Union Accounts (Transfer of Personnel) Act, 1976 (59 of 1976).
3.	The Coal Mines (Nationalisation) Amendment, Ordinance 1976 (3 of 1976) ⁵⁰	29-4-76	Further to amend the Coal Mines (Nationalisation) Act, 1973.	9-2-76	8-3-76	29-4-76	25-5-76	The Coal Mines (Nationalisation) Amendment; Act, 1976 (67 of 1976).
4.	The Antiquities and Art Treasures (Amendment) Ordinance, 1976 (4 of 1976)	4-6-76	To amend the Antiquities and Art Treasures Act, 1972.	28-5-76	10-8-76	10-8-76	28-8-76	The Antiquities and Art Treasures (Amendment) Act Ordinance, 1976 (82 of 1976).
5.	The Maintenance of Internal Security (Amendment) Ordinance, 1976 (5 of 1976)	16-6-76	Further to amend the Maintenance of Internal Security Act, 1971.	28-5-76	10-8-76	10-8-76	25-8-76	The Maintenance of Internal Security (Second Amendment) Act, 1976 (78 of 1976).

⁵⁰ The Ordinance was issued at a time when Rajya Sabha was not in session. The Ordinance expired.

1	2	3	4	5	6	7	8	9
6.	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1976 (6 of 1976)	16-6-76	Further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974.	28-5-76	10-8-76	10-8-76	2-9-76	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Act, 1976 (90 of 1976).
7.	The Braithwaite and Company (India) Ltd. (Acquisition and Transfer of Undertakings) Ordinance, 1976 (7 of 1976)	23-6-76	To provide for the Acquisition and Transfer of the Undertakings of Messers Braithwaite and Company (India) Ltd. for the purpose of ensuring the continuity of production of goods which are vital to the needs of the country, and for matters connected therewith or incidental thereto.	28-5-76	10-8-76	10-8-76	5-9-76	The Braithwaite and Company (India) Ltd. (Acquisition and Transfer of Undertakings) Act, 1976 (96 of 1976).
8.	The Burn Company and Indian Standard Wagon Company (Nationalisation) Ordinance, 1976 (8 of 1976)	23-6-76	To provide for the acquisition of the Undertakings of Burn and Company Limited and Indian Standard Wagon Company Limited with a view to ensuring the continuity of the production of goods which are vital to the needs of the economy of the country and for matters connected therewith or incidental thereto.	28-5-76	10-8-76	10-8-76	5-9-76	The Burn Company and Indian Standard Wagon Company (Nationalisation) Act, 1976 (97 of 1976).
9.	The Labour Provident Fund Laws (Amendment) Ordinance, 1976 (9 of 1976)	17-7-76	Further to amend the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948, the Employees' Provident Fund and Family Pension Fund Act, 1952, the Wealth-tax Act, 1957 and the Income-tax Act, 1961.	28-5-76	10-8-76	10-8-76	7-9-76	The Labour Provident Fund Laws (Amendment) Act, 1976 (99 of 1976).
10.	The Indian Iron and Steel Company (Acquisition of Shares) Ordinance, 1976 (10 of 1976)	17-7-76	To provide for the acquisition of certain shares of the Indian Iron and Steel Company Limited with a view to securing the proper management of the affairs of the company and the continuity and development of the production of goods which are vital to the needs of the country and for matters connected therewith or incidental thereto.	28-5-76	10-8-76	10-8-76	2-9-76	The Indian Iron and Steel Company (Acquisition of Shares) Act, 1976 (89 of 1976).

11.	The Laxmirattan and Atherton West Cotton Mills (Taking over of Management) Ordinance, 1976 (11 of 1976)	19-7-76	To provide for the taking over, in the public interest of the management of the undertakings of certain companies, pending nationalisation of such undertakings, with a view to ensuring the supply of certain varieties of cloth needed by the weaker sections of the community as also by the Defence Department and for matters connected therewith or incidental thereto.	28-5-76	10-8-76	10-8-76	5-9-76	The Laxmirattan and Atherton West Cotton Mills (Taking over of Management) Act, 1976 (98 of 1976).
12.	The Metal Corporation (Nationalisation and Miscellaneous Provisions) Ordinance, 1976 (12 of 1976)	2-8-76	To provide for the taking over of the management of the undertaking of the Metal Corporation after such undertaking is deemed to have been retransferred, to and, reverted in, the said Corporation and for the subsequent acquisition of the undertaking of the Metal Corporation for the purpose of enabling the Central Government, in the public interest, to exploit to the fullest extent possible the zinc and lead deposits in and around Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good, and for matters, connected therewith or incidental thereto.	28-5-76	10-8-76	10-8-76	7-9-76	The Metal Corporation (Nationalisation and Miscellaneous Provisions) Act, 1976 (100 of 1976).
13.	The Electricity (Supply) Amendment Ordinance, 1976 (13 of 1976)	8-10-76	Further to amend the Electricity (Supply) Act, 1948.	5-9-76	25-10-76	25-10-76	30-11-76	The Electricity (Supply) Amendment Act, 1976 (115 of 1976).

1	2	3	4	5	6	7	8	9
14.	The East Punjab Urban Rent Restriction (Chandigarh Amendment) Ordinance, 1976 (14 of 1976) ⁵¹	17-12-76	Further to amend the East Punjab Urban Rent Restriction Act, 1949 as in force in the Union territory of Chandigarh.	11-11-76	25-3-77	28-3-77	-Nil-	-Nil-
15.	The Caltex [Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited] Ordinance, 1976 (15 of 1976)	30-12-76	To provide, in the public interest, for the acquisition of the shares of Caltex Oil Refining (India) Limited and for the acquisition and transfer of the right, title and interest of Caltex (India) Limited in relation to its undertakings in India and thereby to secure that the ownership and control of the petroleum products produced by the Caltex Oil Refining (India) Limited and marketed and distributed by the said undertakings in India, are so distributed as best to subserve the common good.	11-11-76	25-3-77	28-3-77	23-4-77	The Caltex [Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited] Act, 1977 (17 of 1977).
16.	The Food Corporations (Amendment) Ordinance, 1976 (16 of 1976)	31-12-76	Further to amend the Food Corporations Act, 1964.	11-11-76	25-3-77	28-3-77	11-4-77	The Food Corporations (Amendment) Act, 1977 (12 of 1977).
1977								
1.	The Representation of the People (Amendment) Ordinance, 1977 (1 of 1977) ⁵²	2-2-77	Further to amend the Representation of the People Act, 1951.	11-11-76	25-3-77	28-3-77	-Nil-	-Nil-
2.	The Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Ordinance, 1977 (2 of 1977)	3-2-77	To amend the Petroleum Pipelines (Acquisition of Right of User in Land) Act, 1962.	11-11-76	25-3-77	28-3-77	18-4-77	The Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Act, 1977 (13 of 1977).
3.	The Presidential and Vice-Presidential Elections (Amendment) Ordinance, 1977 (3 of 1977) ⁵³	3-2-77	Further to amend the Presidential and Vice-Presidential Election Act, 1952.	11-11-76	25-3-77	28-3-77	-Nil-	-Nil-

4.	The Disputed Elections (Prime Minister and Speaker) Ordinance, 1977 (4 of 1977)	3-2-77	To provide for authorities to deal with disputed elections to Parliament in the case of Prime Minister and Speaker of the House of the People and for matters connected therewith.	11-11-76	25-3-77	28-3-77	18-4-77	The Disputed Elections (Prime Minister and Speaker) Act, 1977 (16 of 1977).
5.	The Government of Union Territories (Amendment) Ordinance, 1977 (5 of 1977) ⁵⁴	7-2-77	Further to amend the Government of Union Territories Act, 1963.	11-11-76	25-3-77	28-3-77	-Nil-	-Nil-
6.	The Delhi Administration (Amendment) Ordinance, 1977 (6 of 1977) ⁵⁵	7-2-77	To amend the Delhi Administration Act, 1966.	11-11-76	25-3-77	28-3-77	-Nil-	-Nil-
7.	The Additional Emoluments (Compulsory Deposits) Amendment Ordinance, 1977 (7 of 1977) ⁵⁶	9-5-77	Further to amend the Additional Emoluments (Compulsory Deposits) Act, 1974.	12-4-77	11-6-77	11-6-77	-Nil-	-Nil-
8.	The Yoga Undertakings (Taking over of Management) Ordinance, 1977 (8 of 1977)	24-5-77	To provide for the taking over of the management of the undertaking of the two Yoga Societies for a limited period in the public interest and in order to secure the proper management thereof and for matters connected therewith or incidental thereto.	12-4-77	11-6-77	22-6-77	5-7-77	The Yoga Undertakings (Taking over of Management) Act, 1977 (21 of 1977).
9.	The Payment of Bonus (Amendment) Ordinance, 1977 (9 of 1977)	3-9-77	Further to amend the Payment of Bonus Act, 1965.	10-8-77	14-11-77	14-11-77	24-12-77	The Payment of Bonus (Amendment) Act, 1977 (43 of 1977).
10.	The Banking Service Commission (Repeal) Ordinance, 1977 (10 of 1977) ⁵⁷	19-9-77	To repeal the Banking Service Commission Act, 1975.	10-8-77	14-11-77	14-11-77	-Nil-	-Nil-

^{51 to 53} The Ordinances expired.

⁵⁴ The Bill to replace the Ordinance was passed by Lok Sabha on 7.4.1977 and was pending in Rajya Sabha. The Bill lapsed on the dissolution of the House of the people and thus resulted in the expiration of the Ordinance.

⁵⁵ The Bill to replace the Ordinance was passed by Lok Sabha on 7.4.1977 and was pending in Rajya Sabha. The Ordinance was withdrawn by Vice-President acting as President on 21.4.1977.

⁵⁶ The Bill seeking to replace the Ordinance was passed by Lok Sabha on 18.6.1977 and was pending in Rajya Sabha. The Ordinance expired.

⁵⁷ The Bill seeking to replace the Ordinance was passed by Lok Sabha on 5.12.1977 but it was not agreed to by Rajya Sabha on 8-12-1977. The Ordinance expired.

1	2	3	4	5	6	7	8	9
11.	The Enemy Property (Amendment) Ordinance, 1977 (11 of 1977)	23-9-77	To amend the Enemy Property Act, 1968.	10-8-77	14-11-77	14-11-77	15-12-77	The Enemy Property (Amendment) Act, 1977 (40 of 1977).
12.	The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1977 (12 of 1977)	23-9-77	Further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952.	10-8-77	14-11-77	14-11-77	24-12-77	The Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1977 (44 of 1977).
13.	The Smith Stenistreet and Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1977 (13 of 1977)	30-9-77	To provide for, in the Public interest, the acquisition and transfer of the right, title and interest of the undertakings of M/s. Smith Stenistreet and Company Limited, Calcutta and for matters connected therewith or incidental thereto.	10-8-77	14-11-77	14-11-77	17-12-77	The Smith Stenistreet and Company Limited (Acquisition and Transfer of Undertakings) Act, 1977 (41 of 1977).
14.	The Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Ordinance, 1977 (14 of 1977)	30-9-77	To provide for the Acquisition and transfer of the undertakings of Messers Gresham and Craven of India (Private) Limited for the purpose of ensuring the continuity of production of goods which are vital to the needs of the Railways and of the industries manufacturing engineering products and for matters connected therewith or incidental thereto.	10-8-77	14-11-77	14-11-77	20-12-77	The Gresham and Craven India (Private) Limited (Acquisition and Transfer of Undertakings) Act, 1977 (42 of 1977).
15.	The Indian Iron and Steel Company (Acquisition of Shares) Amendment Ordinance, 1977 (15 of 1977)	13-10-77	To amend the Indian Iron and Steel Company (Acquisition of Shares) Act, 1976.	10-8-77	14-11-77	14-11-77	13-12-77	The Indian Iron and Steel Company (Acquisition of Shares) Amendment Act, 1977 (38 of 1977).
16.	The Advocates (Amendment) Ordinance, 1977 (16 of 1977)	31-10-77	Further to amend the Advocates Act, 1961.	10-8-77	14-11-77	14-11-77	13-12-77	The Advocates (Amendment) Act, 1977 (38 of 1977).
1978								
1.	The High Denomination Bank Notes (Demonetisation) Ordinance, 1978 (1 of 1978)	16-1-78	To provide in the public interest for the demonetisation of certain high denomination bank notes and for matters connected therewith or incidental thereto.	25-12-77	20-2-78	20-2-78	30-3-78	The High Denomination Bank Notes (Demonetisation) Act, 1978 (11 of 1978).

2.	The Delhi Police Ordinance, 1978 (2 of 1978)	1-7-78	To amend and consolidate the law relating to the regulation of the police in the Union territory of Delhi.	18-5-78	17-7-78	17-7-78	27-8-78	The Delhi Police Act, 1978 (34 of 1978).	
3.	The Payment of Bonus (Amendment) Ordinance, 1978 (3 of 1978)	8-9-78	To amend the Payment of Bonus (Amendment) Act, 1977.	2-9-78	20-11-78	20-11-78	30-12-78	The Payment of Bonus (Amendment) Act, 1978 (48 of 1978).	
4.	The Additional Duties and Excise (Textiles and Textile Articles) Ordinance, 1978 (4 of 1978)	3-10-78	To provide for the levy and collection of additional duties of excise on certain textiles and textile articles.	2-9-78	20-11-78	20-11-78	6-12-78	The Additional Duties of Excise (Textiles and Textile Articles) Act, 1978 (40 of 1978).	
5.	The Sugar Undertakings (Taking over of Management) Ordinance, 1978 (5 of 1978)	9-11-78	To provide for the temporary taking over, in the public interest of the management of certain sugar undertakings in certain circumstances.	2-9-78	20-11-78	20-11-78	30-12-78	The Sugar Undertakings (Taking over of Management) Act, 1978 (49 of 1978).	
6.	The Industries (Development and Regulation) Amendment Ordinance, 1978 (6 of 1978)	30-12-78	Further to amend the Industries (Development and Regulation) Act, 1951.	26-12-78	19-2-79	19-2-79	31-3-79	The Industries (Development and Regulation) Amendment Act, 1979 (17 of 1979).	
1979									
1.	The Punjab Excise (Delhi Amendment) Ordinance, 1979 (1 of 1979)	20-1-79	Further to amend the Punjab Excise Act, 1914 as in force in the Union territory of Delhi.	26-12-79	19-2-79	19-2-79	29-3-79	The Punjab Excise (Delhi Amendment) Act, 1979 (12 of 1979).	
2.	The Sugar Undertakings (Taking over of Management) Amendment Ordinance, 1979 (2 of 1979)	31-1-79	To amend the Sugar Undertakings (Taking over of Management) Act, 1978.	26-12-79	19-2-79	19-2-79	31-3-79	The Sugar Undertakings (Taking over of Management) Act, 1979 (18 of 1979).	
3.	The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Ordinance, 1979 (3 of 1979)	31-1-79	Further to amend the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.	26-12-79	19-2-79	19-2-79	19-3-79	The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Act, 1979 (6 of 1979).	

1	2	3	4	5	6	7	8	9
4.	The Reserve Bank of India (Maintenance of Services) Ordinance, 1979 (4 of 1979) ⁵⁸	4-7-79	To provide, in the interest of the general public, for the prohibition of strikes in the Reserve Bank of India.	24-5-79	9-7-79	9-7-79	-Nil-	-Nil-
5.	The Additional Emoluments (Compulsory Deposit Amendment Ordinance 1979) (5 of 1979) ⁵⁹	4-7-79	Further to amend the Additional Emoluments (Compulsory Deposit) Act, 1974.	24-5-79	9-7-79	9-7-79	-Nil-	-Nil-
6.	The Payment of Bonus (Amendment) Ordinance 1979 (6 of 1979)	30-8-79	Further to amend the Payment of Bonus (Amendment) Act, 1977.	*20-8-79	21-1-80	23-1-80	12-3-80	The Payment of Bonus (Amendment) Act, 1980 (5 of 1980).
7.	The Representation of the People (Amendment) Ordinance, 1979 (7 of 1979)	1-9-79	Further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951, to provide for the readjustment of assembly constituencies in the State of Sikkim.	*20-8-79	21-1-80	23-1-80	12-2-80	The Representation of the People (Amendment) Act, 1980 (8 of 1980).
8.	The Government of Union Territories (Amendment) Ordinance, 1979 (8 of 1979)	25-9-79	Further to amend the Government of Union Territories Act, 1963.	*20-8-79	21-1-80	23-1-80	8-2-80	The Government of Union Territories (Amendment) Act, 1980 (1 of 1980).
9.	The Companies (Amendment) Ordinance, 1979 (9 of 1979) ⁶⁰	25-9-79	Further to amend the Companies Act, 1956.	*20-8-79	21-1-80	23-1-80	-NIL-	-NIL-
10.	The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Ordinance, 1979 (10 of 1979) ⁶¹	5-10-79	To provide for detention in certain cases for the purpose of prevention of blackmarketing and maintenance of supplies of commodities essential to the community and for matters connected therewith.	*20-8-79	21-1-80	23-1-80	12-2-80	The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980. (7 of 1980).
11.	The Contingency Fund of India (Amendment) Ordinance, 1979 (11 of 1979)	20-10-79	Further to amend the Contingency Fund of India Act, 1950.	*20-8-79	21-1-80	23-1-80	12-2-80	The Contingency Fund of India (Amendment) Act, 1980 (4 of 1980).

12.	The Central Excise and Salt and Additional Duties of Excise (Amendment) Ordinance, 1979 (12 of 1979)	24-11-79	Further to amend the Central Excise and Salt Act, 1944 and the Additional Duties of Excise (Goods of Special Importance) Act, 1957.	*20-8-79	21-1-80	22-1-80	12-2-80	The Central Excise and Salt and Additional Duties of Excise (Amendment) Act, 1980 (6 of 1980).
1980								
1.	The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1980. (1 of 1980)	7-3-80	Further to amend the Requisitioning and Acquisition of Immovable Property Act, 1950.	7-2-80	11-3-80	11-3-80	5-4-80	The Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1980 (35 of 1980).
2.	The Essential Services Maintenance (Assam) Ordinance, 1980. (2 of 1980)	6-4-80	To provide for the maintenance of certain services and the normal life of the community in Assam.	28-3-80	9-6-80	9-6-80	19-7-80	The Essential Services Maintenance (Assam) Act, 1980 (41 of 1980).
3.	The Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980 (3 of 1980)	15-4-80	To provide for the acquisition and transfer of the undertakings of certain banking companies, having regard to their size, resources, coverage and organisation, in order to further control the heights of the economy, to meet progressively and serve better, the needs of the development of the economy and to promote the welfare of the people in conformity with the policy of the State towards securing the principles laid down in clauses (b) and (c) of article 39 of the Constitution and for matters connected therewith or incidental thereto.	28-3-80	9-6-80	9-6-80	11-7-80	The Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 (40 of 1980).
4.	The National Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980. (4 of 1980)	27-4-80	To provide for the acquisition and transfer of the undertakings of Messers National Company Limited with a view to securing the proper management of such under-	28-3-80	9-6-80	9-6-80	19-7-80	The National Company Limited (Acquisition and Transfer of Undertakings) Act, 1980 (42 of 1980).

^{58 to 60} The Ordinance expired.

⁶¹ The Ordinance was brought into force *w.e.f.* 15.10.79.

* The Ninth Session of the Sixth Lok Sabha was not prorogued. However, the house was adjourned *sine die* on 20-8-79 and Sixth Lok Sabha was dissolved by the President on 22-8-79.

1	2	3	4	5	6	7	8	9
			takings so as to sub-serve the interests of the general public by ensuring the continued manufacture, production and distribution of articles made of jute, which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.					
5.	The Police (Incitement to Disaffection Gujarat Second Amendment) Ordinance, 1980 (5 of 1980) ⁶²	1-5-80	Further to amend the Police (Incitement to Disaffection Act, 1922 in its application to the State of Gujarat.	28-3-80	9-6-80	9-6-80	-Nil-	-Nil-
6.	The Essential Services Maintenance (Maharashtra) Ordinance, 1980. (6 of 1980) ⁶³	12-5-80	To provide for the maintenance of certain essential services and the normal life of the community in Maharashtra.	28-3-80	9-6-80	9-6-80	-Nil-	-Nil-
7.	The Gujarat Essential Services Maintenance (Amendment) Ordinance, 1980. (7 of 1980) ⁶⁴	12-5-80	Further to amend the Gujarat Essential Services Maintenance Act, 1972.	28-3-80	9-6-80	9-6-80	-Nil-	-Nil-
8.	The Essential Services Maintenance (Orissa) Ordinance, 1980. (8 of 1980) ⁶⁵	24-5-80	To provide for the maintenance of certain essential services and the normal life of the community in Orissa.	28-3-80	9-6-80	9-6-80	-Nil-	-Nil-
9.	The Code of Criminal Procedure (Assam) Amendment Ordinance, 1980. (9 of 1980)	5-6-80	Further to amend the Code of Criminal Procedure, 1973 in its application to the State of Assam.	28-3-80	9-6-80	9-6-80	19-7-80	The Code of Criminal Procedure (Assam) Amendment Act, 1980. (President's Act No. 3 of 1980).
10.	The Payment of Bonus (Amendment) Ordinance, 1980. (10 of 1980)	21-8-80	Further to amend the Payment of Bonus (Amendment) Act, 1977.	14-8-80	17-11-80	17-11-80	27-12-80	The Payment of Bonus (Second Amendment) Act, 1980. (66 of 1980).
11.	The National Security Ordinance, 1980. (11 of 1980)	22-9-80	To provide for preventive detention in certain cases and for matters connected therewith.	14-8-80	17-11-80	17-11-80	27-12-80	The National Security Act, 1980. (65 of 1980).

12.	The Code of Criminal Procedure (Amendment) Ordinance, 1980. (12 of 1980)	23-9-80	Further to amend the Code of Criminal Procedure, 1973.	14-8-80	17-11-80	17-11-80	26-12-80	The Code of Criminal Procedure (Amendment) Act, 1980 (63 of 1980).
13.	The Maruti Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980. (13 of 1980)	13-10-80	To provide for the acquisition and transfer of the undertakings of Maruti Limited with a view to securing the utilization of the available infrastructure to modernise the automobile industry, to effect a more economical utilization of scarce fuel and to ensure higher production of motor vehicles which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.	14-8-80	17-11-80	17-11-80	27-12-80	The Maruti Limited (Acquisition and Transfer of Undertakings) Act, 1980 (64 of 1980).
14.	The Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1980. (14 of 1980)	13-10-80	Further to amend the Monopolies and Restrictive Trade Practices Act, 1969.	14-8-80	17-11-80	17-11-80	19-12-80	The Monopolies and Restrictive Trade Practices (Amendment) Act, 1980 (60 of 1980).
15.	The Tea (Amendment) Ordinance, 1980. (15 of 1980)	13-10-80	Further to amend the Tea Act, 1953.	14-8-80	17-11-80	17-11-80	27-12-80	The Tea (Amendment) Act, 1980 (68 of 1980).
16.	The Hind Cycles Limited and Sen Raleigh Limited (Nationalisation) Ordinance, 1980. (16 of 1980).	15-10-80	To provide for the acquisition of the undertakings of Hind Cycles Limited and Sen-Raleigh Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continued manufacture, production and distribution of bicycles and their component parts and accessories which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.	14-8-80	17-11-80	17-11-80	27-12-80	The Hind Cycles Limited and Sen Raleigh Limited (Nationalisation) Act, 1980 (70 of 1980).

1	2	3	4	5	6	7	8	9
17.	The Forest (Conservation) Ordinance, 1980. (17 of 1980)	25-10-80	To provide for the conservation of forests and for matters connected therewith or ancillary or incidental thereto.	14-8-80	17-11-80	17-11-80	27-12-80	The Forest (Conservation) Act, 1980 (69 of 1980).
18.	The Bird and Company Limited (Acquisition and Transfer of Undertakings and other Properties) Ordinance, 1980 (18 of 1980)	25-10-80	To provide for the acquisition and transfer of the undertakings of the Bird and Company Limited for the purpose of ensuring the continuity of production of goods which are vital to the needs of the country and for the acquisition of shares held by the Bird and Company Limited in the specified companies for the purpose of securing to those undertakings the facilities and advantages derived by reason of such shareholding with respect to operation and functioning of those undertakings and also to enable the Central Government to exercise such control over the affairs of the specified companies as is necessary to ensure that the affairs of those companies are not mismanaged and for matters connected therewith or incidental thereto.	14-8-80	17-11-80	17-11-80	27-12-80	The Bird and Company Limited (Acquisition and Transfer of Undertakings and other Properties) Act, 1980 (67 of 1980).
19.	The Auroville (Emergency Provisions) Ordinance, 1980 (19 of 1980)	10-11-80	To provide for the taking over, in the public interest of the management of Auroville for a limited period and for matters connected therewith or incidental thereto.	14-8-80	17-11-80	17-11-80	17-12-80	The Auroville (Emergency Provisions) Act, 1980 (59 of 1980).
1981								
1.	The Special Bearer Bonds (Immunities and Exemptions) Ordinance, 1981 (1 of 1981)	12-1-81	To provide for certain immunities to holder of Special Bearer Bonds, 1981 and for certain exemptions from direct taxes in relation to such bonds and for matter connected therewith.	26-12-80	16-2-81	16-2-81	27-3-81	The Special Bearer Bonds (Immunities and Exemptions) Act, 1981 (7 of 1981).

2.	The Delhi Sikh Gurudwaras (Amendment) Ordinance, 1981 (2 of 1981)	21-1-81	Further to amend the Delhi Sikh Gurudwaras Act, 1971.	26-12-80	16-2-81	16-2-81	25-3-81	The Delhi Sikh Gurudwaras (Amendment) Act, 1981 (6 of 1981).
3.	The Life Insurance Corporation (Amendment) Ordinance, 1981 (3 of 1981)	31-1-81	Further to amend the Life Insurance Corporation Act, 1956.	26-12-80	16-2-81	16-2-81	17-3-81	The Life Insurance Corporation (Amendment) Act, 1981 (1 of 1981).
4.	The Delhi University (Amendment) Ordinance, 1981 (4 of 1981)	9-6-81	Further to amend the Delhi University Act, 1922.	12-5-81	17-8-81	17-8-81	11-9-81	The Delhi University - (Amendment) Act, 1981 (27 of 1981).
5.	The British India Corporation (Acquisition of Shares) Ordinance, 1981 (5 of 1981)	11-6-81	To provide for the acquisition of certain shares of the British India Corporation Limited with a view to securing the proper management of the affairs of the Company and the continuity and development of the production of goods which are vital to the needs of the country and for matters connected therewith or incidental thereto.	12-5-81	17-8-81	17-8-81	11-9-81	The British India Corporation Limited (Acquisition of Shares) Act, 1981 (29 of 1981).
6.	The Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Ordinance, 1981 (6 of 1981)	23-6-81	To provide for the acquisition and transfer of the Undertakings of the Dalmia Dadri Cement Limited with a view to securing the proper management of such Undertakings so as to subserve the interest of the general public by ensuring the continued manufacture, production and distribution of cement which is essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.	12-5-81	17-8-81	17-8-81	15-9-81	The Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Act, 1981 (31 of 1981).
7.	The Compulsory Deposit Scheme (Income-tax Payers) Amendment Ordinance, 1981 (7 of 1981)	11-7-81	Further to amend the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974.	12-5-81	17-8-81	17-8-81	4-8-81	The Compulsory Deposit Scheme (Income-tax Payers) Act, 1981. (23 of 1981).
8.	The Income-tax (Amendment) Ordinance, 1981 (8 of 1981)	11-7-81	Further to amend the Income-tax Act, 1961.	12-5-81	17-8-81	17-8-81	19-9-81	The Income-tax (Second Amendment) Act, 1981 (38 of 1981).
9.	The Customs Tariff (Amendment) Ordinance, 1981 (9 of 1981)	26-7-81	Further to amend the Customs Tariff Act, 1975.	12-5-81	17-8-81	17-8-81	4-9-81	The Customs Tariff (Amendment) Act, 1981 (24 of 1981).

1	2	3	4	5	6	7	8	9
10.	The Essential Services Maintenance Ordinance, 1981 (10 of 1981)	26-7-81	To provide for the maintenance of certain essential services and the normal life of the community.	12-5-81	17-8-81	17-8-81	23-9-81	The Essential Services Maintenance Act, 1981 (40 of 1981).
11.	The State of Nagaland (Amendment) Ordinance, 1981 (11 of 1981)	26-7-81	Further to amend the State of Nagaland Act, 1962.	12-5-81	17-8-81	17-8-81	18-9-81	The State of Nagaland (Amendment) Act, 1981 (35 of 1981).
12.	The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Ordinance, 1981 (12 of 1981)	26-7-81	Further to amend the working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.	12-5-81	17-8-81	17-8-81	18-9-81	The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Act, 1981 (36 of 1981).
1982								
1.	The Central Excise Laws (Amendment and Validation) Ordinance, 1982 (1 of 1982)	24-9-82	To provide for the amendment of laws relating to central excise and to validate duties of excise collected under such laws.	17-8-82	4-10-82	4-10-82	25-10-82	The Central Excise Laws (Amendment and Validation) Act, 1982 (58 of 1982).
1983								
1.	The Delhi Administration (Amendment) Ordinance, 1983 (1 of 1983)	2-1-83	To amend the Delhi Administration Act, 1966.	9-11-82	18-2-83	22-2-83	31-3-83	The Delhi Administration (Amendment) Act, 1983 (9 of 1983).
2.	The Delhi Municipal Corporation (Amendment) Ordinance, 1983 (2 of 1983)	2-1-83	Further to amend the Delhi Municipal Corporation (Amendment) Act, 1957.	9-11-82	18-2-83	22-2-83	31-3-83	The Delhi Municipal Corporation (Amendment) Act, 1983 (8 of 1983).
3.	The Societies Registration (Delhi Amendment) Ordinance, 1983 (3 of 1983)	22-6-83	Further to amend the Societies Registration Act, 1860 as in force in the Union Territory of Delhi.	13-5-83	25-7-83	26-7-83	2-9-83	The Societies Registration (Delhi Amendment) Act, 1983 (26 of 1983).
4.	The Arms (Amendment) Ordinance, 1983 (4 of 1983)	22-6-83	Further to amend the Arms Act, 1959.	13-5-83	25-7-83	26-7-83	2-9-83	The Arms Amendment Act, 1983 (25 of 1983).
5.	The Punjab Disturbed Areas Ordinance, 1983 (5 of 1983)	7-10-83	To make better provision for the suppression of disorder and for the restoration and maintenance of public order in disturbed areas in Punjab.	30-8-83	15-11-83	15-11-83	8-12-83	The Punjab Disturbed Areas Act, 1983 (32 of 1983).

6.	The Chandigarh Disturbed Areas Ordinance, 1983 (6 of 1983)	7-10-83	To make better provision for the suppression of disorder and for the restoration and maintenance of public order in disturbed areas in Chandigarh.	30-8-83	15-11-83	15-11-83	8-12-83	The Chandigarh Disturbed Areas Act, 1983 (33 of 1983).
7.	The Tea (Amendment) Ordinance, 1983 (7 of 1983)	7-10-83	Further to amend the Tea Act, 1953.	30-8-83	15-11-83	15-11-83	25-12-83	The Tea (Amendment) Act, 1983 (38 of 1983).
8.	The Illegal Migrants (Determination by Tribunals) Ordinance, 1983 (8 of 1983)	15-10-83	To provide for the establishment of Tribunals for the determination, in a fair manner, of the question whether a person is an illegal migrant to enable the Central Government to expel illegal migrants from India and for matters connected therewith or incidental thereto.	30-8-83	15-11-83	15-11-83	25-12-83	The Illegal Migrants (Determination by Tribunals) Act, 1983 (39 of 1983).
9.	The Armed Forces (Punjab and Chandigarh) Special Powers Ordinance, 1983 (9 of 1983)	15-10-83	To enable certain special powers to be conferred upon members of the armed forces in the disturbed areas in the State of Punjab and the Union Territory of Chandigarh.	30-8-83	15-11-83	15-11-83	8-12-83	The Armed Forces (Punjab and Chandigarh) Special Powers Act, 1983 (34 of 1983).
10.	The Textile Undertakings (Taking Over of Management) Ordinance, 1983 (10 of 1983)	8-10-83	To provide for the taking over in the public interest of the management of the textile undertakings of the companies specified in the first Schedule pending nationalisation of such undertakings and for matters connected therewith or incidental thereto.	30-8-83	15-11-83	15-11-83	25-12-83	The Textile Undertakings (Taking Over of Management) Act, 1983 (40 of 1983).

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11.	The Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Ordinance, 1983 (11 of 1983)	8-11-83	To provide for the acquisition and transfer of the undertakings of the Transformer and Switchgear Limited with a view to securing the better utilisation of the available infrastructure thereof and to modernise and augment the production of transformers switchgears and other allied electrical equipments by the said undertaking so as to subserve the interests of the general public by ensuring the continued supply of the aforesaid articles which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.	30-8-83	15-11-83	15-11-83	25-12-83	The Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Act, 1983 (41 of 1983).
1984								
1.	The Industries (Development and Regulation) Amendment Ordinance, 1984	12-1-84	Further to amend the Industries (Development and Regulation) Act, 1951.	24-12-83	23-2-84	23-2-84	21-3-84	The Industries (Development and Regulation) Amendment Act, 1984 (4 of 1984).
2.	The Ganesh Flour Mills Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984 (2 of 1984)	28-1-84	To provide for the acquisition and transfer of the right, title and interests of certain undertakings of the Ganesh Flour Mills Company Limited with a view to sustaining and strengthening the nucleus of public owned or controlled units required for ensuring supply of wholesome vanaspati and refined edible oils, nutritious foods and other consumer commodities to the public at reasonable prices and thereby to give effect to	24-12-83	23-2-84	23-2-84	30-3-84	The Ganesh Flour Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1984 (16 of 1984).

			the policy of the State towards securing the principles specified in clauses (b) and (c) of article 39 of the Constitution.					
3.	The Prevention of Damage to Public Property Ordinance, 1984 (3 of 1984)	28-1-84	To provide for prevention of damage to public property and for matters connected therewith.	24-12-83	23-2-84	23-2-84	16-3-84	The Prevention of Damage to Public Property Act, 1984 (3 of 1984).
4.	The Incheck Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Ordinance, 1984	14-2-84	To provide for the acquisition and transfer of the undertakings of the Incheck Tyres Limited and National Rubber Manufacturers Limited with a view to securing the proper management of such undertakings so as to subserve the interests of the general public, by ensuring the continued manufacture, production and distribution of tyres, tubes and other rubber goods which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.	24-12-83	23-2-84	23-2-84	31-3-84	The Incheck Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Act, 1984 (17 of 1984).
5.	The National Security (Amendment) Ordinance, 1984 (5 of 1984) ⁶⁶	5-4-84	To amend the National Security Act, 1980, in its application to the State of Punjab and the Union Territory of Chandigarh.	24-12-83	23-2-84	5-4-84	18-5-84	The National Security (Amendment) Act, 1984 (24 of 1984).
6.	The National Security (Second Amendment) Ordinance, 1984 (6 of 1984)	21-6-84	Further to amend the National Security Act, 1980.	12-5-84	23-7-84	23-7-84	31-8-84	The National Security (Second Amendment) Act, 1984 (60 of 1984).
7.	The Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984 (7 of 1984)	28-6-84	To provide for the acquisition and transfer of the Undertakings of the Hooghly Docking and Engineering Company Limited with a view to securing the better	12-5-84	23-7-84	23-7-84	23-8-84	The Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Act, 1984 (55 of 1984).

⁶⁶ The Ordinance was issued when the Rajya Sabha was not in session.

1	2	3	4	5	6	7	8	9
			<p>utilisation of the available infrastructure thereof, to modernise and increase the capacity for ship building and ship repairing so as to reduce the import of ships, vessels and craft and to augment the production of grey iron, non-ferrous and alloy castings by the said undertakings so as to subserve the interests of the general public by ensuring the continued supply of the said articles which are essential to the needs of the economy of the country, and for matters connected therewith and incidental thereto.</p>					
8.	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1984 (8 of 1984)	13-7-84	Further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Act, 1974.	12-5-84	23-7-84	23-7-84	30-8-84	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Act, 1984 (58 of 1984).
9.	The Terrorist Affected Areas (Special Courts) Ordinance, 1984 (9 of 1984)	14-7-84	To provide for the speedy trial of certain offences in terrorist affected areas and for matters connected therewith.	12-5-84	23-7-84	23-7-84	31-8-84	The Terrorist Affected Areas (Special Courts) Act, 1984 (61 of 1984).
10.	The General Insurance Business (Nationalisation) Amendment Ordinance, 1984 (10 of 1984)	17-9-84	Further to amend the General Insurance Business (Nationalisation) Act, 1972.	11-9-84	15-1-85	18-1-85	9-2-85	The General Insurance Business (Nationalisation) Amendment Act, 1985 (3 of 1985).
11.	The National Capital Region Planning Board Ordinance, 1984 (11 of 1984)	19-10-84	To provide for the Constitution of a Planning Board for the preparation of a plan for the development of a National Capital Region and for coordinating and monitoring the implementation of such plan and for evolving harmonised	11-9-84	15-1-85	18-1-85	9-2-85	The National Capital Region Planning Boards Act, 1985 (2 of 1985).

			policies for the control of land uses and development of infrastructure in the National Capital Region so as to avoid any haphazard development of that region and for matters connected therewith or incidental thereto.					
12.	The Foreign Contribution (Regulation) Amendment Ordinance, 1984 (12 of 1984)	20-10-84	To amend the Foreign Contribution (Regulation) Act, 1976.	11-9-84	15-1-85	18-1-85	31-1-85	The Foreign Contribution (Regulation) Amendment Act, 1985 (1 of 1985).
13.	The Calcutta Metro Railway (Operation and Maintenance) Temporary Provisions Ordinance, 1984 (13 of 1984)	22-10-84	To make temporary provision for the operation and maintenance of the Calcutta Metro Railway and for matters connected therewith, pending the making of regular arrangements for such operation and maintenance.	11-9-84	15-1-85	18-1-85	16-2-85	The Calcutta Metro Railway (Operation and Maintenance) Temporary Provisions Act, 1985 (10 of 1985).
14.	The Sugar Undertakings (Taking over of Management) Amendment Ordinance, 1984 (14 of 1984)	20-11-84	Further to amend the Sugar Undertakings (Taking over of Management) Act, 1978.	11-9-84	15-1-85	18-1-85	16-2-85	The Sugar Undertakings (Taking over of Management) Amendment Act, 1985 (11 of 1985).
15.	The Representation of the People (Amendment) Ordinance, 1984 (15 of 1984)	20-11-84	Further to amend the Representation of the People Act, 1951.	11-9-84	15-1-85	18-1-85	16-2-85	The Representation of the People (Amendment) Act, 1985 (9 of 1985).
1985								
1.	The Bhopal Gas Leak Disaster (Processing of Claims) Ordinance, 1985 (1 of 1985)	20-2-85	To confer certain powers on the Central Government to secure that claims arising out of or connected with the Bhopal gas leak disaster are dealt with speedily and effectively, equitably and to the best advantage of the claimants and for matters incidental thereto.	9-2-85	13-3-85	14-3-85	29-3-85	The Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985 (21 of 1985).

1	2	3	4	5	6	7	8	9
2.	The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1985 (2 of 1985)	8-3-85	To amend the Requisitioning and Acquisition of Immovable Property Act, 1952.	9-2-85	13-3-85	14-3-85	29-3-85	The Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1985 (20 of 1985).
3.	The Tea Companies (Acquisition and Transfer of Sick Tea Units) Ordinance, 1985 (3 of 1985) ⁶⁷	8-4-85	To Provide for the acquisition and transfer of the sick tea units specified in the First Schedule and the right, title and interest of the tea companies in respect of the said tea units with a view to securing proper organisation and management of such tea units so as to subserve the interests of the general public by augmenting the production and manufacture of different varieties of tea which are essential to the needs of the economy of the country and matters connected therewith or incidental thereto.	9-2-85	13-3-85	14-3-85	28-5-85	The Tea Companies (Acquisition and Transfer of Sick Tea Units) Act, 1985 (37 of 1985).
4.	The Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1985 (4 of 1985)	5-6-85	To amend the Terrorist and Disruptive Activities (Prevention) Act, 1985.	28-5-85	23-7-85	23-7-85	29-8-85	The Terrorist and Disruptive Activities (Prevention) Amendment Act, 1985 (46 of 1985).
5.	The Representation of the People (Amendment) Ordinance, 1985 (5 of 1985) ⁶⁸	8-9-85	To amend the Representation of the People Act, 1951.	30-8-85	18-11-85	18-11-85	-Nil-	-Nil-
6.	The Payment of Bonus (Amendment) Ordinance, 1985 (6 of 1985) ⁶⁹	27-9-85	To amend the Payment of Bonus Act, 1965.	30-8-85	18-11-85	18-11-85	-Nil-	-Nil-
7.	The Aircraft (Amendment) Ordinance, 1985 (7 of 1985)	16-10-85	To amend the Aircraft Act, 1934.	30-8-85	18-11-85	10-11-85	20-12-85	The Aircraft (Amendment) Act, 1985 (69 of 1985).
8.	The Payment of Bonus (Second Amendment) Ordinance, 1985 (8 of 1985)	7-11-85	To amend the Payment of Bonus Act, 1965.	30-8-85	18-11-85	18-11-85	18-12-85	The payment of Bonus (Second Amendment) Act, 1985 (67 of 1985).

1986

1.	The Administrative Tribunals (Amendment) Ordinance, 1986 (1 of 1986)	22-1-86	To amend the Administrative Tribunals Act, 1985.	24-12-85	20-2-86	20-2-86	25-3-86	The Administrative Tribunals (Amendment) Act, 1986 (19 of 1986).
2.	The Ravi and Beas Waters Tribunal Ordinance, 1986 (2 of 1986) ⁷⁰	24-1-86	To provide for the constitution of a Tribunal for the verification of the quantum of usage of water claimed by the farmers of Punjab, Haryana and Rajasthan from the Ravi Beas system as on the 1st day of July, 1985 and the waters used for consumptive purposes and for the adjudication of the claim of Punjab and Haryana regarding the shares in their remaining waters.	24-12-85	20-2-86	20-2-86	-Nil-	-Nil-
3.	The Contract Labour (Regulation and Abolition) Amendment Ordinance, 1986 (3 of 1986)	28-1-86	To amend the Contract Labour (Regulation and Abolition) Act, 1970.	24-12-85	20-2-86	20-2-86	23-5-86	The Contract Labour (Regulation and Abolition) Act, 1986 (14 of 1986).
4.	The Motor Vehicles (Amendment) Ordinance, 1986 (4 of 1986)	28-1-86	To amend the Motor Vehicles Act, 1939.	24-12-85	20-2-86	20-2-86	13-3-86	The Motor Vehicles (Amendment) Act, 1986 (9 of 1986).
5.	The Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1986 (5 of 1986) ⁷¹	19-4-86	To provide for the acquisition and transfer of certain textile undertakings of the Swadeshi Cotton Mills Company Limited, with a view to securing the proper management of such undertakings so as to subserve the interest of the general public by ensuring the continued manufacture, production and distribution of different varieties of cloth and yarn and thereby to give effect to the policy of the State towards securing the principles specified in clauses (b) and (c) of article 39 of the Constitution and for matter connected therewith or incidental thereto.	24-12-85	20-2-86	23-4-86	30-5-86	The Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1986 (30 of 1986).

⁶⁷ The Ordinance was issued at a time when Rajya Sabha was not in Session.

^{68 to 70} The Ordinance expired.

⁷¹ The Ordinance was issued when Rajya Sabha was not in Session. Certain provisions of the Ordinance were given retrospective effect from 1.4.1985.

1	2	3	4	5	6	7	8	9
6.	The Commissions of Inquiry (Amendment) Ordinance, 1986 (6 of 1986) ⁷²	14-5-86	To amend the Commissions of Inquiry Act, 1952.	12-5-86	17-7-86	17-7-86	20-8-86	The Commissions of Inquiry (Amendment) Act, 1986 (36 of 1986).
7.	The Coal Mines Nationalisation Laws (Amendment) Ordinance, 1986 (7 of 1986)	7-10-86	To amend the Coking Coal Mines (Nationalisation) Act, 1972 and Coal Mines (Nationalisation) Act, 1973.	30-8-86	4-11-86	4-11-86	15-12-86	The Coal Mines Nationalisation Laws (Amendment) Act, 1986 (57 of 1986).
8.	The State of Mizoram (Amendment) Ordinance, 1986 (8 of 1986) ⁷³	30-12-86	To amend the State of Mizoram Act, 1986.	12-12-86	23-2-87	23-2-87	-Nil-	-Nil-
1987								
1.	The Delhi Municipal Corporation (Amendment) Ordinance, 1987 (1 of 1987)	5-2-87	To amend the Delhi Municipal Corporation Act, 1957.	12-12-86	23-2-87	23-2-87	29-3-87	The Delhi Municipal Corporation (Amendment) Act, 1987 (27 of 1987).
2.	The Terrorist and Disruptive Activities (Prevention) Ordinance, 1987 (2 of 1987) ⁷⁴	23-5-87	To make special provisions for the prevention of and for coping with terrorist and disruptive activities and for matters connected therewith or incidental thereto.	12-12-86	23-2-87	29-7-87	3-9-87	The Terrorist and Disruptive Activities (Prevention) Act, 1987 (28 of 1987).
3.	The National Security (Amendment) Ordinance, 1987 (3 of 1987) ⁷⁵	9-6-87	To amend the National Security Act, 1980, in its application to the State of Punjab and the Union Territory of Chandigarh.	12-12-86	23-2-87	29-7-87	31-8-87	The National Security (Amendment) Act, 1987 (27 of 1987).
4.	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1987 (4 of 1987) ⁷⁶	2-7-87	To amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974.	12-12-86	23-2-87	27-7-87	27-8-87	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Act, 1987 (23 of 1987).
5.	The Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1987 (5 of 1987)	19-9-87	To provide for the inclusion of certain tribes in the list of Scheduled Tribes specified in relation to the State of Meghalaya.	3-9-87	6-11-87	6-11-87	9-12-87	The Constitution (Scheduled Tribes) Order (Amendment) Act, 1987 (43 of 1987).
6.	The Finance (Amendment) Ordinance, 1987 (6 of 1987)	19-9-87	To amend the Finance Act, 1987.	3-9-87	6-11-87	6-11-87	16-12-87	The Finance (Amendment) Act, 1987 (46 of 1987).

7.	The Representation of the People (Amendment) Ordinance, 1987 (7 of 1987)	22-9-87	To amend the Representation of the People Act, 1950.	3-9-87	6-11-87	6-11-87	27-11-87	The Representation of the People (Third Amendment) Act, 1987 (40 of 1987).	
8.	The Auroville (Emergency Provisions) Amendment Ordinance, 1987 (8 of 1987)	28-10-87	To amend the Auroville (Emergency Provisions) Act, 1980.	3-9-87	6-11-87	6-11-87	11-12-87	The Auroville (Emergency Provisions) Amendment Act, 1987 (44 of 1987).	
9.	The Delhi Municipal Corporation (Second Amendment) Ordinance, 1987 (9 of 1987) ⁷⁷	24-12-87	To amend the Delhi Municipal Corporation Act, 1957.	18-12-87	22-2-88	23-2-88	-Nil-	-Nil-	
10.	The Delhi Administration (Amendment) Ordinance, 1987 (10 of 1987) ⁷⁸	24-12-87	To amend the Delhi Administration Act, 1966.	18-12-87	22-2-88	23-2-88	-Nil-	-Nil-	
1988									
1.	Major Port Trusts (Amendment) Ordinance, 1988 (1 of 1988)	28-1-88	To amend the Major Port Trusts Act, 1963.	18-12-87	22-2-88	23-2-88	29-3-88	The Major Port Trusts (Amendment) Act, 1988 (12 of 1988).	
2.	The Benami Transactions (Prohibition of the Right to Recover Property) Ordinance, 1988 (2 of 1988)	19-5-88	To prohibit the right to recover property held <i>benami</i> and for matters connected therewith.	18-5-88	27-7-88	27-7-88	5-9-88	The Benami Transaction (Prohibition) Act, 1988 (45 of 1988).	
3.	The Religious Institutions (Prevention of Misuse) Ordinance 1988 (3 of 1988)	26-5-88	To prevent the misuse of religious institutions for political and other purposes.	18-5-88	27-7-88	27-7-88	1-9-88	The Religious Institution (Prevention of Misuse) Act, 1988 (41 of 1988).	
4.	The National Security (Amendment) Ordinance, 1988 (4 of 1988)	26-5-88	To amend the National Security Act, 1980 in its application to the State of Punjab and the Union Territory of Chandigarh.	18-5-88	27-7-88	27-7-88	1-9-88	The National Security (Amendment) Act, 1988 (43 of 1988).	

⁷²The Ordinance was issued when Lok Sabha was not in Session.

⁷³The Ordinance expired.

⁷⁴ to ⁷⁸ Ordinances were issued when Rajya Sabha was not in Session.

1	2	3	4	5	6	7	8	9
5.	The Arms (Amendment) Ordinance, 1988 (5 of 1988)	27-5-88	To amend the Arms Act, 1959.	18-5-88	27-7-88	27-7-88	1-9-88	The Arms (Amendment) Act, 1988 (42 of 1988).
6.	The Bharat Petroleum Corporation Limited (Determination of Conditions of Services of Employees) Ordinance, 1988 (6 of 1988)	2-7-88	To empower the Central Government to determine the conditions of service of the officers and employees of Bharat Petroleum Corporation Limited and for matters connected therewith.	18-5-88	27-7-88	27-7-88	3-9-88	The Bharat Petroleum Corporation Limited (Determination of Condition of Services of Employees) Act, 1988 (44 of 1988).
7.	The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Ordinance, 1988 (7 of 1988)	4-7-88	To provide for detention in certain cases for the purpose of preventing illicit traffic in narcotic drugs and psychotropic substances and combating abuse of such drugs and substances and for matters connected therewith.	18-5-88	27-7-88	27-7-88	6-9-88	The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988 (46 of 1988).
1989								
1.	The Income-tax (Amendment) Ordinance, 1989 (1 of 1989)	24-1-89	To amend the Income-tax Act, 1961.	5-1-89	21-2-89	21-2-89	1-4-89	The Income-tax (Amendment) Act, 1989 (11 of 1989).
2.	The Representation of (Amendment) Ordinance, 1989 (2 of 1989)	21-10-89	To amend the Representation of People (Amendment) Act, 1950.	20-10-89	18-12-89	20-12-89	6-1-90	The Representation of People (Amendment) Act, 1990 (2 of 1990).
1990								
1.	The Code of Criminal Procedure (Amendment) Ordinance, 1990 (1 of 1990)	19-2-90	To enable the investigating agencies in India to obtain evidence from Foreign Countries.	6-1-90	12-3-90	12-3-90	20-4-90	The Code of Criminal Procedure (Amendment) Act, 1990 (10 of 1990).
2.	The Indian Council of World Affairs Ordinance, 1990 (2 of 1990) ⁷⁹	30-6-90	To declare the ICWA to be an institution of national importance.	8-6-90	7-8-90	7-8-90	-Nil-	-Nil-
3.	The Armed Forces (Jammu & Kashmir) Special Powers Ordinance, 1990 (3 of 1990)	5-7-90	To confer certain Special powers upon members of the armed forces in the disturbed areas.	8-6-90	7-8-90	7-8-90	10-9-90	The Armed Forces (Jammu & Kashmir) Special Power Act, 1990 (21 of 1990).

4.	The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1990 (4 of 1990)	30-7-90	To further amend the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988.	8-6-90	7-8-90	7-8-90	13-9-90	The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Act, 1990 (26 of 1990)	
5.	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1990 (5 of 1990)	30-7-90	To extend the period of preventive detention under the Act of 1974.	8-6-90	7-8-90	7-8-90	13-9-90	The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Act, 1990 (4 of 1990).	
6.	The Finance (Amendment) Ordinance, 1990 (6 of 1990) ⁸⁰	15-10-90	To provide for increase in surcharge on income tax.	11-10-90	7-11-90	7-11-90	-Nil-	-Nil-	
7.	The Reserve Bank of India (Amendment) Ordinance, 1990 (7 of 1990) ⁸¹	15-10-90	To provide for the realistic reflection of levels of foreign exchange reserves.	11-10-90	7-11-90	7-11-90	25-1-91	The Reserve Bank of India (Amendment) Act, 1991 (8 of 1991).	
8.	The Finance (Second Amendment) Ordinance, 1990 (9 of 1990)	15-10-90	To provide for increase in surcharge on income tax.	11-10-90	7-11-90	7-11-90	14-3-91	The Finance Act, 1991 (8 of 1991).	
9.	The Ram Janma Bhumi-Babri Masjid (Acquisition of Area) Ordinance, 1990 (9 of 1990)	19-1-90	To provide for the acquisition of the Ram Janma Bhumi-Babri Masjid area.	11-10-90	7-11-90	7-11-90	Nil	Nil	
10.	The Ram Janma Bhumi-Babri Masjid (Acquisition of Area) Withdrawal Ordinance, 1990 (10 of 1990)	23-10-90	To withdraw the Ram Janma Bhumi-Babri Masjid (Acquisition of Area) Ordinance and for matters connected therewith.	11-10-90	7-11-90	7-11-90	Nil	Nil	
1991									
1.	Delhi Municipal Laws (Amendment) Ordinance 1991 (1 of 1991)	30-3-91	To provide for the extension of time for issuance of notices to persons affected by revision of assessment of property.	*12-3-91	9-7-91	11-7-91	14-8-91	Delhi Municipal Laws (Amendment) Act, 1991 (32 of 1991).	

⁷⁹ The Ordinance expired.

⁸⁰ Replaced by S.No. 8.

⁸¹ The Ordinance embodied the provisions of the Reserve Bank of India (Amendment) Bill, 1991 which was introduced in the Rajya Sabha on 6.9.90 and was pending at the end of the 155th Session of Rajya Sabha.

* Seventh Session of Ninth Lok Sabha was not prorogued. However, the House was adjourned *sine die* on 12-3-91 and Ninth Lok Sabha was dissolved by the President on 13.3.91.

1	2	3	4	5	6	7	8	9
2.	The Representation of the People (Amendment), Ordinance, 1991 (2 of 1991)	18-4-91	To enable the Election Commission to constitute Tenth L.S. without taking into account the Parliamentary Constituencies in the State of J&K.	*12-3-91	9-7-91	11-7-91	14-8-91	The Representation of the People (Amendment) Act, 1991 (31 of 1991).
3.	The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991 (3 of 1991)	19-4-91	To provide for the addition of certain tribal communities in the State of Karnataka and J&K in the Constitution Order.	*12-3-91	9-7-91	11-7-91	20-8-91	The Constitution (Scheduled Tribes) Order (Amendment) Act, 1991 (36 of 1991).
4.	The Code of Criminal Procedure (Amendment) Ordinance, 1991 (4 of 1991)	2-5-91	To provide more adequate safeguards and protection to public servants employed in connection with the Affairs of the State.	*12-3-91	9-7-91	11-7-91	19-9-91	The Code of Criminal Procedure (Amendment) Act, 1991 (43 of 1991).
5.	The Terrorist and Disruptive Activities (Prevention) Amendment Act, 1991 (5 of 1991)	2-5-91	To further extend the life of TADA (Prevention) Act, 1987 by 2 years.	*12-3-91	9-7-91	11-7-91	16-8-91	The Terrorist and Disruptive Activities (Prevention) Amendment Act, 1991 (35 of 1991).
6.	The Consumer Protection (Amendment) Ordinance, 1991 (6 of 1991)	5-6-91	To amend the Consumer Protection Act, 1986.	*12-3-91	9-7-91	11-7-91	16-8-91	The Consumer Protection (Amendment) Act, 1991 (34 of 1991).
7.	The Constitution (Scheduled Tribes) Order (Second Amendment) Ordinance, 1991 (7 of 1991) ⁸²	20-8-91	To provide for the inclusion of certain tribal communities in the State of Karnataka in the Constitution Order.	*12-3-91	9-7-91	26-8-91	17-9-91	The Constitution (Scheduled Tribes) Order (Second Amendment) Act, 1991 (39 of 1991).
8.	The Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1991 (8 of 1991)	27-9-91	To further amend the MRTP Act, 1969 and the Companies Act, 1956.	26-9-91	20-11-91	20-11-91	28-12-91	The MRTP (Amendment) Act, 1991 (58 of 1991).
9.	The Copyright (Amendment) Ordinance, 1991 (9 of 1991)	28-12-91	To further amend the provisions of the Copyright Act, 1957.	23-12-91	24-2-92	24-2-91	3-4-92	The Copyright (Amendment) Act, 1992 (13 of 1992).
				1992				
1.	The Representation of the People (Amendment) Ordinance, 1992 (1 of 1992)	4-1-92	To substitute Sec. 52 of R.P. Act, 1951, re. death of candidate before poll.	23-12-91	24-2-92	24-2-92	26-3-92	The Representation of the People (Amendment) Act, 1992 (2 of 1992).

2.	The Representation of the People (Second Amendment) Ordinance, 1992 (2 of 1992) ⁸³	19-1-92	To amend Sec. 30 of the R.P. Act, 1951 to reduce the period for poll campaign to fourteen days	23-12-91	24-2-92	24-2-92	-Nil-	-Nil-
3.	The Indian Red Cross Society (Amendment) Ordinance, 1992 (3 of 1992)	23-1-92	To amend the Act relating to the composition of Managing Body, etc.	23-12-91	24-2-92	24-2-92	4-4-92	The Indian Red Cross Society (Amendment) Act, 1992 (14 of 1992).
4.	The Destructive Insects and Pests (Amendment and Validation) Ordinance, 1992 (4 of 1992)	25-1-92	To empower Central Govt. to levy Application Fees, Inspection fees, Fumigation / Disinfection charges etc. under the Act.	23-12-91	24-2-92	24-2-92	31-3-92	The Destructive Insects and Pests (Amdt. & Validation) Act, 1992 (12 of 1992).
5.	The Securities and Exchange Board of India Ordinance, 1992 (5 of 1992)	31-1-92	To provide for the establishment of a Board to protect the interests of investors in securities and promote the development of and to regulate the securities markets etc.	23-12-91	24-2-92	24-2-92	4-4-92	The Securities and Exchange Board of India Act, 1992 (15 of 1992).
6.	The Public Liability Insurance (Amendment) Ordinance, 1992 (6 of 1992)	31-1-92	To provide immediate relief to members of the Public who are the victims of industrial accidents caused in handling of hazardous chemicals.	23-12-91	24-2-92	24-2-92	31-3-92	The Public Liability Insurance (Amendment) Act, 1992 (11 of 1992).
7.	The Cess & Other Taxes on Minerals (Validation) Ordinance, 1992 (7 of 1992)	15-2-92	To validate the imposition collection of Cesses and certain other taxes on mineral under certain State Laws.	23-12-91	24-2-92	24-2-92	4-4-92	The Cess and Other Taxes on Minerals (Validation) Act, 1992 (16 of 1992).
8.	The Foreign Exchange Conservation (Travel) Tax Abolition Ordinance, 1992 (8 of 1992)	29-5-92	Abolition of Foreign Exchange Conservation (Travel) Tax.	25-5-92	8-7-92	8-7-92	18-8-92	The Foreign Exchange Conservation (Travel) Tax Act, 1992 (28 of 1992).
9.	The Capital Issues (Control) Repeal Ordinance, 1992 (9 of 1992)	29-5-92	To repeal the Capital Issues (Control) Act, 1947	25-5-92	8-7-92	8-7-92	18-8-92	The Capital Issues (Control) Repeal Act, 1992 (26 of 1992).

⁸² The Ordinance embodied the provisions contained in the Constitution (Scheduled Tribes) Order (Second Amendment) Bill passed by L.S. on 14.8.91.

⁸³ The Ordinance expired.

* Seventh session of Ninth Lok Sabha was not prorogued. However, the house was adjourned *sine die* on 12.3.91 and Ninth Lok Sabha was dissolved by the President on 13.3.91.

1	2	3	4	5	6	7	8	9
10.	The Special Court (Trial of Offences Relating to Transactions in Securities) Ordinance, 1992 (10 of 1992)	6-6-92	To provide for the establishment of a Special Court for the Trial of offences relating to transactions in securities.	25-5-92	8-7-92	8-7-92	18-8-92	The Special Court (Trial of Offences relating to Transactions in Securities) Act, 1992 (27 of 1992).
11.	The Foreign Trade (Development & Regulation) Ordinance, 1992 (11 of 1992)	19-6-92	To provide for the development and regulation of foreign trade by facilitating imports and exports and also to repeal imports.	25-5-92	8-7-92	8-7-92	7-8-92	The Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992).
12.	The Essential Commodities (Special Provisions) Amendment Ordinance, 1992 (12 of 1992) ⁸⁴	27-8-92	Extension of the Essential Commodities (Spl. Provisions) Act, 1981 and also to make special provisions by way of amendment in the Act.	25-8-92	24-11-92	24-11-92	-Nil-	-Nil-
13.	The Indian Medical Council (Amendment) Ordinance, 1992 (13 of 1992) ⁸⁵	27-8-92	To provide for prior permission for the establishment of new Medical College, Courses etc.	25-8-92	24-11-92	24-11-92	-Nil-	-Nil-
14.	The Dentists (Amendment) Ordinance, 1992 (14 of 1992) ⁸⁶	27-8-92	To provide for prior permission for the establishment of new Dental College, Courses etc.	25-8-92	24-11-92	24-11-92	-Nil-	-Nil-
15.	The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Ordinance, 1992 (15 of 1992) ⁸⁷	23-9-92	To provide for and regulate the payment of interest on delayed payments to small scale and ancillary industrial undertakings.	25-8-92	24-11-92	24-11-92	-Nil-	-Nil-
16.	The Delhi Development (Amendment) Ordinance, 1992 (16 of 1992) ⁸⁸	24-9-92	To check use of land or building in contravention of the provisions of Master Plan for Delhi.	25-8-92	24-11-92	24-11-92	-Nil-	-Nil-
17.	The Industrial Finance Corporation (Transfer of Undertakings and Repeal) Ordinance, 1992 (17 of 1992) ⁸⁹	1-10-92	To provide for the transfer and vesting of the IFCI to and in the Company to be formed and registered under the Companies Act, 1956.	25-8-92	24-11-92	24-11-92	-Nil-	-Nil-

18.	The Multimodal Transportation of Goods Ordinance, 1992 (18 of 1992) ⁹⁰	16-10-92	To provide for the regulation of multimodal transportation of goods from India to any place abroad on the basis of a Multimodal Transport Contract.	25-8-92	24-11-92	24-11-92	-Nil-	-Nil-
19.	The National Highway (Amendment) Ordinance, 1992 (19 of 1992) ⁹¹	23-10-92	To overcome problems faced in the implementation of the Act of 1956 and to encourage private participation.	25-8-92	24-11-92	24-11-92	31-12-92	The National Highway (Amendment) Act, 1993 (1 of 1993).
20.	The Wild Life Protection (Amendment) Ordinance, 1992 (20 of 1992) ⁹²	23-10-92	To allow the zoos a reasonable time for making application for recognition.	25-8-92	24-11-92	24-11-92	-Nil-	-Nil-
21.	The Rajasthan Municipalities (Amendment) Ordinance, 1992 (21 of 1992) ⁹³	28-12-92	To enable the Rajasthan Govt. to postpone election to Municipal Board and to enlarge the terms of Administrators appointed in various Municipalities.	24-12-92	22-2-93	23-2-93	-Nil-	-Nil-

1993

1.	The Essential Commodities (Special Provisions) Amendment Ordinance, 1993 (1 of 1993)	2-1-93	To extend the special provisions of the Act for a further period of 5 years.	24-12-92	22-2-93	23-2-93	—	The Essential Commodities (Special Provisions) Amdt. Act, 1993 (34 of 1993).
2.	The Indian Medical Council (Amendment) Ordinance, 1993 (2 of 1993) ⁹⁴	2-1-93	To incorporate provisions for prior permission of the Central Govt. for establishing any new medical colleges or higher courses of study etc. in the Act.	24-12-92	22-2-93	23-2-93	—	The Indian Medical Council (Amendment) Act, 1993 (31 of 1993).
3.	The Dentists (Amendment) Ordinance, 1993 (3 of 1993) ⁹⁵	2-1-93	To incorporate provisions for prior permission of the Central Govt. for establishing any new Dental College or higher courses	24-12-92	22-2-93	23-2-93	2-4-93	The Dentists Amendment Act, 1993 (30 of 1993).

^{84 to 87} Ordinances repromulgated on 2.1.93.

⁸⁸ Bill replacing the Ordinance was introduced in L.S. on 30.11.93 but remained pending till the end of 16th Session of 10th L.S. The Ordinance expired.

^{89 to 90} Ordinances repromulgated on 2.1.93.

⁹¹ The Ordinance embodied the provisions of the National Highway (Amendment) Bill, 1992 introduced in Lok Sabha on 27-2-92 and was pending, at the end of 3rd Session of the 10th Lok Sabha.

⁹² Ordinance repromulgated on 2.1.93.

⁹³ Ordinance expired.

^{94 to 95} The Ordinances embodied the provisions of the Indian Medical Council (Amendment) Bill, 1992 and the Dentists (Amendment) Bill, 1992, respectively, introduced in Rajya Sabha on 28.11.92 and were pending at the end of the 165th Session.

1	2	3	4	5	6	7	8	9
			etc. in the Act.					
4.	The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings, Ordinance, 1993 (4 of 1993) ⁹⁶	2-1-93	To ensure prompt payments by buyers and mandatory provisions for payment of interest on outstanding money to the Small Scale and Ancillary Undertakings.	24-12-92	22-2-93	23-2-93	3-4-93	The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertaking Act, 1993 (32 of 1993).
5.	The Industrial Finance Corporation (Transfer of Undertaking and Repeal) Ordinance, 1993 (5 of 1993)	2-1-93	To provide for the transfer and vesting of IFCI to and in the Company to be formed and registered under the Companies Act, 1956.	24-12-92	22-2-93	22-2-93	2-4-93	The Industrial Finance Corporation (Transfer of Undertaking and Repeal) Act, 1993 (23 of 1993).
6.	The Multimodal Transportation of Goods Ordinance, 1993 (6 of 1993) ⁹⁷	2-1-93	To provide for the regulation of the multimodal transportation of goods from any place in India.	24-12-92	22-2-93	23-2-93	2-4-93	The Multimodal Transportation of Goods Act, 1993 (28 of 1993).
7.	The Wild Life (Protection) Amendment Ordinance, 1993 (7 of 1993)	2-1-93	To extend the time period for registration by private zoos with the Central Zoo Authority.	24-12-92	22-2-93	23-2-93	2-4-93	The Wild Life (Protection) Act, 1993 (26 of 1993).
8.	The Acquisition of Certain Area at Ayodhya Ordinance, 1993 (8 of 1993)	7-1-93	To provide for the acquisition of certain area of Ayodhya for setting up a complex.	24-12-92	22-2-93	27-2-93	3-4-93	The Acquisition of Certain Area at Ayodhya Act, 1993 (33 of 1993).
9.	The Foreign Exchange Regulation (Amendment) Ordinance, 1993 (9 of 1993)	8-1-93	To further amend certain provisions of FERA, 1973.	24-12-92	22-2-93	23-2-93	2-4-93	The Foreign Exchange Regulation (Amendment) Act, 1993 (29 of 1993).
10.	The National Thermal Power Corporation Ltd., the National Hydroelectric Power Corpn. Ltd. and the North-Eastern Electric Power Corpn. Ltd. (Acquisition and Transfer of Power Transmission Systems) Ordinance, 1993 (10 of 1993) ⁹⁸	8-1-93	To provide for the Acquisition and transfer systems of the three Companies and the right title and interest of those Companies in the Power Transmission System situated in different parts of India with a view to developing the National Power Grid.	24-12-92	22-2-93	23-2-93	2-4-93	The National Thermal Power Corporation Ltd., the National Hydroelectric Power Corpn. Ltd. and the North-Eastern Electric Power Corporation Ltd., (Acquisition and Transfer of Power Transmission Systems) Act, 1993 (24 of 1993).
11.	The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik	16-1-93	To further amend the Uttar Pradesh Co-operative Societies Act, 1965.	24-12-92	22-2-93	22-2-93	-Nil-	-Nil-

	Vyavastha) Amendment Ordinance, 1993. (11 of 1993) ⁹⁹							
12.	The Uttar Pradesh Co-operative Societies (Amendment) Ordinance, 1993 (12 of 1993) ¹⁰⁰	16-1-93	To further amend the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyavastha) Adhiniyam, 1972.	24-12-92	22-2-93	23-2-93	-Nil-	-Nil-
13.	The Uttar Pradesh Sub-ordinate Services Selection Commission (Amendment) Ordinance, 1993 (13 of 1993) ¹⁰¹	16-1-93	To further amend the Uttar Pradesh Sub-ordinate Services Selection Commission Act, 1988.	24-12-92	22-2-93	23-2-93	-Nil-	-Nil-
14.	The Motor Vehicle (Uttar Pradesh Amendment) Ordinance, 1993 (14 of 1993) ¹⁰²	16-1-93	To amend the Motor Vehicle Act, 1988 in its application to Uttar Pradesh.	24-12-92	22-2-93	23-2-93	-Nil-	-Nil-
15.	The Himachal Pradesh Electricity (Duty) Amendment Ordinance, 1993 (15 of 1993) ¹⁰³	25-1-93	To further amend the Himachal Pradesh Electricity (Duty) Act, 1975.	24-12-92	22-2-93	23-2-93	-Nil-	-Nil-
16.	The Himachal Pradesh Tax on Luxuries (in Hotels and Lodging Houses) Amendment Ordinance, 1993 (16 of 1993) ¹⁰⁴	25-1-93	To further amend the Himachal Pradesh Tax on Luxuries (in Hotels and Lodging Houses) Act, 1979.	24-12-92	22-2-93	23-2-93	-Nil-	-Nil-
17.	The Madhya Pradesh Lottery Pratibandh Ordinance, 1993 (17 of 1993) ¹⁰⁵	25-1-93	To ban all lotteries in the State of M.P.	24-12-92	22-2-93	23-2-93	-Nil-	-Nil-
18.	The Madhya Pradesh Adhyaksha Tatha Upadhyaksha Aur Neta Pratipaksha (Vetan Tatha Bhatta)	25-1-93	To further amend the Madhya Pradesh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972 and M.P.	24-12-92	22-2-93	23-2-93	-Nil-	-Nil-

^{96 to 97} The Ordinances embodied the provisions of the Bills introduced in Lok Sabha and Rajya Sabha, respectively on 30.11.92 and were pending at the end of 4th and 165th Sessions of the respective Houses.

⁹⁸ The Ordinance embodied the provision of the National Thermal Power Corpn. Ltd., the National Hydroelectric Power Corp. and the North Eastern Electric Power Corpn. Ltd. (Acquisition and Transfer of Power Transmission Systems) Bill, 1992 introduced in Lok Sabha on 30.11.92 and was pending at the end of 5th Session of Tenth Lok Sabha.

^{99 to 106} The Ordinances expired.

1	2	3	4	5	6	7	8	9
	Laws (Amendment) Ordinance, 1993 (18 of 1993) ¹⁰⁶		Vidhan Mandal Neta Pratipaksha (Vetan Tatha Bhatta) Adhinyam, 1980.					
19.	The Oilfields (Regulation and Development) Amendment Ordinance, 1993 (19 of 1993)	30-1-93	To enable the Government to enhance the rate of royalty on mineral oil.	24-12-92	22-2-93	23-2-93	30-3-93	The Oilfields (Regulation & Development) Amendment Act, 1993 (4 of 1993).
20.	The Madhya Pradesh Motoryan Karadhan (Amendment) Ordinance, 1993 (20 of 1993) ¹⁰⁷	30-1-93	To further amend the Madhya Pradesh Motoryan Karadhan Adhinyam, 1991.	24-12-92	22-2-93	23-2-93	-Nil-	-Nil-
21.	The Delhi Municipal Corporation (Amendment) Ordinance, 1993 (21 of 1993)	30-1-93	To provide for further amendment in the Delhi Municipal Corporation Act, 1957.	24-12-92	22-2-93	23-2-93	17-9-93	Delhi Municipal Corporation (Amendment) Act, 1993 (67 of 1993).
22.	The Gold Bonds (Immunities and Exemptions) Ordinance, 1993 (22 of 1993)	31-1-93	To mobilise the idle gold resources of ordinary citizens to supplement official reserves.	24-12-92	22-2-92	23-2-93	2-4-93	The Gold Bonds (Immunities & Exemptions) Act, 1993 (25 of 1993).
23.	The National Commission for Backward Classes Ordinance, 1993 (23 of 1993)	1-2-93	To comply with the direction of the Supreme Court for creating a body to examine, recommend for inclusion in the list of backwards.	24-12-93	22-2-93	23-2-93	2-4-93	The National Commission for Backward Classes Act, 1993 (27 of 1993).
24.	The Consumer Protection (Amendment) Ordinance 1993 (24 of 1993) ¹⁰⁸	18-6-93	To entrust more powers to the redressal agencies.	18-5-93	26-7-93	26-7-93	27-8-93	The Consumer Protection (Amendment) Act, 1993 (50 of 1993).
25.	The Recovery of Debts Due to Banks and Financial Institutions Ordinance, 1993 (25 of 1993)	24-6-93	To provide for the establishment of Tribunals for expeditious adjudication and recovery of debts due to banks and financial institutions.	18-5-93	26-7-93	26-7-93	27-8-93	The Recovery of Debt due to Banks and Financial Institutions Act, 1993 (51 of 1993).
26.	The Conservation of Foreign Exchange and Prevention of Smuggling	25-6-93	To provide for the continuance to COFEPOSA Act in respect of sections	18-5-93	26-7-93	26-7-93	27-8-93	The Conservation of Foreign Exchange and Prevention of

	Activities (Amendment) Ordinance, 1993 (26 of 1993)		relating to detention.					Smuggling Activities (Amendment) Act, 1993 (52 of 1993).
27.	The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1993 (27 of 1993)	30-6-93	To further amend the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988.	18-5-93	26-7-93	26-7-93	27-8-93	The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Act, 1993 (53 of 1993).
28.	The Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Ordinance, 1993 (28 of 1993)	2-7-93	To provide for the transfer and vesting of the Undertaking of the ONGC to and in the Oil & Natural Gas Corpn. Ltd.	18-5-93	26-7-93	26-7-93	4-9-93	The Oil & Natural Gas Commission (Transfer of Undertaking and Repeal Act, 1993) (65 of 1993).
29.	The Parliament (Prevention of Disqualification) Amendment Ordinance, 1993 (29 of 1993)	19-7-93	To exempt the holder of the Office of Deputy Chairman, Planning Commission from incurring disqualification.	18-5-93	26-7-93	26-7-93	27-8-93	The Parliament (Prevention of Disqualification) Amendment Act, 1993 (54 of 1993).
30.	The Protection of Human Rights Ordinance, 1993 (30 of 1993)	28-9-93	To provide for the Constitution of National/ State Human Rights Courts.	23-9-93	2-12-93	6-12-93	8-1-94	The Protection of Human Rights Act, 1994 (10 of 1994).
31.	The Kalakshetra Foundation Ordinance, 1993 (31 of 1993)	29-9-93	To declare Kalakshetra of Madras to be an institution of national importance.	23-9-93	2-12-93	6-12-93	4-1-94	The Kalakshetra Foundation Act, 1994 (6 of 1994).
32.	The Chief Election Commissioner and other Election Commissioners (Conditions of Service) Amendment Ordinance, 1993 (32 of 1993)	1-10-93	To bring on par the conditions of service of Election Commissioners with that of CEC.	23-9-93	2-12-93	6-12-93	4-1-94	The Chief Election Commissioner & other Election Commissioner (Conditions of Services) Amendment Act, 1994 (4 of 1994).
33.	The State Bank of India (Amendment) Ordinance, 1993 (33 of 1993)	15-10-93	To amend the SBI Act, 1955 to provide for the mobile station of additional resources from the market.	23-9-93	2-12-93	6-12-93	4-1-94	The State Bank of India (Amendment) Act, 1993 (3 of 1993).
34.	The Merchant Shipping	27-10-93	To give effect to the	23-9-93	2-12-93	6-12-93	17-12-93	The Merchant Shipping

¹⁰⁷ The Ordinances expired.

¹⁰⁸ The Ordinance embodies the provisions contained in the Consumer Protection (Amendment) Bill, 1993 introduced in Rajya Sabha on 31.3.93, and was pending at the end of 166th Session of Rajya Sabha.

1	2	3	4	5	6	7	8	9
	(Amendment) Ordinance, 1993 (34 of 1993)		recommendations of the National Shipping Board.					(Amendment) Act, 1993 (68 of 1993).
1994								
1.	The Coffee (Amendment) Ordinance, 1994 (1 of 1994)	14-1-94	To provide for free sale quota of Coffee and to abolish excise duty leviable under the Act.	7-1-94	21-2-94	21-2-94	28-3-94	The Coffee (Amend- ment) Act, 1994 (23 of 1994).
2.	The Mines & Minerals (Regulation and Development) Amendment Ordinance, 1994 (2 of 1994)	25-1-94	To amend certain sections of the Act of 1957 for devolving more powers on State Govts. providing greater stability of tenure in mining leases and accelerating inflow of domestic and foreign capital.	7-1-94	21-2-94	21-2-94	28-3-94	The Mines & Minerals Regulation and Development (Amendment) Act, 1994 (25 of 1994).
3.	The Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance, 1994 (3 of 1994)	25-1-94	To provide for a specific provision to the effect that the Special Court shall not be bound by the procedure laid down in the CPC, 1908 and also to empower it to punish for contempt of orders.	7-1-94	21-2-94	21-2-94	28-3-94	The Special Court (Trial of Offences Relating to Transaction in securities) Amendment Act, 1994 (24 of 1994).
4.	The Air Corporations (Transfer of Undertakings & Repeal) Ordinance, 1994 (4 of 1994) ¹⁰⁹	29-1-94	To provide for the transfer and vesting of the Undertakings of Indian Airlines and Air India respectively to and in the companies formed and registered and also to repeal Air Corporations Act.	7-1-94	21-2-94	21-2-94	21-3-94	The Air Corporation (Transfer of Under- takings & Repeal) Act, 1994 (13 of 1994).
5.	The Banking Regulation (Amendment) Ordinance, 1994 (5 of 1994)	31-1-94	To further amend the Banking Regulation Act, 1994.	7-1-94	21-2-94	21-2-94	22-3-94	The Banking Regulation Act, 1994 (20 of 1994).
6.	The Manipur Municipalities Ordinance, 1994 (6 of 1994)	24-5-94	To strengthen the set up of local self Government and to bring the law on municipalities in conformity with the Constitutional requirements.	23-5-94	13-6-94	13-6-94	8-7-94	The Manipur Municipalities Act, 1994. (43 of 1994).
7.	The Punjab Municipal Corporation Law (Extension to	24-5-94	To provide the Union Territory of Chandigarh with its first Municipal	23-5-94	13-6-94	13-6-94	22-7-94	The Punjab Municipal Corporation Law (Extension to

	Chandigarh) Ordinance, 1994 (7 of 1994)		Corporation as required under the Constitution.					Chandigarh) Act, 1994 (45 of 1994).	
8.	The New Delhi Municipal Council Ordinance, 1994 (8 of 1994)	25-5-94	To provide for a new law for the local self Government of NDMC area replacing the Punjab Municipal Act, 1911.	23-5-94	13-6-94	13-6-94	14-7-94	New Delhi Municipal Council Act, 1994 (44 of 1994).	
9.	The Cable Television Networks (Regulation) Ordinance, 1994 (9 of 1994) ¹¹⁰	29-9-94	To provide for the regulation of the operation of Cable. Television networks in the country.	5-9-94	7-12-94	7-12-94	-Nil-	-Nil-	
10.	The Contingency Fund of India (Amendment) Ordinance, 1994 (10 of 1994) ¹¹¹	10-10-94	To raise the corpus of the Fund by Rs. 790 crores to defray the expenditure arising on MP's Local Area Development Scheme.	5-9-94	7-12-94	7-12-94	7-1-95	The Contingency Fund of India (Amendment) Act, 1994 (1 of 1995).	
11.	The Industrial Development Bank of India (Amendment) Ordinance, 1994 (11 of 1994)	12-1-94	To restructure IDBI for providing it greater functional autonomy and operational flexibility and consequent ability to respond to the needs of the fast changing financial system.	5-9-94	7-12-94	7-12-94	-Nil-	-Nil-	
12.	The Special Protection Group (Amendment) Ordinance, 1994 (12 of 1994) ¹¹²	16-11-94	To provide proximate security cover of SPG to the former PMs and their family members for a further period of 5 years.	5-9-94	7-12-94	7-12-94	-Nil-	-Nil-	
13.	The Patents (Amendment) Ordinance, 1994 (13 of 1994) ¹¹³	31-12-94	To further amend the Patents Act, 1970 with a view to meet India's obligations as a signatory to World Trade Organisation.	27-12-94	13-2-95	13-2-95	-Nil-	-Nil-	
14.	The Customs Tariff (Amendment) Ordinance, 1994 (14 of 1994) ¹¹⁴	31-12-94	To further amend the Custom Tariff Act, 1975.	27-12-94	13-2-95	13-2-95	-Nil-	-Nil-	
1995									
1.	The Special Protection	10-1-95	-	27-12-94	13-2-95	13-2-95	6-3-95	The Special Protection Group	

¹⁰⁹ Ordinance embodies the provisions contained in the Air Corporation (Transfer of Undertakings & Repeal) Bill, 1992, introduced in Lok Sabha on 5.9.92.

¹¹⁰ Ordinance embodies for contents of the Cable Television Networks (Regulation) Bill, 1993, introduced in Rajya Sabha on 3.8.93. Ordinance repromulgated on 17.1.95.

¹¹¹ Ordinance repromulgated on 13.1.95.

¹¹² Ordinance repromulgated on 10.1.95.

¹¹³ to ¹¹⁴ The Ordinances expired.

¹¹⁵ This repromulgated Ordinance embodies the provisions contained in the Special Protection Group (Second Amendment) Bill, 1994, introduced in Lok Sabha on 9.12.94 and was pending at the end of Twelfth Session of Tenth Lok Sabha.

1	2	3	4	5	6	7	8	9
	Group (Amendment) Ordinance, 1995 (1 of 1995) ¹¹⁵							(Amendment) Act, 1995 (4 of 1995).
2.	The Industrial Development Bank of India (Amendment) Ordinance, 1995 (2 of 1995) ¹¹⁶	13-1-95	To further amend the Industrial Development Bank of India Act, 1964	27-12-94	13-2-95	13-2-95	25-3-95	The Industrial Development Bank of India (Amendment) Act, 1975 (5 of 1995).
3.	The Cable Television Networks (Regulation) Ordinance, 1995 (3 of 1995)	17-1-95	To regulate the operation of Cable Television Networks in the country.	27-12-94	13-2-95	13-2-95	25-3-95	The Cable Television Networks (Regulation) Act, 1995 (7 of 1995).
4.	The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Ordinance, 1995 (4 of 1995)	21-1-95	To amend the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 and the said Act of 1980 to enable new Banks constituted under these to structure their balance sheets.	27-12-94	13-2-95	13-2-95	25-3-95	The Banking Companies (Acquisition & Transfer of Undertakings) Amendment Act, 1995 (8 of 1995).
5.	The Securities Laws (Amendment) Ordinance, 1995 (5 of 1995)	25-1-95	To amend the Securities Control (Regulation) Act, 1956 and SEBI Act, 1992 on matters relating to the issue of capital and the transfer of securities.	27-12-94	13-2-95	13-2-95	25-3-95	The Securities law (Amendment) Act, 1995 (9 of 1995).
6.	The Textiles Undertakings (Nationalisation) Ordinance, 1995 (6 of 1995) ¹¹⁷	27-6-95	To provide for the acquisition and transfer of the textile undertakings and the rights, title and interest of the owners in respect of the textile undertakings specified in the First Schedule with a view to augmenting the production and distribution of cloth so as to subserve the interest of the general public.	15-6-95	31-7-95	31-7-95	-Nil-	-Nil-
7.	The Sick Textile Undertakings (Nationalisation)	27-6-95	To provide for the transfer of assets of an undertaking for better	15-6-95	31-7-95	31-7-95	-Nil-	-Nil-

	Ordinance, 1995 (7 of 1995) ¹¹⁸		management, modernisation, restructuring etc. by the NTC.					
8.	The Payment of Bonus (Amendment) Ordinance, 1995 (8 of 1995) ¹¹⁹	9-7-95	To enhance the eligibility limit for payment of bonus.	15-6-95	31-7-95	31-7-95	-Nil-	-Nil-
9.	The Union Duties of Excise (Distribution) Ordinance, 1995 (9 of 1995) ¹²⁰	18-7-95	To amend the Act of 1979 for giving effect to the recommendations of the Tenth Finance Commission.	15-6-95	31-7-95	31-7-95	-Nil-	-Nil-
10.	The Additional Duties of Excise (Goods of Special Importance) Ordinance, 1995 (10 of 1995)	18-7-95	To amend the Act of 1957 for giving effect to the recommendation of the Tenth Finance Commission.	15-6-95	31-7-95	31-7-95	22-8-95	The Additional Duties of Excise (Goods of Special Importance) Amendment Act, 1995 (32 of 1995).
11.	The Depositories Ordinance, 1995 (11 of 1995) ¹²¹	20-9-95	To pave the way for smooth and free transfer of securities.	6-9-95	27-11-95	28-11-95	-Nil-	-Nil-
12.	*The Industrial Disputes (Amendment) Ordinance, 1995 (12 of 1995)	11-10-95	To ensure uniformity in the handling of industrial disputes in certain establishments.	6-9-95	27-11-95	28-11-95	-Nil-	-Nil-
13.	*The Employees Provident Miscellaneous Funds and Provisions (Amdt.) Ordinance, 1995 (13 of 1995)	17-10-95	To provide a pension scheme to employees covered by the Provident Funds Act.	6-9-95	27-11-95	28-11-95	-Nil-	-Nil-
14.	*The Building and other Construction Workers (Regulation of Employment and Conditions of Service)	3-11-95	To constitute Welfare Boards in every State so as to provide and monitor social security schemes and welfare measures for the	6-9-95	27-11-95	28-11-95	-Nil-	-Nil-

¹¹⁶ This repromulgated Ordinance embodies the provisions contained in Industrial Development Bank of India (Amendment) Bill, 1994 passed by L.S. on 19.12.94. The Rajya Sabha passed the Bill with amendments on 20.3.95 which were agreed to by L.S. on 22.3.95.

¹¹⁷ The Ordinance embodied the provisions contained in the Textiles Bill (Amendment), 1995 introduced in Lok Sabha on 2.6.95 and was pending at the end of Thirteenth Session of Tenth Lok Sabha.

¹¹⁸ The Ordinance embodied the provisions contained in the Sick Textiles (Amendment), Bill, 1995 introduced in Lok Sabha on 2.6.95 and was pending at the end of Thirteenth Session of Tenth Lok Sabha.

¹¹⁹ The Ordinance embodied the provisions contained in the payment of Bonus (Amendment) Bill, 1995 introduced in Rajya Sabha on 31.5.95 and was pending at the end of 173rd Session.

¹²⁰ The Ordinance embodied the provisions contained in the Union Duties of Excise (Distribution) Bill, 1995 introduced in Lok Sabha on 8.5.95 and was pending at the end of the Thirteenth Session of 10th Lok Sabha.

¹²¹ Ordinance repromulgated on 7.1.96.

* Ordinance repromulgated on 5.1.96.

1	2	3	4	5	6	7	8	9
	Ordinance, 1995 (14 of 1995)		benefit of building and other construction workers.					
15.	*The Building and other Construction Workers Welfare Cess Ordinance, 1995 (15 of 1995)	3-11-95	To provide for the levy and collection of a cess on the cost of construction incurred by the employers for augmenting the resources of the Building and other Construction Workers Welfare Boards.	6-9-95	27-11-95	28-11-95	-Nil-	-Nil-
1996								
1.	**The Industrial Disputes (Amendment) Ordinance, 1996 (1 of 1996)	5-1-96		2-1-96	26-2-96	27-2-96	-Nil-	-Nil-
2.	*The Employee's Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1996 (2 of 1996)	5-1-96		2-1-96	26-2-96	27-2-96	-Nil-	-Nil-
3.	**The Building and other Construction Workers (Regulation of Employment and Conditions of Services) Ordinance, 1996 (3 of 1996)	5-1-96		2-1-96	26-2-96	27-2-96	-Nil-	-Nil-
4.	**The Building and other Construction Workers' Welfare Ordinance, 1996 (4 of 1996)	5-1-96		2-1-96	26-2-96	27-2-96	-Nil-	-Nil-
5.	#The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996 (5 of 1996) ¹²²	5-1-96	To empower the Central Govt. to frame a Pension Scheme under Act of 1948.	2-1-96	26-2-96	27-2-96	-Nil-	-Nil-
6.	The Depositories Ordinance, 1996 (6 of 1996) ¹²³	7-1-96		2-1-96	26-2-96	27-2-96	-Nil-	-Nil-

7.	*The Supreme Court and High Court Judges (Conditions of Service) Amendment Ordinance, 1996 (7 of 1996)	11-1-96	To increase the sumptuary allowances and conveyance facilities to the Chief Justice and Judges.	2-1-96	26-2-96	27-2-96	-Nil-	-Nil-
8.	#The Arbitration and Conciliation Ordinance, 1996 (8 of 1996)	16-1-96	To consolidate and amend the law relating to domestic and international Commercial arbitration and enforcement of foreign arbitral awards etc.	2-1-96	26-2-96	27-2-96	-Nil-	-Nil-
9.	*The Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1996 (9 of 1996)	27-1-96	To include Koch-Rajbongshi Communities in the State of Assam in the list of Scheduled Tribes.	2-1-96	26-2-96	27-2-96	-Nil-	-Nil-
10.	*The Telecom Regulatory Authority of India Ordinance, 1996	27-1-96	To set up terms, conditions and powers of the Authority.	2-1-96	26-2-96	27-2-96	-Nil-	-Nil-
11.	§The Arbitration and Conciliation Second Ordinance, 1996 (11 of 1996)	26-3-96		14-3-96	22-5-96	24-5-96	-Nil-	-Nil-
12.	®The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996 (12 of 1996)	26-3-96		14-3-96	22-5-96	24-5-96	-Nil-	-Nil-
13.	®The Industrial Disputes (Amendment) Second Ordinance, 1996 (13 of 1996)	27-3-96		14-3-96	22-5-96	24-5-96	-Nil-	-Nil-
14.	®The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Second Ordinance, 1996 (14 of 1996)	27-3-96		14-3-96	22-5-96	24-5-96	-Nil-	-Nil-

* Ordinance repromulgated on 27.3.96.

Ordinance repromulgated on 26.3.96.

§ Ordinance repromulgated on 21.6.96.

® Ordinance repromulgated on 20.6.96.

¹²² The Ordinance embodies the provisions contained in the Coal Mines Provident Fund and Miscellaneous provisions (Amendment) Bill, 1995, introduced in Lok Sabha on 19.12.95 and was pending at the end of the Fifteenth Session of 10th Lok Sabha, the Ordinance was repromulgated on 27.3.96.

¹²³ The Ordinance embodies the provisions contained in the Depositories Bill, as passed by L.S. on 6.12.95, but was pending before R.S. till the end of 176th Session. The Bill lapsed with the termination of 10th L.S. The Ordinance repromulgated on 27.3.96.

1	2	3	4	5	6	7	8	9
15.	®The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Second Ordinance, 1996 (15 of 1996)	27-3-96		14-3-96	22-5-96	24-5-96	-Nil-	-Nil-
16.	®The Building and Other Construction Workers' Welfare Cess Second Ordinance, 1996 (16 of 1996)	27-3-96		14-3-96	22-5-96	24-5-96	-Nil-	-Nil-
17.	§The Depositories Second Ordinance, 1996 (17 of 1996)	27-3-96		14-3-96	22-5-96	24-5-96	-Nil-	-Nil-
18.	§The Supreme Court and High Court Judges (Conditions of Service) Amendment Second Ordinance, 1996 (18 of 1996) ¹²⁴	27-3-96		14-3-96	22-5-96	24-5-96	-Nil-	-Nil-
19.	**The Constitution (Scheduled Tribes) Order (Amendment) Second Ordinance, 1996. (19 of 1996)	27-3-96		14-3-96	22-5-96	24-5-96	-Nil-	-Nil-
20.	The Telecom Regulatory Authority of India Second Ordinance, 1996 (20 of 1996)	27-3-96		14-3-96	22-5-96	24-5-96	-Nil-	-Nil-
21.	The Representation of the People (Amendment) Ordinance, 1996 (21 of 1996)	25-4-96	To enable the displaced Kashmiri migrants to exercise their Franchise at the 11th General Elections.	14-3-96	22-5-96	24-5-96	-Nil-	-Nil-
22.	The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Third Ordinance, 1996 (22 of 1996)	20-6-96		13-6-96	10-7-96	10-7-96	13-8-96	The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Act, 1996 (23 of 1996).
23.	The Industrial Disputes (Amendment) Third Ordinance, 1996 (23 of 1996)	20-6-96		13-6-96	10-7-96	10-7-96	16-8-96	The Industrial Disputes (Amendment) Act, 1996 (24 of 1996).

24.	The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Third Ordinance, 1996 (24 of 1996)	20.6.96	13-6-96	10-7-96	10-7-96	16-8-96	The Employees Provident Funds and Miscellaneous Provisions (Amendment) Act, 1996 (25 of 1996).
25.	The Building and other Construction Workers' (Regulation of Employment and Conditions of Service) Third Ordinance, 1996 (25 of 1996)	20.6.96	13-6-96	10-7-96	10-7-96	19-8-96	The Building and other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 (27 of 1996).
26.	The Building and other Construction Workers' Welfare Cess Third Ordinance, 1996 (26 of 1996)	20.6.96	13-6-96	10-7-96	10-7-96	19-8-96	The Building and other Construction Workers' Welfare Cess Act, 1996 (28 of 1996).
27.	The Arbitration and Conciliation Third Ordinance, 1996 (27 of 1996)	21.6.96	13-6-96	10-7-96	10-7-96	16-8-96	The Arbitration and Conciliation Act, 1996 (26 of 1996).
28.	The Depositories (Third) Ordinance, 1996 (28 of 1996)	21.6.96	13-6-96	10-7-96	10-7-96	10-8-96	The Depositories Act, 1996 (22 of 1996).
29.	The Supreme Court and High Court Judges (Conditions of Services) Amendment Ordinance, 1996 (29 of 1996)	21.6.96	13-6-96	10-7-96	10-7-96	31-7-96	The Supreme Court and High Court Judges (Conditions of Services) Amendment Act, 1996 (20 of 1996).
30.	The Constitution (Scheduled Tribes) Order (Amendment) Third Ordinance, 1996 (30 of 1996)	27.6.96	13-6-96	10-7-96	10-7-96		

[®] Ordinance repromulgated on 20.6.96.

[§] Ordinance repromulgated on 21.6.96.

¹²⁴ The Ordinance embodies the provisions contained in the Supreme Court and High Court Judges (Conditions of Service) Amendment Bill, 1996 introduced in Lok Sabha on 29.2.96 and was pending at the conclusion of the 16th Session of 10th Lok Sabha repromulgated on 21.6.96.

** Ordinance repromulgated on 27.6.96.

1	2	3	4	5	6	7	8	9
31.	The Income-Tax (Amendment) Ordinance, 1996 (31 of 1996)	14-11-1996	To further amend Section 80G of the Income-Tax Act, 1961.	19-9-1996	20-11-1996	21-11-1996	—	—
32.	The Income-Tax (Second Amendment) Ordinance, 1996 (32 of 1996)	31-12-1996	To further amend Sections 80G, 158BC, 158 BE, of the Income Tax Act, 1961.	24-12-1996	20-2-1997	20-2-1997	25-3-1997	The Income-Tax (Amendment) Act, 1997 (14/1997).
1997								
1.	The Port Laws (Amendment) Ordinance, 1997 (1 of 1997)	9-1-1997	To further amend the Indian Ports Act, 1908 and the Major Port Trusts Act, 1963.	24-12-1996	20-2-1997	20-2-1997	25-3-1997	The Port Laws (Amendment) Act, 1997 (15/1997).
2.	The Reserve Bank of India (Amendment) Ordinance, 1997 (2 of 1997)	9-1-1997	To further amend Section 451 of the Reserve Bank of India Act, 1934.	24-12-1996	20-2-1997	20-2-1997	28-3-1997	The Reserve Bank of India (Amendment) Act, 1997 (23/1997).
3.	The Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1997 (3 of 1997)	9-1-1997	To provide for the inclusion of Koch-Rajbongshi in the list of Scheduled Tribes specified in relation to the State of Assam.	24-12-1996	20-2-1997	20-2-1997	—	—
4.	The Sugar Export Promotion (Repeal) Ordinance, 1997 (4 of 1997)	15-1-1997	To repeal the Sugar Export Promotion Act, 1958.	24-12-1996	20-2-1997	20-2-1997	—	—
5.	The Depositories Related Laws (Amendment) Ordinance, 1997 (5 of 1997)	15-1-1997	To further amend the Indian Stamp Act, 1899, the State Bank of India Act, 1955, the Companies Act, 1955, the Companies Act, 1956, the State Bank of India (Subsidiary Banks) Act, 1959, the Industrial Development Bank of India Act, 1964, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, the Banking Companies (Acquisition	24-12-1996	20-2-1997	20-2-1997	19-3-1997	The Depositories related Laws (Amendment) Act, 1997 (8/1997).

			and Transfer of Undertakings) Act, 1980 and the Depositories Act, 1996.					
6.	The Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance, 1997 (6 of 1997)	16-1-1997	To further amend the Special Court (Trial of Offences relating to Transactions in Securities) Act, 1992.	24-12-1996	20-2-1997	20-2-1997	19-3-1997	The Special Court (Trial of Offences relating to Transaction in Securities) Amendment Act, 1997 (6/1997).
7.	The Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Ordinance, 1997 (7 of 1997)	24-1-1997	To provide for the transfer and vesting of the undertakings of the Industrial Reconstruction Bank of India to and in the Company to be formed and registered as a Company under the Companies Act, 1956, and for matters connected therewith or incidental thereto and also to repeal the Industrial Reconstruction Bank of India Act, 1984.	24-12-1996	20-2-1997	20-2-1997	19-3-1997	The Industrial Reconstruction Bank (Transfer of Undertakings and Repeal) Act, 1997 (7/1997).
8.	The Electricity Laws (Amendment) Ordinance, 1997 (8 of 1997)	24-1-1997	To further amend the Indian Electricity Act, 1910 and the Electricity (Supply) Act, 1948.	24-12-1996	20-2-1997	20-2-1997	—	—
9.	The National Highways Laws (Amendment) Ordinance, 1997 (9 of 1997)	24-1-1997	To further amend the National Highways Act, 1956 and the National Highways Authority of India Act, 1988.	24-12-1996	20-2-1997	20-2-1997	25-3-1997	The National Highways Laws (Amendment) Act, 1997 (16/1997).
10.	The Lalit Kala Akadami (Taking over of Management) Ordinance, 1997 (10 of 1997)	24-1-1997	To provide for the taking over of the management of the Lalit Kala Akadami for a limited period in the public interest and for matters connected therewith or incidental thereto.	24 -12-1996	20-2-1997	20-2-1997	25-3-1997	The Lalit Kala Akadami (Taking over of Management) Act, 1997 (17/1997).

1	2	3	4	5	6	7	8	9
11.	The Telecom Regulatory Authority of India Ordinance, 1997 (11 of 1997)	25-1-1997	To provide for the establishment of the Telecom Regulatory Authority of India to regulate the telecommunication services, and for matters connected therewith or incidental thereto.	24-12-1996	20-2-1997	20-2-1997	28-3-1997	The Telecom Regulatory Authority of India Act, 1997 (24/1997).
12.	The National Environment Appellate Authority Ordinance, 1997 (12 of 1997)	30-1-1997	To provide for the establishment of a National Environment Appellate Authority to hear appeals with respect to restriction of areas in which any industries, operations or processes or class of industries, operations or processes shall not be carried out or shall be subject to certain safeguards under the Environment (Protection) Act, 1986 and for matters connected therewith or incidental thereto.	24-12-1996	20-2-1997	20-2-1997	26-3-1997	The National Environment Appellate Authority Act, 1997 (22/1997).
13.	The Presidential and Vice-Presidential Elections (Amendment) Ordinance, 1997 (13 of 1997)	5-6-1997	To further amend the Presidential and Vice-Presidential Elections Act, 1952.	21-5-1997	23-7-1997	23-7-1997	29-8-1997	The Presidential and Vice-Presidential Elections (Amendment) Act, 1997 (35/1997).
14.	The Out-of-Turn Allotment of Government Residences (Validation) Ordinance, 1997 (14 of 1997)	21-6-1997	To validate certain out-of-turn allotments made by the Central Government.	21-5-1997	23-7-1997	23-7-1997	—	—
15.	The Income-Tax (Amendment) Ordinance, 1997 (15 of 1997)	16-9-1997	To further amend Section 80-1A of the Income-Tax Act, 1961.	2-9-1997	19-11-1997	20-11-1997	—	—

16.	The Finance Act (Amendment) Ordinance, 1997 (16 of 1997)	16-9-1997	To further amend Act 21 of the Finance Act, 1979 and 33 of the Finance (No. 2) Act, 1996.	2-9-1997	19-11-1997	20-11-1997	—	—
17.	The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1997 (17 of 1997)	22-9-1997	To further amend Sections 6, 7D, 7F and Section 16 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.	2-9-1997	19-11-1997	20-11-1997	—	—
18.	The Payment of (Amendment) Ordinance, 1997 (18 of 1997)	24-9-1997	To further amend Section 4 of Act 39 of the Payment of Gratuity Act, 1972.	2-9-1997	19-11-1997	20-11-1997	—	—
19.	The Merchant Shipping (Amendment) Ordinance, 1997 (19 of 1997)	26-9-1997	To further amend Sections 89, 132, 369 and 436 of the Merchant Shipping Act, 1958.	2-9-1997	19-11-1997	20-11-1997	—	—
20.	The Lotteries (Regulation) Ordinance, 1997 (20 of 1997)	1-10-1997	To regulate the lotteries and to provide for matters connected therewith and incidental thereto.	2-9-1997	19-11-1997	20-11-1997	—	—
21.	The Essential Commodities (Special Provisions) Ordinance, 1997 (21 of 1997)	3-10-1997	To make certain special provisions by way of amendments to the Essential Commodities Act, 1955, for a temporary period for dealing more effectively with persons indulging in hoarding and black marketing of, and profiteering in essential commodities and for matters connected therewith or incidental thereto.	2-9-1997	19-11-1997	20-11-1997	—	—
22.	The Prasar Bharati (Broadcasting Corporation of India) Amendment Ordinance, 1997 (22 of 1997)	29-10-1997	To amend the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.	2-9-1997	19-11-1997	20-11-1997	—	—
23.	The Representation of the People (Amendment) Ordinance, 1997 (23 of 1997)	23-12-1997	To further amend the Representation of the People Act, 1951 [section 159 (1)].	*2-12-1997	23-3-1998	25-3-1998	—	—

*Sixth Session of Eleventh Lok Sabha was not prorogued. However, the House was adjourned *sine die* on 2-12-97 and the Eleventh Lok Sabha was dissolved by the President on 4-12-97.

1	2	3	4	5	6	7	8	9
24.	The Finance (Second Amendment) Ordinance, 1997 (24 of 1997)	24-12-1997	To further amend the Finance Act, 1979 and Finance (No. 2) Act, 1996.	*2-12-1997	23-3-1998	25-3-1998	—	—
25.	The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Second Ordinance, 1997 (25 of 1997)	25-12-1997	To further amend the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.	*2-12-1997	23-3-1998	25-3-1998	—	—
26.	The Payment of Gratuity (Amendment) Second Ordinance, 1997 (26 of 1997)	25-12-1997	To further amend the Payment of Gratuity Act, 1972.	*2-12-1997	23-3-1998	25-3-1998	—	—
27.	The Merchant Shipping (Amendment) Second Ordinance, 1997 (27 of 1997)	25-12-1997	To further amend the Merchant Shipping Act, 1958.	*2-12-1997	23-3-1998	25-3-1998	—	—
28.	The Income-Tax (Amendment) Second Ordinance, 1997 (28 of 1997)	26-12-1997	To further amend the Income-Tax Act, 1961.	*2-12-1997	23-3-1998	25-3-1998	6-4-1998	The Income-Tax (Amendment) Act, 1998 (7 of 1998)
29.	The Prasar Bharati (Broadcasting Corporation of India) (Amendment) Second Ordinance, 1997 (29 of 1997)	26-12-1997	To amend the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.	*2-12-1997	23-3-1998	25-3-1998	—	—
30.	The Contingency Fund of India (Amendment) Ordinance, 1997 (30 of 1997)	26-12-1997	To further amend the Contingency Fund of India Act, 1950.	*2-12-1997	23-3-1998	25-3-1998	—	—
31.	The Lotteries (Regulation) Second Ordinance, 1997 (31 of 1997)	30-12-1997	To regulate the lotteries and to provide for matters connected therewith and incidental thereto.	*2-12-1997	23-3-1998	25-3-1998	—	—

1998

1.	The Essential Commodities (Special provisions) Second Ordinance, 1998 (1 of 1998)	2-1-1998	To make certain special provisions by way of amendments to the Essential Commodities Act, 1955 for a temporary period for dealing more effectively with persons indulging in hoarding and blackmarketing of and profiteering in essential commodities and for matters connected therewith or incidental thereto.	*2-12-1997	23-3-1998	25-3-1998	—	—
2.	The National Institute of Pharmaceutical Education and Research Ordinance, 1998 (2 of 1998)	21-1-1998	To declare the institution known as the National Institute of Pharmaceutical Education and Research to be an institution of national importance and to provide for its incorporation and matters connected therewith.	*2-12-1997	23-3-1998	25-3-1998	—	—
3.	The Representation of the People (Amendment) Ordinance, 1998 (3 of 1998)	22-1-1998	To further amend the Representation of the People Act, 1951 (Section 60).	*2-12-1997	23-3-1998	25-3-1998	—	—
4.	The Contingency Fund of India (Amendment) Ordinance, 1998 (4 of 1998)	24-1-1998	To further amend the Contingency Fund of India Act, 1950.	*2-12-1997	23-3-1998	26-3-1998	29-3-1998	The Contingency Fund of India (Amendment) Act, 1998 (4/1998).
5.	The Finance (Amendment) Ordinance, 1998 (5 of 1998)	21-4-1998	To further amend the Finance Act, 1979 and the Finance (No. 2) Act, 1996.	6-4-1998	27-5-1998	27-5-1998	7-7-1998	The Finance (Amendment) Act, 1998 (16/1998).
6.	The Lotteries (Regulation) Ordinance, 1998 (6 of 1998)	23-4-1998	To regulate the lotteries and to provide for matters connected therewith and incidental thereto.	6-4-1998	27-5-1998	27-5-1998	7-7-1998	The Lotteries (Regulation) Act, 1998 (17/1998).
7.	The Merchant Shipping (Amendment) Ordinance, 1998 (7 of 1998)	23-4-1998	To further amend the Merchant Shipping Act, 1958.	6-4-1998	27-5-1998	27-5-1998	22-6-1998	The Merchant Shipping (Amendment) Act, 1998 (9/1998).

*Sixth Session of Eleventh Lok Sabha was not prorogued. However, the House was adjourned *sine die* on 2-12-97 and the Eleventh Lok Sabha was dissolved by the President on 4-12-97.

1	2	3	4	5	6	7	8	9
8.	The Employees' Provident Funds & Miscellaneous Provisions (Amendment) Ordinance, 1998 (8 of 1998)	23-4-1998	To further amend the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.	6-4-1998	27-5-1998	27-5-1998	22-6-1998	The Employees' Institute of Funds & Miscellaneous Provisions (Amendment) Act, 1998 (10/1998).
9.	The National Institute of Pharmaceutical Education and Research (Second) Ordinance, 1998 (9 of 1998)	23-4-1998	To declare the institution known as the National Institute of Pharmaceutical Education and Research to be an institution of national importance and to provide for its incorporation and matters connected therewith.	6-4-1998	27-5-1998	27-5-1998	26-6-1998	The National Institute of Pharmaceutical Education and Research Act, 1998 (13/1998).
10.	The Payment of Gratuity (Amendment) Ordinance, 1998 (10 of 1998)	23-4-1998	To further amend the Payment of Gratuity Act, 1972.	6-4-1998	27-5-1998	27-5-1998	22-6-1998	The Payment of Gratuity (Amendment) Act, 1998 (11/1998).
11.	The High Court and Supreme Court Judges (Conditions of Service) Amendment Ordinance, 1998 (11 of 1998)	24-4-1998	To further amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958.	6-4-1998	27-5-1998	27-5-1998	7-7-1998	The High Court & Supreme Court Judges (Conditions of Service) Act, 1998 (18/1998).
12.	The Representation of the People (Amendment) Ordinance, 1998 (12 of 1998)	24-4-1998	To further amend the Representation of the People Act, 1951 [Section 159 (1)].	6-4-1998	27-5-1998	27-5-1998	22-6-1998	The Representation of the People (Amendment) Act, 1998 (12/1998).
13.	The Essential Commodities (Amendment) Ordinance, 1998 (13 of 1998)	25-4-1998	To further amend the Essential Commodities Act, 1955.	6-4-1998	27-5-1998	27-5-1998	—	—
14.	The Electricity Regulatory Commissions Ordinance 1998 (14 of 1998)	25-4-1998	To provide for the establishment of a Central Electricity Regulatory Commission and State Electricity Regulatory	6-4-1998	27-5-1998	27-5-1998	2-7-1998	The Electricity Regulatory Commissions Act, 1998 (14/1998).

			Commissions, rationalization of electricity tariff, transparent policies regarding subsidies, promotion of efficient and environmentally benign policies and matters connected therewith or incidental thereto.					
15.	The Central Vigilance Commission Ordinance, 1998 (15 of 1998)	25-8-1998	To provide for the constitution of a Central Vigilance Commission to inquire or cause inquiries to be conducted into offences alleged to have been committed under the Prevention of Corruption Act, 1988 by certain categories of public servants of the Central Government, Corporations established by or under any Central Act, Government Companies, societies and local authorities owned or controlled by the Central Government and for matters connected therewith or incidental thereto.	10-8-1998	30-11-1998	2-12-1998	—	—
16.	The Prasar Bharati (Broadcasting Corporation of India) Amendment Ordinance, 1998 (16 of 1998)	29-8-1998	To further amend the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.	10-8-1998	30-11-1998	2-12-1998	29-8-1998	The Prasar Bharati (Broadcasting Corporation of India) Amendment Act, 2008 (12/2008).
17.	The Oilfields (Regulation & Development) Amendment Ordinance, 1998 (17 of 1998)	3-9-1998	To further amend the Oilfields (Regulation and Development) Act, 1948.	10-8-1998	30-11-1998	2-12-1998	21-12-1998	The Oilfields (Regulation & Development) Amendment Act, 1998 (29/1998).

1	2	3	4	5	6	7	8	9
18.	The Central Vigilance Commission (Amendment) Ordinance, 1998 (18 of 1998)	27-10-1998	To amend the Central Vigilance Commission Ordinance, 1998.	10-8-1998	30-11-1998	7-12-1998	11-9-2003	The Central Vigilance Commission (Amendment) Act, 2003 (45/2003).
19.	The Companies (Amendment) Ordinance 1998 (19 of 1998)	31-10-1998	To further amend the Companies Act, 1956.	10-8-1998	30-11-1998	2-12-1998	—	—
20.	The Finance (No. 2) Amendment Ordinance, 1998 (20 of 1998)	31-12-1998	To amend the Finance (No. 2) Act, 1998.	—	—	—	—	—
1999								
1.	The Companies (Amendment), Ordinance, 1999 (1 of 1999)	7-1-1999	To further amend the Companies Act, 1956.	31-12-1998	22-2-1999	22-2-1999	1-4-1999	The Companies (Amendment) Act, 1999 (21/1999).
2.	The Prasar Bharati (Broadcasting Corporation of India) Amendment Ordinance, 1999 (2 of 1999)	7-1-1999	To further amend the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.	31-12-1998	22-2-1999	22-2-1999	7-1-1999	
3.	The Patents (Amendment) Ordinance, 1999 (3 of 1999)	8-1-1999	To further amend the Patents Act, 1970.	31-12-1998	22-2-1999	22-2-1999	26-3-1999	The Patents (Amendment) Act, 1999 (17/1999).
4.	The Central Vigilance Commission Ordinance, 1999 (4 of 1999)	8-1-1999	To provide for the constitution of a Central Vigilance Commission to inquire or cause inquiries to be conducted into offences alleged to have been committed under the Prevention of Corruption Act, 1988 by certain categories of public servants of the Central Government, Corporations established by or under any Central Act, Government Companies societies and local authorities owned or therewith or incidental thereto.	31-12-1998	22-2-1999	22-2-1999	8-1-1999	—

5.	The Urban Land (Ceiling and Regulation) Repeal Ordinance, 1999 (5 of 1999)	11-1-1999	To repeal the Urban Land (Ceiling and Regulation) Act, 1976.	31-12-1998	22-2-1999	22-2-1999	22-3-1999	The Urban Land (Ceiling & Regulation) Repeal Act, 1999 (15/1999).
6.	The Salaries, Allowances and Pension of Members of Parliament (Amendment) Ordinance, 1999 (6 of 1999)	18-1-1999	To further amend the Salary, Allowances and Pension of Members of Parliament Act, 1954 (insertion of Section 8 AA).	31-12-1998	22-2-1999	22-2-1999	22-3-1999	The Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 1999 (16/1999).
7.	The Income Tax (Amendment) Ordinance 1999 (7 of 1999)	1-7-1999	To further amend the Income Tax Act, 1961.	*22-4-1999	20-10-1999	25-10-1999	16-11-1999	The Income-Tax (Amendment) Act, 1999 (28/1999).
8.	The Representation of the People (Amendment) Ordinance, 1999 (8 of 1999)	21-7-1999	To further amend the Representation of the People Act, 1951 (section 60).	*22-4-1999	20-10-1999	25-10-1999	16-11-1999	The Representation of the People (Amendment) Act, 1999 (30/1999).
9.	The Contingency Fund of India (Amendment) Ordinance, 1999 (9 of 1999)	28-7-1999	To further amend the Contingency Fund of India Act, 1950 (section 2).	*22-4-1999	20-10-1999	25-10-1999	16-11-1999	The Contingency Fund of India (Amendment) Act, 1999 (29/1999).
10.	The Special Protection Group (Amendment) Ordinance, 1999 (10 of 1999)	18-11-1999	To further amend the Special Protection Group Act, 1988.	1-11-1999	29-11-1999	29-11-1999	16-12-1999	The Special Protection Group (Amendment) Act, 1999 (35/1999).
2000								
1.	The Recovery of Debts due to Banks and Financial Institutions (Amendment) Ordinance, 2000 (1 of 2000)	17-1-2000	To further amend the Recovery of Debts to Banks and Financial Institutions Act, 1993.	27-12-1999	23-2-2000	23-2-2000	25-3-2000	The Recovery of Debts due to Banks and Financial Institutions (Amendment) Act, 2000 (1/2000).

*Fourth Session of Twelfth Lok Sabha was not prorogued. However, the House was adjourned *sine die* on 22-4-99 and the Twelfth Lok Sabha was dissolved by the President on 26-4-99.

1	2	3	4	5	6	7	8	9	
2.	The Telecom Regulatory Authority of India (Amendment) Ordinance, 2000 (2 of 2000)	24-1-2000	To amend the Telecom Regulatory Authority of India Act, 1997.	27-12-1999	23-2-2000	23-2-2000	25-3-2000	The Telecom Regulatory Authority of India (Amendment) Act, 2000 (2/2000).	
3.	The Indian Council of World Affairs Ordinance, 2000 (3 of 2000)	1-9-2000	To declare the Indian Council of World Affairs to be an institution of national importance and to provide for its incorporation and matters connected therewith.	28-8-2000	20-11-2000	21-11-2000	—	—	
4.	The National Bank for Agriculture and Rural Development (Amendment) Ordinance, 2000 (4 of 2000)	26-9-2000	To further amend the National Bank for Agriculture and Rural Development Act, 1981.	28-8-2000	20-11-2000	21-11-2000	30-12-2000	The National Bank for Agriculture and Rural Development (Amendment) Act, 2000 (55/2000).	
5.	The Central Road Fund Ordinance, 2000 (5 of 2000)	1-11-2000	To give statutory status to the existing Central Road Fund governed by the Resolution of Parliament passed in 1988, for development and maintenance of national highways and improvement of safety at railway crossings, and for these purposes to levy and collect by way of cess, a duty of excise and duty of customs on motor spirit commonly known as petrol, high speed diesel oil and for other matters connected therewith.	28-8-2000	20-11-2000	21-11-2000	27-12-2000	The Central Road Fund Act, 2000 (54/2000).	
2001									
1.	The Indian Council of World Affairs Ordinance, 2001 (1 of 2001)	5-1-2001	To declare the Indian Council of World Affairs to be an institution of national importance and to provide for its incorporation and matters connected therewith.	22-12-2000	19-2-2001	22-2-2001	—	—	

2.	The Taxation Laws (Amendment) Ordinance, 2001 (2 of 2001)	3-2-2001	To further amend the Finance Act, 2000 and the Income Tax Act, 1961.	22-12-2000	19-2-2001	22-2-2001	20-3-2001	The Taxation Laws (Amendment) Act, 2001 (4/2001).
3.	The Indian Council of World Affairs (Second) Ordinance, 2001 (3 of 2001)	8-5-2001	To declare the Indian Council of World Affairs to be an institution of national importance and to provide for its incorporation and matters connected therewith.	3-5-2001	23-7-2001	24-7-2001	3-9-2001	The Indian Council of World Affairs Act, 2001 (29/2001).
4.	The Food Corporations (Amendment) Ordinance, 2001 (4 of 2001)	22-5-2001	To further amend the Food Corporations Act, 1964.	3-5-2001	23-7-2001	24-7-2001	29-8-2001	The Food Corporations (Amendment) Act, 2001 (27/2001).
5.	The Live-stock Importation (Amendment) Ordinance, 2001 (5 of 2001)	5-7-2001	To further amend the Live-stock Importation Act, 1898.	3-5-2001	23-7-2001	24-7-2001	29-8-2001	The Live-stock Importation (Amendment) Act, 2001 (28/2001).
6.	The Institutes of Technology (Amendment) Ordinance, 2001 (6 of 2001)	21-9-2001	To further amend the Institutes of Technology Act, 1961.	3-9-2001	19-11-2001	20-11-2001	—	—
7.	The Companies (Amendment) Ordinance, 2001 (7 of 2001)	23-10-2001	To further amend the Companies Act, 1956.	3-9-2001	19-11-2001	20-11-2001	22-12-2001	The Companies (Amendment) Act, 2001 (57/2001).
8.	The Passports (Amendment) Ordinance, 2001 (8 of 2001)	23-10-2001	To further amend the Passports Act, 1967.	3-9-2001	19-11-2001	20-11-2001	—	—
9.	The Prevention of Terrorism Ordinance, 2001 (9 of 2001)	24-10-2001	To make provisions for the prevention of, and for dealing with, terrorist activities and for matters connected therewith.	3-9-2001	19-11-2001	20-11-2001	—	—
10.	The Institutes of Technology (Amendment) Second Ordinance, 2001 (10 of 2001)	30-12-2001	To further amend the Institutes of Technology Act, 1961.	21-12-2001	25-2-2002	25-2-2002	28-3-2002	The Institutes of Technology (Amendment) Act, 2002 (16/2002).

1	2	3	4	5	6	7	8	9
11.	The Passports (Amendment) Second Ordinance, 2001 (11 of 2001)	30-12-2001	To further amend the Passports Act, 1967.	21-12-2001	25-2-2002	25-2-2002	28-3-2002	The Passports (Amendment) Act, 2002 (17/2002).
12.	The Prevention of Terrorism (Second) Ordinance, 2001 (12 of 2001)	30-12-2001	To make provisions for the prevention of, and for dealing with, terrorist activities and for matters connected therewith.	21-12-2001	25-2-2002	25-2-2002	28-3-2002	The Prevention of Terrorism Act, 2002 (15/2002) .
2002								
1.	The Central Excise Tariff (Amendment) Ordinance, 2002 (1 of 2002)	10-1-2002	To further amend the Central Excise Tariff Act, 1985.	21-12-2001	25-2-2002	25-2-2002	—	—
2.	The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Ordinance, 2002 (2 of 2002)	21-6-2002	To regulate securitisation and reconstruction of financial assets and enforcement of security interest and for matters connected therewith or incidental thereto.	22-5-2002	15-7-2002	16-7-2002	—	—
3.	The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (3 of 2002)	21-8-2002	To regulate securitisation and reconstruction of financial assets and enforcement of security interest and for matters connected therewith or incidental thereto.	16.8.2002	18-11-2002	18-11-2002	17-12-2002	The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54/2002).
4.	The Representation of the People (Third Amendment) Ordinance, 2002 (4 of 2002)	24-8-2002	To further amend the Representation of the People Act, 1951.	16-8-2002	18-11-2002	18-11-2002	28-12-2002	The Representation of the People (Third Amendment) Act, 2002 (72/2002).
5.	The Unit Trust of India (Transfer of Undertaking and Repeal) Ordinance, 2002 (5 of 2002)	29-10-2002	To provide for the transfer and vesting of the undertaking (excluding specified	16-8-2002	18-11-2002	18-11-2002	17-12-2002	The Unit Trust of India (Transfer of Undertaking

			undertaking) of the Unit Trust of India to the specified company to be formed and registered under the Companies Act, 1956, and vesting of the specified undertaking of the Unit Trust of India in the Administrator and for matters connected therewith or incidental thereto and also to repeal the Unit Trust of India Act, 1963.					and Repeal) Act, 2002 (58/2002).
6.	The Securities and Exchange Board of India (Amendment) Ordinance, 2002 (6 of 2002)	29-10-2002	To further amend the Securities and Exchange Board of India Act, 1992.	16-8-2002	18-11-2002	18-11-2002	17-12-2002	The Securities and Exchange Board of India (Amendment) Act, 2002 (59/2002).
7.	The Delhi Metro Railway (Operation and Maintenance) Ordinance, 2002 (7 of 2002)	29-10-2002	To provide for the operation and maintenance and to regulate the working of the metro railway in the metropolitan city of Delhi and for matters connected therewith and incidental thereto.	16-8-2002	18-11-2002	18-11-2002	17-12-2002	The Delhi Metro Railway (Operation and Maintenance) Act, 2002 (60/2002).
2003								
1.	The Customs Tariff (Amendment) Ordinance, 2003 (1 of 2003)	20.01.2003	To further amend the Customs Tariff Act, 1975.	24-12-2002	17-2-2003	17-2-2003	27-3-2003	The Customs Tariff Amendment Act, 2003 (25/2003).
2.	The Taxation Laws (Amendment) Ordinance, 2003 (2 of 2003)	8.09.2003	To further amend the Income Tax Act, 1961, the Wealth Tax Act, 1957 and the Expenditure Tax Act, 1987.	26-8-2003	2-12-2003	3-12-2003	30-12-2003	The Taxation Laws (Amendment) Act, 2003 (54/2003).
3.	The National Tax Tribunal Ordinance, 2003 (3 of 2003)	16-10-2003	To provide for the adjudication by the National Tax Tribunal of disputes with respect to levy, assessment,	26-8-2003	2-12-2003	3-12-2003	—	—

1	2	3	4	5	6	7	8	9
			collection and enforcement of direct taxes and also to provide for the adjudication by that tribunal of disputes with respect to the determination of the rates of duties of customs and central excise on goods and valuation of goods for the purpose of assessment of such duties as well as in matters relating to levy of tax on service in pursuance of article 323 B of the Constitution and for matters connected therewith or incidental thereto.					
4.	The Prevention of Terrorism (Amendment) Ordinance, 2003 (4 of 2003)	27-10-2003	To amend the Prevention of Terrorism Act, 2002.	26-8-2003	2-12-2003	3-12-2003	2-1-2004	The Prevention of Terrorism Amendment Act, 2003 (4/2004).
5.	The Representation of the People (Amendment) Ordinance, 2003 (5 of 2003)	29-10-2003	To further amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951 (Amendment of Act 43 of 1950 and 1951).	26-8-2003	2-12-2003	3-12-2003	1-1-2004	The Representation of the People (Second Amendment) Act, 2004 (2/2004).
6.	The Delimitation (Amendment) Ordinance, 2003 (6 of 2003)	31-10-2003	To amend the Delimitation Act, 2002 (Sections 3, 4, 8 and 9).	26-8-2003	2-12-2003	3-12-2003	1-1-2004	The Delimitation (Amendment) Act, 2004 (3/2004).
7.	The Indian Telegraph (Amendment) Ordinance, 2003 (7 of 2003)	5-11-2003	To further amend the Indian Telegraph Act, 1865.	26-8-2003	2-12-2003	3-12-2003	9-1-2004	The Indian Telegraph (Amendment) Act, 2004 (8/2004).

8.	The Indian Medicine Central Council (Amendment) Ordinance, 2003 (8 of 2003)	7-11-2003	To further amend the Indian Medicine Central Council Act, 1970.	26-8-2003	2-12-2003	3-12-2003	30-12-2003	The Indian Medicine Central Council (Amendment) Act, 2003 (58/2003).
2004								
1.	The Prevention of Terrorism (Repeal) Ordinance, 2004 (1 of 2004)	21-9-2004	An ordinance to repeal the Prevention of Terrorism Act, 2002.	30-8-2004	1-12-2004	1-12-2004	21-12-2004	The Prevention of Terrorism (Repeal) Act, 2004 (26/2004).
2.	The Unlawful Activities (Prevention) Amendment Ordinance, 2004 (2 of 2004)	21-9-2004	To further amend the Unlawful Activities (Prevention) Act, 1967.	30-8-2004	1-12-2004	1-12-2004	29-12-2004	The Unlawful Activities (Prevention) Amendment Act, 2004 (29/2004).
3.	The Banking Regulation (Amendment) and Miscellaneous Provisions Ordinance, 2004 (3 of 2004)	24-9-2004	To further amend the Banking Regulation Act, 1949 and the Deposit Insurance & Credit Guarantee Corporation Act, 1961.	30-8-2004	1-12-2004	1-12-2004	20-12-2004	The Banking Regulation (Amendment) and Miscellaneous Provisions Act, 2004 (24/2004).
4.	The Securities Laws (Amendment) Ordinance, 2004 (4 of 2004)	12-10-2004	To further amend the Securities Contracts (Regulation) Act, 1956 and the Depositories Act, 1996.	30-8-2004	1-12-2004	1-12-2004	6-1-2005	The Securities Laws (Amendment) Act, 2004 (1/2005).
5.	The Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Ordinance, 2004 (5 of 2004)	11-11-2004	To amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and further to amend the Recovery of Debts due to Banks and Financial Institutions Act, 1993 and the Companies Act, 1956.	30-8-2004	1-12-2004	1-12-2004	29-12-2004	The Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Act, 2004 (30/2004).
6.	The National Commission for Minority Educational Institutions Ordinance, 2004 (6 of 2004)	11-11-2004	To constitute a National Commission for Minority Educational Institutions and to provide for matters connected therewith or incidental thereto.	30-8-2004	1-12-2004	1-12-2004	6-1-2005	The National Commission for Minority Educational Institutions Act, 2004 (2/2005).

1	2	3	4	5	6	7	8	9
7.	The Patents (Amendment) Ordinance, 2004 (7 of 2004)	26-12-2004	To further amend the Patents Act, 1970.	24-12-2004	25-2-2005	25-2-2005	4-4-2005	The Patents (Amendment) Act, 2005 (15/2005).
8.	The Pension Fund Regulatory & Development Authority Ordinance, 2004 (8 of 2004)	29-12-2004	To provide for the establishment of an Authority to promote old age income security by establishing, developing and regulating pension funds, to protect the interests of subscribers to schemes of pension funds and for matters connected therewith or incidental thereto.	24-12-2004	25-2-2005	25-2-2005	—	—
2005								
1.	The Central Excise Laws (Amendment & Validation) Ordinance, 2005 (1 of 2005)	25-1-2005	To further amend the Central Excise Act, 1944, rules made thereunder, certain notifications relating to exemptions from duties of excise during a past period and to validate the actions taken under such notifications during such period.	24-12-2004	25-2-2005	25-2-2005	—	—
2.	The Citizenship (Amendment) Ordinance, 2005 (2 of 2005)	28-6-2005	To further amend the Citizenship Act, 1955 (sections 2, 5 and 7A).	17-5-2005	25-7-2005	26-7-2005	24-8-2005	The Citizenship (Amendment) Act, 2005 (32/2005).
3.	The Manipur University Ordinance, 2005 (3 of 2005)	13-10-2005	To establish and incorporate a teaching and affiliating University in the State of Manipur and to provide for matters connected therewith or incidental thereto.	1-9-2005	23-11-2005	25-11-2005	28-12-2005	The Manipur University Act, 2005 (54/2005).

4.	The Taxation Laws (Amendment) Ordinance, 2005 (4 of 2005)	31-10-2005	To further amend the Income-tax Act, 1961 and the Finance Act, 2005.	1-9-2005	23-11-2005	25-11-2005	28-12-2005	The Taxation Laws (Amendment) Act, 2005 (55/2005).
2006								
1.	The National Commission for Minority Educational Institutions (Amendment) Ordinance, 2006 (1 of 2006)	23-1-2006	To amend the National Commission for Minority Educational Institutions Act, 2004.	28-12-2005	16-2-2006	16-2-2006	28-3-2006	The National Commission for Minority Educational Institutions (Amendment) Act, 2006 (18/2006).
2.	The National Council for Teacher Education (Amendment and Validation) Ordinance, 2006 (2 of 2006)	11-9-2006	To amend the National Council for Teacher Education Act, 1993, to provide for validation of qualifications in teacher education obtained from certain institutions and to prescribe penalty for running unrecognized institutions, and for matters connected therewith or incidental thereto.	30-8-2006	22-11-2006	23-11-2006	29-12-2006	—
3.	The Indian Telegraph (Amendment) Ordinance (3 of 2006)	30-10-2006	To further amend the Indian Telegraph Act, 1885.	30-8-2006	22-11-2006	23-11-2006	29-12-2006	The Indian Telegraph (Amendment) Act, 2006 (57/2006).
2007								
1.	The Banking Regulation (Amendment) Ordinance, 2007 (1 of 2007)	23-1-2007	To further amend the Banking Regulation Act, 1949.	21-12-2006	23-2-2007	26-2-2007	28-3-2007	The Banking Regulation (Amendment) Act, 2007 (17/2007).
2.	The National Institute of Pharmaceutical Education and Research (Amendment) Ordinance, 2007 (2 of 2007)	29-1-2007	To further amend the National Institute of Pharmaceutical Education and Research Act, 1998.	21-12-2006	23-2-2007	26-2-2007	3-4-2007	The National Institute of Pharmaceutical Education and Research (Amendment) Act, 2007 (19/2007).

1	2	3	4	5	6	7	8	9
3.	The National Tax Tribunal (Amendment) Ordinance, 2007 (3 of 2007)	29-1-2007	To further amend the National Tax Tribunal Act, 2005 (sections 5, 6 and 13).	21-12-2006	23-2-2007	26-2-2007	3-4-2007	The National Tax Tribunal (Amendment) Act, 2007 (18/2007).
4.	The Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharati) Ordinance, 2007 (4 of 2007)	2-2-2007	To provide access to the largest number of listeners and viewers, on a free-to-air basis, of sporting events of national importance through mandatory sharing of sports broadcasting signals with Prasar Bharati and for matters connected therewith or incidental thereto.	21-12-2006	23-2-2007	26-2-2007	19-3-2007	The Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharati) Act, 2007 (11/2007).
5.	The State Bank of India (Amendment) Ordinance, 2007 (5 of 2007)	21-6-2007	To further amend the State Bank of India Act, 1955 (sections 3, 5, 10, 11, 18, 19, 24 and 36).	21-5-2007	10-8-2007	13-8-2007	3-9-2007	The State Bank of India (Amendment) Act, 2007 (32/2007).
6.	The National Capital Territory of Delhi Laws (Special Provisions) Ordinance, 2007 (6 of 2007)	4-7-2007	To make special provisions for the National Capital Territory of Delhi for a further period of one year and for matters connected therewith or incidental thereto.	21-5-2007	10-8-2007	13-8-2007	—	—
7.	The National Capital Territory of Delhi Laws (Special Provisions) Second Ordinance, 2007 (7 of 2007)	15-9-2007	To make special provisions for the National Capital Territory of Delhi for a further period upto 31st December, 2008 and for matters connected therewith or incidental thereto.	11-9-2007	15-11-2007	19-11-2007	5-12-2007	The National Capital Territory of Delhi (Special Provisions) Act, 2007 (43/2007).
8.	The Payment of Bonus (Amendment) Ordinance, 2007 (8 of 2007)	27-10-2007	Further to amend the Payment of Bonus Act, 1965 (sections 2, 12 and 32).	11-9-2007	15-11-2007	19-11-2007	12-12-2007	The Payment of Bonus (Amendment) Act, 2007 (45/2007).

2008

1.	The Delimitation (Amendment) Ordinance, 2008 (1 of 2008)	14-1-2008	To further amend the Delimitation Act, 2002 (section 10).	12-12-2007	25-2-2008	26-2-2008	28-3-2008	The Delimitation (Amendment) Act, 2008 (9/2008).
2.	The Railways (Amendment) Ordinance, 2008 (2 of 2008)	31-1-2008	To further amend the Railways Act, 1989 (section 2 and chapter 4).	12-12-2007	25-2-2008	26-2-2008	28-3-2008	The Railways (Amendment) Act, 2008 (11/2008).
3.	The Forward Contracts (Regulation Amendment) Ordinance, 2008 (3 of 2008)	31-1-2008	To further amend the Forward Contracts (Regulation) Act, 1952 and the Securities and Exchange Board of India Act, 1992.	12-12-2007	25-2-2008	26-2-2008	—	—
4.	The Sugar Development Fund (Amendment) Ordinance, 2008 (4 of 2008)	5-2-2008	To further amend the Sugar Development Fund Act, 1982 and Sugar Cess Act, 1982.	12-12-2007	25-2-2008	26-2-2008	24-3-2008	The Sugar Development Fund (Amendment) Act, 2008 (4/2008).
5.	The Prasar Bharati (Broadcasting of India) (Amendment) Ordinance, 2008. (5 of 2008)	7-2-2008	To further amend the Prasar Bharati (Broadcasting of India) Act, 1990 (section 6).	12-12-2007	25-2-2008	26-2-2008	28-3-2008	The Prasar Bharati (Broadcasting of India) (Amendment) Act, 2008 (12/2008).
6.	The Food Safety and Standards (Amendment) Ordinance, 2008. (6 of 2008)	7-2-2008	To amend the Food Safety and Standards Act, 2006 (sections 3, 5 and 7).	12-12-2007	25-2-2008	26-2-2008	28-3-2008	The Food Safety and Standards (Amendment) Act, 2008 (13/2008).
7.	The Employees State Insurance (Amendment) Ordinance, 2008 (7 of 2008)	3-7-2008	To amend the Employees State Insurance Act, 1948.	12-5-2008	21-7-2008 (Pt. I)	21-7-2008	—	—
8.	The Agricultural and Processed Food Products Export Development Authority (Amendment) Ordinance, 2008 (8 of 2008)	13-10-2008	To amend the Agricultural and Processed Food Products Export Development Authority Act, 1985.	12-5-2008	17-10-2008 (Pt. II)	20-10-2008	6-3-2009	The Agricultural and Processed Food Products Export Development Authority (Amendment) Act, 2009 (20/2009).

1	2	3	4	5	6	7	8	9
2009								
1.	The High Court and Supreme Court Judges (Salaries & Conditions of Service) (Amendment) Ordinance, 2009 (1 of 2009)	9-1-2009	To amend the High Court and Supreme Court Judges (Salaries & Conditions of Service) Act, 1958 (Sections 13A, 17A, 22A, 12A, 16A, 16B, 23 and 23B).	24-12-2008	12-2-2009	13-2-2009	16-3-2009	The High Court and Supreme Court Judges (Salaries & Conditions of Service) (Amendment) Act, 2009 (23/2009).
2.	The Central Industrial Security Force (Amendment) Ordinance, 2009 (2 of 2009)	10-1-2009	To further amend the Central Industrial Security Force Act, 1968 (Sections 2, 3, 4, 7, 10, 14 and 15).	24-12-2008	12-2-2009	13-2-2009	16-3-2009	The Central Industrial Security Force (Amendment) Act, 2009 (22/2009).
3.	The Central Universities Ordinance, 2009 (3 of 2009)	15-1-2009	To establish and incorporate universities for teaching and research in the various States and to provide for matters connected therewith or incidental thereto.	24-12-2008	12-2-2009	13-2-2009	20-3-2009	The Central Universities Act, 2009 (25/2009).
4.	The Meghalaya Appropriation (Vote on Account) Ordinance, 2009 (4 of 2009)	31-3-2009	To provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Meghalaya for the services of a part of the financial year 2009-2010.	2-3-2009	1-6-2009	4-6-2009	—	—
5.	The Meghalaya Appropriation, Ordinance, 2009 (5 of 2009)	31-3-2009	To authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Meghalaya for the services of financial year 2008-2009.	2-3-2009	1-6-2009	4-6-2009	—	—
6.	The Competition (Amendment) Ordinance, 2009 (6 of 2009)	14-10-2009	Further to amend the Competition Act, 2002.	11-8-2009	19-11-2009	19-11-2009	22-12-2009	The Competition (Amendment) Act, 2009 (39/2009).

7.	The Jharkhand Contingency Fund (Amendment) Ordinance, 2009 (7 of 2009)	20-10-2009	To amend the Jharkhand Contingency Fund Act, 2001.	11-8-2009	19-11-2009	19-11-2009	22-12-2009	The Jharkhand Contingency Fund (Amendment) Act, 2009 (37/2009)
8.	The Central Universities (Amendment) Ordinance, 2009 (8 of 2009)	20-10-2009	To amend the Central Universities Act, 2009.	11-8-2009	19-11-2009	19-11-2009	22-12-2009	The Central Universities (Amendment) Act, 2009 (38/2009).
9.	The Essential Commodities (Amendment & Validation) Ordinance, 2009 (9 of 2009)	21-10-2009	Further to amend the Essential Commodities Act, 1955 and to make provisions for validation of certain orders issued by the Central Government determining the price of levy sugar and action taken under those orders and for matters connected therewith.	11-8-2009	19-11-2009	19-11-2009	22-12-2009	The Essential Commodities (Amendment & Validation) Act, 2009 (36/2009).
2010								
1.	The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Ordinance, 2010 (1 of 2010)	23-1-2010	Further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and to make provision for validation of certain actions taken by the Central Government for public purposes under the said Act.	27-12-2009	22-2-2010	22-2-2010	29-3-2010	The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 (10/2010).
2.	The Indian Medical Council (Amendment) Ordinance, 2010 (2 of 2010)	15-5-2010	Further to amend the Indian Medical Council Act, 1956 (insertion of new Sections 3A, 3B and 3C).	11-5-2010	26-7-2010	27-7-2010	4-9-2010	The Indian Medical Council (Amendment) Act, 2010 (32/2010).

1	2	3	4	5	6	7	8	9
3.	The Securities and Insurance Laws (Amendment and Validation) Ordinance, 2010 (3 of 2010)	18-6-2010	Further to amend the Reserve Bank of India Act, 1934, the Insurance Act, 1938, the Securities Contracts (Regulation) Act, 1956 and the Securities and Exchange Board of India Act, 1992	11-5-2010	26-7-2010	27-7-2010	20-8-2010	The Securities and Insurance Laws (Amendment and Validation) Act, 2010 (26/2010).
4.	The Enemy Property (Amendment and Validation) Ordinance, 2010 (4 of 2010)	2-7-2010	Further to amend the Enemy Property Act, 1968 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971	11-5-2010	26-7-2010	27-7-2010	—	—
2011								
1.	The Indian Medical Council (Amendment) Ordinance, 2011 (1 of 2011)	10-5-2011	Further to amend the Indian Medical Council Act, 1956 (Section 3A)	29-3-2011	1-8-2011	2-8-2011	8-9-2011	The Indian Medical Council (Amendment) Act, 2011 (13/2011).
2.	The Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, Ordinance, 2011 (2 of 2011)	20-6-2011	To declare the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, to be an Institute of National importance and to provide for its incorporation and for matters connected therewith.	29-3-2011	1-8-2011	2-8-2011	—	—

3.	The Cable Television Networks (Regulation) Amendment Ordinance, 2011 (3 of 2011)	25-10-2011	Further to amend the Cable Television Networks (Regulation) Act, 1955 and to implement digital addressable cable system in India as recommended by TRAI.	15-9-2011	22-11-2011	22-11-2011	30-12-2011	The Cable Television Networks (Regulation) Amendment Act, 2011 (21/2011).
2012								
1.	The All India Institute of Medical Sciences (Amendment) Ordinance, 2012 (1 of 2012)	16-7-2012	Further to amend the All India Institute of Medical Sciences Act, 1956 and to make operational Six AIIMS (similar to the AIIMS, New Delhi) for imparting medical education in the States.	28-5-2012	8-8-2012	8-8-2012	12-9-2012	The All India Institute of Medical Sciences (Amendment) Act, 2012 (37/2012).
2013								
1.	The Securities and Exchange Board of India (Amendment) Ordinance, 2013 (1 of 2013)	21-1-2013	Further to amend the Securities and Exchange Board of India Act, 1992 (Section 15M).	24-12-2012	21-2-2013	22-2-2013	—	—
2.	The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies Ordinance, 2013 (2 of 2013)	30-1-2013	To provide for the readjustment of seats and territorial constituencies for SC and ST in the House of the People and in the Legislative Assemblies of the States.	24-12-2012	21-2-2013	22-2-2013	—	—
3.	The Criminal Law (Amendment) Ordinance, 2013 (3 of 2013).	3-2-2013	Further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973	24-12-2012	21-2-2013	22-2-2013	2-4-2013	The Criminal Law (Amendment) Act, 2013 (13/2013).

1	2	3	4	5	6	7	8	9
			and the Indian Evidence Act, 1872.					
4.	The Indian Medical Council (Amendment) Ordinance, 2013 (4 of 2013).	21-5-2013	Further to amend the Indian Medical Council Act, 1956.	10-5-2013	5-8-2013	5-8-2013	—	—
5.	The Securities and Exchange Board of India (Amendment) Second Ordinance, 2013 (5 of 2013)	29-5-2013	Further to amend the Securities and Exchange Board of India Act, 1992 (Section 15M).	10-5-2013	5-8-2013	5-8-2013	12-9-2013	The Securities and Exchange Board of India (Amendment) Act, 2013 (22/2013).
6.	The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Second) Ordinance, 2013 (6 of 2013)	5-6-2013	To provide for the readjustment of seats and territorial constituencies for SC and ST in the House of the People and in the Legislative Assemblies of the States.	10-5-2013	5-8-2013	5-8-2013	—	—
7.	The National Food Security Ordinance, 2013 (7 of 2013)	5-7-2013	To provide for the food and nutritional security in human life cycle approach by ensuring access to adequate quantity of quality food at affordable prices to people to live a life with dignity and matters connected therewith.	10-5-2013	5-8-2013	5-8-2013	10/9/2013	The National Food Security Act, 2013 (20/2013).

8.	The Securities Laws (Amendment) Ordinance, 2013 (8 of 2013)	18-7-2013	Further to amend the Securities and Exchange Board of India Act, 1992, the Securities Contracts (Regulation) Act, 1956 and the Depositories Act, 1996.	10-5-2013	5-8-2013	5-8-2013	—	—
9.	The Securities Laws (Amendment) Second Ordinance, 2013 (9 of 2013)	16-9-2013	Further to amend the Securities and Exchange Board of India Act, 1992, the Securities Contracts (Regulation) Act, 1956 and the Depositories Act, 1996.	10-9-2013	5-12-2013	9-12-2013	—	—
10.	The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Third) Ordinance, 2013 (10 of 2013)	27-9-2013	To provide for the readjustment of seats and territorial constituencies for SC and ST in the House of the People and in the Legislative Assemblies of the States.	10-9-2013	5-12-2013	9-12-2013	—	—
11.	The Indian Medical Council (Amendment) Second Ordinance, 2013 (11 of 2013)	28-9-2013	Further to amend the Indian Medical Council Act, 1956.	10-9-2013	5-12-2013	9-12-2013	—	—
2014								
1.	The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Amendment Ordinance, 2014 (1 of 2014)	4-3-2014	To amend the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989.	27-2-2014	4-6-2014	16-7-2014	—	—

1	2	3	4	5	6	7	8	9
2.	The Securities Laws (Amendment) Ordinance, 2014 (2 of 2014)	28-3-2014	Further to amend the Securities and Exchange Board of India Act, 1992, the Securities Contracts (Regulation) Act, 1956 and the Depositories Act, 1996.	27-2-2014	4-6-2014	4-8-2014	22-8-2014	The Securities Laws (Amendment) Act, 2014 (27/2014).
3.	The Telecom Regulatory Authority of India (Amendment) Ordinance, 2014 (3 of 2014)	28-5-2014	Further to amend the Telecom Regulatory Authority of India Act, 1997 (Section 5).	27-2-2014	4-6-2014	9-6-2014	17-7-2014	The Telecom Regulatory Authority of India (Amendment) Act, 2014 (20/2014).
4.	The Andhra Pradesh Reorganisation (Amendment) Ordinance, 2014 (4 of 2014)	29-5-2014	To amend the Andhra Pradesh Reorganisation Act, 2014 (Section 3).	27-2-2014	4-6-2014	9-6-2014	17-7-2014	The Andhra Pradesh Reorganisation (Amendment) Act, 2014 (19/2014).
5.	The Coal Mines (Special Provisions) Ordinance, 2014 (5 of 2014)	21-10-2014	Further to amend the Coal Mines (Nationalisation) Act, 1973 to provide for allocation of Coal Mines and vesting of the right, title and interest in and over land and Mines infrastructure together with mining leases to successful bidders and allottees with a view to ensure continuity in coal mining operation and production of coal.	14-8-2014	24-11-2014	25-11-2014	—	—

6.	The Textile Undertakings (Nationalisation) Laws (Amendment and Validation) Ordinance, 2014 (6 of 2014)	24-10-2014	Further to amend the Sick Textile Undertakings (Nationalisation) Act, 1974 and the Textile Undertakings (Nationalisation) Act, 1995 in order to continue with the leasehold rights vested in the National Textile Corporation on completion of the leasehold tenure.	14-8-2014	24-11-2014	25-11-2014	17-12-2014	The Textile Undertakings (Nationalisation) Law (Amendment and Validation) Act, 2014 (36/2014).
7.	The Coal Mines (Special Provisions) Second Ordinance, 2014 (7 of 2014)	26-12-2014	Further to amend the Coal Mines (Nationalisation) Act, 1973 to provide for allocation of Coal Mines and vesting of the right, title and interest in and over the land and mine infrastructure together with mining leases to successful bidders and allottees with a view to ensure continuity in coal mining operations and production of coal.	23-12-2014	23-2-2015	23-2-2015	30-3-2015	The Coal Mines (Special Provisions) Act, 2015 (11/2015).
8.	The Insurance Laws (Amendment) Ordinance, 2014 (8 of 2014)	26-12-2014	Further to amend the Insurance Act 1938, the General Insurance Business (Nationalisation) Act, 1972 and the Insurance Regulatory and Development Authority Act, 1999.	23-12-2014	23-2-2015	23-2-2015	20-3-2015	The Insurance Laws (Amendment) Act, 2015 (5/2015).

1	2	3	4	5	6	7	8	9
9.	The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2014 (9 of 2014)	31-12-2014	To amend the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.	23-12-2014	23-2-2015	23-2-2015	—	—